LOK SABHA

THE PARLIAMENT PREVENTION OF DISQUALIFICATION BILL, 1957

(Report of the Joint Committee)

PRESENTED ON THE 10TH SEPTEMBER, 1958



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JOINT COMMITTEE ON THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1957

Composition of the Joint Committee

Lok Sabha

- 1. Sardar Hukam Singh-Chairman
- 2. Pandit Thakur Das Bhargava
- 3. Shri M. R. Krishna
- 4. Shri Dharanidhar Basumatari
- 5. Shri Rajeshwar Patel
- 6. Shri Rohan Lal Chaturvedi
- 7. Shri M. K. Jinachandran
- 8. Shri Ram Sahai Tiwari
- 9. Shri P. Subbiah Ambalam
- 10. Shri H. Siddananjappa
- 11. Shri Panna Lal
- 12. Shri Jaganatha Rao
- 13. Shri S. R. Damani
- 14. Shri Shivram Rango Rane
- 15. Shri Khushwaqt Rai
- 16. Shri Surendra Mahanty
- 17. Shri Braj Raj Singh
- 18. Shri Aurobindo Ghosal
- 19. Shri S. Easwara Iyer
- 20. Shri Asoke K. Sen

Rajya Sabha

- 21. *Dr. Shrimati Seeta Parmanand
- 22. Shri Amolakh Chand
- 23. *Shri S. D. Misra

- 24. @Shri Tajamul Husain
- 25. Shri Purna Chandra Sharma
- 26. Shri N. Ramakrishna Iyer
- 27. @Shri Vijay Singh
- 28. Shri Abdur Rezzak Khan
- 29. Shri Rajendra Pratap Sinha
- 30. *Shri H. D. Rajah.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri N. N. Mallya-Deputy Secretary.

Shri A. L. Rai-Under Secretary.

^{*}Ceased to be members of the Joint Committee consequent on their retirement from Rajya Sabha with effect from the 2nd April, 1958 but were re-appointed by Dajya Sabha on the 7th May, 1958 on their re-election to that House.

[@]Appointed on the 7th May, 1958 by Rajya Sabha vice Kazi Karimuddin and Shri C. L. Varma, ceased to be members of the Joint Committee on their retirement from that House.

Report of the Joint Committee

- I, the Chairman of the Joint Committee to which the *Bill to declare that certain offices of profit under the Government shall not disqualify the holders thereof for being chosen as, or for being members of Parliament was referred, having been authorised to submit the report on their behalf, present this their report, with the Bill as amended by the Committee annexed thereto.
- 2. The Bill was introduced in the Lok Sabha on the 5th December, 1957. The motion for reference of the Bill to a Joint Committee of the Houses (vide Appendix I) was moved by Shri Asoke K. Sen on the 14th December, 1957 and was discussed in the Lok Sabha on the 14th and 16th December, 1957 and was adopted on the 16th December, 1957.
- 3. The Rajya Sabha discussed the motion on the 21st December, 1957 and concurred in the said motion on the same day (vide Appendix II).
- 4. The message from the Rajya Sabha was published in Lok Sabha Bulletin Part II, dated the 24th December, 1957.
- 5. On the 5th May, 1958, the Lok Sabha adopted a motion (vide Appendix III) recommending to Rajya Sabha to appoint five members to the Committee in the vacancies caused by the retirement of five members from that House. The Rajya Sabha concurred in the said motion on the 7th May, 1958 (vide Appendix IV). The message from the Rajya Sabha was read out in the Lok Sabha on the 9th May, 1958.
 - 6. The Committee held 16 sittings in all.
- 7. At their first, second, third, and fourth sittings, the Committee had a preliminary discussion on the provisions of the Bill.
- 8. The Committee appointed a Sub-Committee on the 3rd February, 1958 to examine the particulars of Committees received from the Ministries of the Central and from State Governments to enable the Committee to draw up a list of Committees whose membership might disqualify from membership of Parliament. The Report of

^{*}Published in Part II, Section 2 of the Gazette of India Extraordinary, dated the 5th December, 1957.

the Sub-Committee (vide Appendix V) was presented on the 24th July, 1958.

- 9. At their sitting held on the 25th August, 1958, the Committee again authorised the Sub-Committee to examine those Committees information in regard to which was received subsequent to the presentation of the first Report of the Sub-Committee. The Supplementary Report of the Sub-Committee was presented on the 26th August, 1958 (vide Appendix VI).
- 10. One representation from the Indian Medical Association, Delhi was received by the Committee, which was placed in the Camp Library for reference by the members.
- 11. The Committee considered the Bill clause by clause at their sittings held on the 31st January, 3rd February, 25th, 26th and 28th July, 20th and 25th August and 1st, 3rd and 4th September, 1958.
- 12. The Report of the Committee was to be presented by the last day of the second week of the Fourth Session of Second Lok Sabha. The Committee were granted two extensions of time; for the first time on the 21st February, 1958 upto the last day of the first week of the Fifth Session, and again on the 16th August, 1958 upto the 10th September, 1958.
- 13. The Committee considered and adopted the Report on the 8th September, 1958.
- 14. The observations of the Committee with regard to the principal changes proposed in the Bill are detailed in the succeeding paragraphs.
- 15. Clause 1.—As the life of the Prevention of Disqualification Act, 1953 (Act 1 of 1954) has been extended upto the 31st December, 1958 the Committee consider that the present legislation might come into force from that date.

The Clause has been amended accordingly.

- 16. New clause 2.—The Committee felt that the explanation to clause 2(h) of the Bill should be the subject matter of a separate 'definition clause'. This new clause has accordingly been inserted.
 - 17. Clause 3 (Original clause 2).—
 - (i) Items (a) and (b).— The amendments made in these items are clarificatory in nature.
 - (ii) Item (f).—The amendment made in this item is to make the intention clear.

- (iii) New item (h).—In the opinion of the Committee, the expression "adviser", in original item h(iii) in the Bill is rather wide. The Committee have, therefore, preferred to restore the language of section 3(a) of the Prevention of Disqualification Act, 1953 with suitable minor changes.
- (iv) Item (i).—Original item (h) (i) and (ii).—

This was the most controversial item in the entire Bill as it raised the question of the desirability of appending a schedule to the Bill enumerating the Committees membership of which would entail disqualification. The Committee have given their most careful thought to the question and have come to the conclusion that the law on the subject of disqualification of members of Parliament should be clear and unambiguous. The Committee, therefore, decided that on the model of the British House of Commons Disqualification Act, 1957, the Bill should contain a schedule which should enumerate the Committees whose membership should disqualify. The Committee have accordingly attached a schedule to the Bill, Part I of which enumerates the Committees membership of which would entail disqualification and Part II, the Committees in which the office of chairman, secretary, or member of the standing or executive committees would entail disqualification, but not the office of a member only.

The original item (h) has accordingly been amended.

The Committee are fully aware that in the very nature of things any schedule of the nature now attached cannot be exhaustive or complete at any time. The Committee, therefore, recommend the constitution of a Standing Parliamentary Committee composed of members of both the Houses of Parliament which will undertake the work of continuous scrutiny in respect of all existing and future committees with a view to recommending to the Government which of them ought or ought not to disqualify so that legislation for amending the schedule may be brought forward by Government from time to time.

(v) Item (j)—Original item (i).—The Committee are of the view that village revenue officer who performs police duties should not be exempted from disqualification.

The item has been amended accordingly.

(vi) Original item (j).—The Committee have omitted this item in the original Bill as in their opinion such part-time offices should not be exempted from disqualification for membership of Parliament.

- 18. Clause 4 (Original clause 3).—The amendment made in this clause is of a formal nature.
- 19. The Committee recommend that the Bill as amended be passed.

HUKAM SINGH,

New Delhi; The 10th September, 1958. Chairman,
Joint Committee.

I

Article 102 of the Constitution provides as follows:-

- "102. (1) A person shall be disqualified for being chosen as, and for being, a member of either House of Parliament—
 - (a) if he holds any office of profit under the Government of India or the Government of any State, other than an office declared by Parliament by law not to disqualify its holder;"

Article 191 is similarly worded.

The Parliament passed XXI of 1950, LXVIII of 1951 and 1 of 1954 for declaring certain offices the holding of which will not disqualify. But it was widely felt that the above enactments did not decide the matter appropriately covering all the necessary aspects of the problem to the satisfaction of all concerned.

As a result many members of Parliament representing all shades opinion approached the late Speaker Shri G. V. Mavatankar and a meeting was subsequently held on 30th April, 1954 to consider this question. It was noted that the main criterion to determine whether an office was an office of profit or not was the emoluments that a member was likely to receive if he held such an office in so far as these enactments mentioned above were concerned. The meeting however thought that it was not a satisfactory position and the aspects of the matter such as the position, power or patronage enjoyed by the holder of that office were also relevant factors which should be taken into account even though no monetary advantage was involved. Ultimately the Speaker in consultation with the Chairman of the Rajya Sabha appointed a Committee of 15 members to study the various matters connected with the issue and the said Committee devoted considerable time to the study of this complicated question and presented their report, which was unanimous.

The present Bill though professing that it was based on the report was in many respects contrary to its recommendations. In effect its approach was not to disqualify any office if the emoluments did not exceed the compensatory allowance which it defined

to mean Rs. 21 per day in addition to conveyance allowance, house rent allowance or travelling allowance for the purpose of enabling the receiver to recoup any expenditure incurred by him in performing the functions of that office. The House felt that this matter was not so simple and could not be fairly decided on the basis of this criterion alone and motions for Select Committee were made in the House and the Government as a result were pleased to bring their own motion for Joint Committee.

After the Committee on Offices of Profit made its report the Parliament of Great Britain passed its law in 1957 in which a schedule of disqualifying offices was appended to the Act. The Committee on Offices of Profit had also examined the composition of about 200 committees or more and produced certain lists of offices which disqualify the holders thereof. But unfortunately the Central and State Governments did not furnish the lists of all the offices and committees and other requisite material. The present Joint Committee also tried their best to collect the entire material but unfortunately they also did not succeed in their attempt. Even all the Ministries of the Central Government did not furnish the required information. No wonder that the States also did not fully comply with the request of the Committee with the result that the schedule appended to the Report is incomplete and it is apprehended that many other committees may be found whose composition and terms may warrant their being included in the Schedule. It is, however, clear and admitted that in so far as future committees are concerned the Schedule could not possibly include or exclude them. In fact the very words of Article 102 indicate that the Parliament is only empowered to declare certain offices which are in existence to be such as would not attract disqualification. Unless the composition of such committees or incidence of such offices were fully examined the Parliament could not express its opinion in anticipation. Moreover, the subject is so complicated and intricate that no uniform and all-embracing principle could satisfactorily clinch the question. The basis of exclusion is the exercise of executive and judicial function or conferment of power, position, influence or patronage by grant of scholarship, lands, etc. or even otherwise. And yet many committees or offices which involved the exercise of executive functions or even conferment of power and patronage have not been included in the Schedule as in the undeveloped state of our country public interest required that the talents and attainments of members of Parliament should be allowed to be utilised for the benefit of the country specially when educational, health or development aspects demanded the same. Moreover, as the consequence of holding the office of profit for members of Parliament or the candidate for election are very serious it was

deemed essential that a clear declaration be made by law if the acceptance of a certain specific office attracted such consequences. This was the *ratio decedendi* of the Act of Great Britain also. This report of the Joint Committee has also brought it out in clear terms.

The Joint Committee went through the terms and composition of about 1200 committees but as previously mentioned its attempt to go through all the committees failed because some Central Ministries and the States did not co-operate. It makes me sad that the best efforts of the Chairman of the Committee who was no less a person than the Deputy Speaker of the Lok Sabha and of our Law Minister and Deputy Law Minister failed in such an important matter and today we feel frustrated in so far that the Schedule is not complete, and if we enact the Schedule we must be in effect doing what we ought not to do if we respect the behests of our Constitution.

This Bill has been designed to preserve the independence of the Members of Parliament which is so important in a democratic State. Freedom of Members of Parliament from being corrupted by executive influence as a result of acceptance of office of profit is the sine qua non of free votes and freedom cannot be secured unless the Schedule is complete and it is not wise to deliberately keep the door open for such influences. Nor is it the part of wisdom to give the Schedule an appearance of finality when we know it is not final. I, therefore, proposed that the Bill may be 'finalised' so far as it goes and an understanding be given by the Government that within a period of six months scrutiny will have been finished in regard to the rest of the Committees, so that all candidates and those who are inclined to accept offices of profit may clearly know where they stand.

In the report a reference has been made to the Standing Parliamentary Committee and its undertaking the work of continuous scrutiny in respect of all existing and future committees. But the committee has not been given statutory recognition nor has the assurance of its work in regard to existing committees being finished within six months been given.

I do not agree with certain recommendations of the Committee also.

In the first place it should come into force on 1st January, 1959 and not on 31st December, 1958; otherwise we shall have conflict between the date of enforcement of the Act and the previous one which exempted members and gave immunity for the period including the date 31st December, 1958 and the unwary may be

enmeshed. Secondly, the division was between statutory and non-statutory or advisory and non-advisory committees and having accepted one classification viz. statutory or non-statutory should not have accepted the confusion of including advisory committees in addition.

The completeness and finality which the preparation of the Schedule gave to this important matter has been taken away by including the provision about advisory committees whose functions and terms have yet not been determined.

The blank cheque sought to be given in the manner about appointing advisory committees or advisers whose powers and functions are not yet known takes away the entire merit of the legislation and uncertainty and arbitrariness are introduced by the back door. Similarly the Committee should have finally decided the question of disqualification of the so called Revenue Officers, Lambardars, etc. when the entire material was present before itself and not left the matter to be determined by the Scrutiny Officer or other Officers and thereby introduced uncertainty and doubt in this matter.

In this original Bill in [h(iii)] apart from this kind of bodies; statutory and non-statutory another entirely unknown (to any other comparable) entity was introduced.

"(iii) an adviser created temporarily for the purpose of advising the Government or any other authority on any matter of public importance." Unfortunately there was no room in the classification of statutory and non-statutory committees for this unwanted and strange being and therefore these advisory committees were suggested though there can be no manner of doubt that the advisory committees must either be statutory or non-statutory.

This is not all. With a view to make room for the exercise of personal nepotism even an unusual provision 'the office of chairman or member of a committee (whether consisting of one or more members) set up temporarily for the purpose etc.' had to be inserted. This need hardly be stressed that appointment of advisory committees is well known and since several members are appointed usually such appointments have clearly the appearance of impersonal appointments consisting as they do of many members but the appointment of a single man constituting him into the exalted name of a committee is unknown and leaves room for the appearance of personal favour.

If all the Ministries appoint an adviser each for particular bills or matters of public importance the House will be swamped with these advisers. In the Great Britain Act the number of voting Ministers has been limited. We have already exempted Deputy Ministers though the Constitution only exempted the Ministers. We have given further exemption to Parliamentary Secretaries, Chief Whip and even a Whip. There is no further room for advisers of Ministers. I hope the House will think twice before agreeing to this novel institution of adviser whose powers and authorities we do not know.

In regard to advisory committees also and much more for the hybrid adviser who is both an individual and a committee the House will not be advised to give a blank cheque. In many of the advisory Committees we have found that though the name is advisory yet the functions are of executive nature and involve exercise of powers of patronage etc. and therefore to make a provision anticipatory in nature of this wide and all embracing implication is neither just nor legal. We cannot say for this office what powers it will involve and we cannot be a party to declare before-hand that such advisory board or adviser will be an office of profit or not. This attempt is opposed to the basic approach to the question at issue and sets at naught the principal of making a Schedule.

Whether there is Compensatory allowance or no compensatory allowance, the office of adviser to a Minister in the eye of the public will be pregnant with powers of great patronage, honour and power and as such is extremely repugnant to the underlying idea of its not being an office of profit. Thus (h) is wholly unacceptable.

The provision contained in (j) is equally wrong. I do not know if there is any office answering the description of village revenue officers mentioned in this clause in the States. Lambardar or Malguzar are certainly not revenue officers. Lambardar is merely a headman or a village officer as such. There are specific rules about the duties of patels, deshmukhs, lambardars etc. These rules were before the Joint Committee and circulated to the members. Ordinarily, except for police patels these persons never discharge the functions of a police officer. The functions of a police officer are not defined anywhere except, perhaps, in the Police Act. In the Criminal Procedure Code police officer incharge of a police station is defined but not a police officer as such. If there is any office the holder of which exercises police functions it is clearly a police officer. According to rules relating to lambardars in the Punjab and Rajasthan lambardars are enjoined upon in their capacity as lambardars to help the police and it is well known that a lambardar is always under the

thumb of the police. In many judgements of High Courts these lambardars have been regarded as persons before whom confessions if made are inadmissible as also that they are stock witnesses and helpers of police.

In section 123(8) of the Representation of the People Act, 1951, Village headman as the *lambardar* is called and defined in the Punjab Tenancy Act and other laws was regarded as a person whose help to a candidate would have vitiated the election.

The principle, therefore, that if canvassing or help of a person renders the election invalid and such a person should not be allowed to stand is accepted, as given on page 26 of the Report of the Committee on Offices of Profit, all these persons mentioned in (j) should not have been exempted.

There is a very clever attempt in linking the collection of land revenue with functions of police officers so that all these persons who are considered in popular view as not fit for becoming Members of Parliament are exempted.

These persons who only collect revenue and on whom the rules do not provide any further obligation may or may not be exempted. The collection of revenue and as a result, getting some money clearly justifies their inclusion in the category of offices of profit. But the real grievance is not this. The lambardar's duties are defined in the rules. They are fifteen in number and it is notorious that these lambardars are thoroughly government henchmen, in every sense of the word. Their exemption is unjustified and is fundamentally opposed to the idea that public interests demand the inclusion of such men from Parliament membership who are under executive influence. A word from thanedar or tehsildar would determine his vote and exemption for him because he does not discharge the functions of a police officer is not justifiable.

For grounds given on page 22 of the Report of the Committee on Offices of Profit I do not favour exemption for vice-chancellors who are appointed by Government and get their pay from government-controlled sources and are so fully occupied in their work that they can hardly find time for discharging the duties of membership of Parliament which is now itself a full time job.

After hearing the arguments of Honourable members of the Joint Committee I am convinced that (d) and (e) of clause 3 should be deleted.

The Great Britain Act should have served as a guide for us and I am sorry that our approach to the question has not been a right one.

Section 1 of the Act of the Great Britain which is the soul of the whole measure divided all the offices into two. Either they were disqualified or not disqualified. Thus the law is certain and complete.

Here neither all the committees have been scrutinised nor all the offices have been examined. The offices of servants of local bodies controlled by the States, the offices of Honorary Magistrates and other offices have not been scrutinised.

We have further by excepting advisory committees and advisers complicated the question and threw the committees and offices into the hotchpotch of uncertainty. We failed to take a decision about village officials though the entire material was with us.

The Committee agreed to substitute the words 'any police functions' for the words 'any function of a police officer', appearing in the report as the Committee had only passed the words 'any police functions'. Yet I feel, that the words 'police functions' have not been defined anywhere and these words will again give rise to different interpretation and complications. It would have been better if a decision on merits about each official would have been taken.

This is our first attempt at this kind of legislation about offices of profit and I hope an amending Bill will soon be brought to make up the deficiencies and put the entire matter right.

NEW DELHI; THAKUR DAS BHARGAVA.

The 9th September, 1958.

П

Disqualifying a person for being chosen as, and for being a member of either House of Parliament, if he holds an office of profit under the Government, is a wholesome principle, and has been enshrined in Article 102 of the Constitution.

The present Bill seeks to exempt certain holders of offices of profit from attracting the disqualification under Article 102 of the Constitution.

I am constrained to mention that the final shape in which the Bill has emerged from the Joint Committee, after protracted deliberations and meticulous screenings, has completely frustrated that objective. Beginning from Vice-Chancellors of Universities and office bearers of statutory and non-statutory bodies to members of home guards and village officials, all holders of offices of profit of diverse categories and complexions have been exempted from incurring disqualification. This, I am afraid, will not only vitiate the democratic fabric but will also prevent the institutional purity of the Parliament of India. Free and fair, elections, redeemed from undue and undesirable influences will assume merely a conceptual and national form, after this Bill is enacted without fundamental modifications.

The Parliament has every reason to be fearful, that a large number of Members who are the holders of offices of profit under the Government, might feel themselves bound to support the Executive—the source of such offices, which are capable of confering benefits and patronages—when the Executive is in conflict with the Parliament.

In spite of our tireless pleadings, no objective standards and principles could be laid down for discriminating between offices and offices, for the purpose of attracting disqualification.

In the U.K. Act, certain broad principles are clearly discernible, which could have been considered by the Joint Committee.

In the 18th Century, a dividing line was determined, whereby non-political office holders were disqualified and political office holders were not, though their numbers were strictly limited.

In the present century the Spens Committee evolved the following tests in considering a particular office whether it incurred any disqualification:—

- (1) Whether the offices were incompatible with membership of the House of Commons.
- (2) Whether because they involved the physical impossibility of simultaneous attendance in two places.
- (3) Possible patronage and its extent; and
- (4) Conflict of duties.

I regret to say, the Joint Committee had no such test before them and in its absence the whole pattern is chaotic and arbitrary.

I share very strongly the view with the others, that Members of Parliament should on no account associate themselves with industrial and commercial undertakings in the Public Sector, in any capacity. Such offices are thoroughly incompatible with the nature

of the duties expected of a Member of Parliament, who in the ultimate analysis is a wholetime servant of his constituents and their interests. One can either serve the God or the Mammon—certainly not both.

NEW DELHI;

SURENDRA MAHANTY

The 9th September, 1958.

Ш

I am sorry I cannot concur with the views of the majority of the Committee. On principle I am against any schedule being attached to the Bill. This I plead is not in consonance with the spirit of our constitution.

I want to keep the purity and impartiality of the members of Parliament to remain intact. The Parliament's activities are so vastly expanding now that a serious member of Parliament would have no time left with him to serve honestly on any other body other than Parliament. So there should be no provisions in this Bill by which Members of Parliament might not do full justice to their duties in Parliament. In future there might arise occasions when political parties within the Parliament are so evenly balanced that crossing of floor by even a few members to the other side might endanger the government of day. This will add towards instability of the democratically set up government. For this reason I would have liked that no more provisions were added by which disqualifications of Members of Parliament were removed. The Government would have better scrapped Article 102 of the constitution before coming forward with such a Bill. I hope the Parliament would take a very serious note of it.

NEW DELHI:

BRAJ RAJ SINGH.

The 9th September, 1958.

IV

In spite of the Committee having taken such a long time to consider different points of views it was not possible for it to accommodate all the points of view; and especially due to the unavoidable absence from sittings where decisions on most of the matters in clause 3 were taken, a minute of dissent has become necessary for me.

It would have been better if the Bill had not been made so sketchy in the original drafting itself. The British Act would have been a better guide in this respect. However, as this Act when passed 973 (D) LS—3.

would be almost an annual cropper before Parliament on par with the Tariff Bill, for incorporating additions and eliminations from the Schedule, there would be scope for improvement. Experience would also show that this is necessary.

A point of view was that there should be a schedule to make it clear beyond doubt membership of which of the existing Committees should disqualify from membership of Parliament. This schedule now forms a part of the Bill. But there should have been a section on par with section 5 of the British Act where the Act itself provides for the amendment of the schedule and ratification by the Parliament from time to time. This has been left to be presumed in the very nature of things but nothing would have been lost by adding an additional clause to the effect in the Bill itself once the schedule was accepted. This may be done by the Houses by an Amendment.

The norms that apply for disqualifying a member of Parliament from sitting on any non-Parliamentary Committee during his membership of Parliament are twofold; (1) a member should be safeguarded from corruptibility to do his duty to the electorate in public interest by being put in a profitable position by the Government of the day where he would gain either in terms of money or power and the tempted to carry out Government's aims as against those of public interest; (2) where his duties as a member of Parliament which should have a first claim on his time, would suffer as a result of this acceptance of a position on a statutory or non-statutory body in an executive capacity, such offices should be avoided.

In my humble opinion in most of the items of clause 3 of the Bill these norms do not seem to have been strictly applied. To make the note brief only a short mention of these reasons is being made.

Clause 3 item (e).—The office of the sheriff should have been dropped from here, as the duty of the office to carry the mace at the swearing in ceremony of the judges of the High Court is not strictly in keeping with the dignity of the position of a member of Parliament in the opinion of some. This is not a point however, that come under the two norms mentioned above.

Item (f).—The Vice Chancellor's office should not be exempted from disqualification for more reasons than one, especially where it can be an office by virtual nomination by Government in spite of the lowest number of votes secured by a candidate for Vice-Chancellor's post as in the current case of the Banaras Hindu University. There are other reasons like the post carrying a salary with it of a substantial amount mainly from Government funds and last but not the

least the Vice-Chancellor as a Member of Parliament taking part in the discussions in the Parliament on affairs under review in case of scandals relating to their University. This might make their position invidious and the discussion undignified also. The members of the Executive Committee or the syndicate can, by no stretch of imagination be considered to be members of an "advisory" body and in the light of the observations in para 17 of the report on item i [Original item (h) (i)&(ii)] they also should have been disqualified as being members of an executive body.

Item (g).—The period for a "delegation abroad" should have been stated clearly as not being of more than a year as otherwise this would interfere with a member's duty to his Constituency.

Item (h).—The period "temporarily" also should have been defined as not being more than a year for the same reason as mentioned under item (g) above.

Item (j).—The Patel's office should be excluded only when it is a hereditary office and as such not in the gift of Government as then it would be a paid post in the gift of Government. This is necessary to mention as the State Legislatures specially would take the present Prevention of Disqualification Act as a model for their Acts. Land Revenue being a State Subject, the Patel though not mainly under the obligation of the Central Government is under the obligation of the State Government in any case. In fact, he may not strictly incur a disqualification for a Parliamentary seat, but should do so for the State legislature. The position in this respect prevailing in every State, was not very clear. This may create complications later.

The schedule is not complete as a full list as information from all sources, the States in particular was not available. This fact will have to be provided for by giving the power to a permanent committee of the Houses to temporarily prevent the disqualification incurred until the next amending Act is passed by the Parliament and this as already pointed out above, should have been included by a separate section in this Bill.

New Delhi:

SEETA PARMANAND

The 10th September, 1958.

V

The Bill, no doubt, has been improved by the Joint Committee but, in some respects we differ from the majority and hence we append our note of dissent.

We do not agree with clause 3(d), as we do not consider it proper to remove the disqualification of Home Guards who perform Police functions and who work under the directions and command of Police Officers. It is derogatory for a member of Parliament to function like that. Home Guards are different from the National Cadet Corps, Territorial Army, or Reserve and Auxiliary Airforce, the members of which are embodied for national duties only in case of National emergencies, whereas the Home Guards function even in normal times without any amergency, to perform the Police duties and to help the Police in its day to day functions. A Home Guard is regarded as Police Officer and public servant and has the same powers as a Police Officer when called on duty.

Clause 3(f).—It is not desirable to remove disqualification for a Vice-Chancellor of University to enable him to become a Member of Parliament, as the duties of a Vice-Chancellor are incompatible with the duties of a Member of Parliament. Vice-chancellorship is a wholetime job and now the Membership of the House is also becoming a wholetime business. Moreover, some of the Vice-Chancellors are appointed and are removable by Government and some of them draw salaries and allowances. Hence, considering all these facts, the Committee on Offices of Profit, under paragraph 44 of their report, have advised that exemption from disqualification to the Office of Vice-Chancellor should not be given.

Clause 3(h).—We agree that the Members of Parliament should go on Committees which are of a purely advisory nature and are constituted only for the purpose of making an enquiry and collecting statistics and tending advice to the Government or other authorities, but we have found that many of the advisory Committees are of an objectionable nature where disqualification should not be removed. In the Schedule Part I the very first two items, namely: (a) Advisory Committee for Air India International Corporation and (b) Advisory Committee for the Indian Airlines Corporation, and also the Company Law Advisory Commission, have been placed on the Scheduled, the membership of which will entail disqualification, although they are designated as Advisory. This the Joint Committee decided looking into the functions of these Committees.

Therefore to grant a general exemption for all Advisory Committees, without looking into their functions as is being enacted in clause 3(h), is not correct. The wording of this clause therefore needs to be suitably amended.

Clause 3(i).—It was explained to the Joint Committee that clause 3(i) removes disqualification of a Chairman, Director or

Member of any of the existing Statutory or Non-Statutory body and does not apply to the Committees or Commissions to be constituted in future. This intention is not very clearly brought out in clause 3(i). The law should be clear and unambiguous, otherwise it is quite likely that someone may incur disqualification inadvertently. Hence this clause needs to be redrafted to bring the idea more clearly and explicitly.

This clause removes disqualification from all the existing statutory or non-statutory Committees which are not mentioned in the Schedule. The Joint Committee made its best efforts to examine all the existing Committees, Commissions, whether statutory or non-statutory, both in the States and at the Centre, but, inspite of their best efforts to get all the material they could not get information about all the existing Committees. The Sub-Committee in their Report have appended a list of the Committees which they consider to be of a non-objectionable nature, but there may be many more who have not come under the purview of the Sub-Committee, and to grant exemption from disqualification, even of such Committees which have not been examined by the Joint Committee, is not proper thing to do. By doing so, we are removing disqualification, from Committees which should entail disqualification, if their functions are of a disqualifying nature. Therefore, we are opposed to giving such a blanket cover and such Committees which have not been examined must be examined before granting an exemption. We recommend the amendment of clause 3(i) accordingly.

Clause 3(j).—We totally oppose the incorporation of this clause in the Bill, as we do not approve of the village revenue officer, who might be remunerated by a share or commission of the amount of land revenue collected by him to be given exemption. They are as good a public servant as those who draw regular salaries. In some States, these village revenue officers are under an obligation to help the police in the discharge of their duties, prescribed under the Rules of Service of Village Revenue Officers. We recommend deletion of this clause.

- 6 Schedule: In drawing up the Schedule, the Joint Committee were guided by one basic fact that the Members of Parliament should not be allowed to go on Committees or Commissions which yield vast executive powers or influence, and deal with large amounts of Government funds. Keeping this in view we recommend that in Part I of the Schedule the following should be added:—
 - (a) Atomic Energy Commission,
 - (b) Central Board of Film Censors,
 - (c) Central Social Welfare Board,

(xxii)

- (d) Khadi and Village Industries Commission,
- (e) Special Recruitment Board,
- (f) National Development Council, and
- (g) University Grants Commission.

We may add here that the University Grants Commission in the United Kingdom Act is put on the Schedule, the members of which entail disqualification for being Members of the House of Commons.

To put a Member of Parliament on the Recruitment Board is to violate the very sanctity of the Public Service Commission, which should function free from political influences to which a Member of Parliament is prone to.

New Delhi; The 8th September, 1958. RAJENDRA PRATAP SINHA KHUSHWAQT RAI.

THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1957

(As amended by the Joint Committee)

(Words side-lined or underlined indicate the amendments suggested by the Committee; asterisks indicate omissions)

A

BILL

to declare that certain offices of profit under the Government shall not disqualify the holders thereof for being chosen as, or for being, members of Parliament.

BE it enacted by Parliament in the Ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Parliament (Prevention of Short title Disqualification) Act, 1958.

and commencement.

(2) It shall come into force on the 31st day of December, 1958.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "compensatory allowance" means any sum of money payable to the holder of an office by way of daily allowance (such allowance not exceeding the amount of daily allowance to which a member of Parliament is entitled under the Salaries and Allowances of Members of Parliament Act, 1954), any conveyance allowance, house-rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;

10 30 Of 1954.

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- (b) "statutory body" means any corporation, committee, commission, council, board or other body of persons, whether incorporated or not, established by or under any law for the time being in force;
- (c) "non-statutory body" means any body of persons other 5 that a statutory body.

Certain office of profit not to disqualify.

- 3. It is hereby declared that none of the following offices, in so far as it is an office of profit under the Government of India or the Government of any State, shall disqualify the holder thereof for being chosen as, or for being, a member of parliament, namely:—
 - (a) any office held by a Minister, Minister of State or Deputy Minister for the Union or for any State, whether ex officio or by name;
 - (b) the office of Chief Whip, Deputy Chief Whip or Whip in Parliament or of a Parliamentary Secretary;
 - (c) the office of a member of any force raised or maintained under the National Cadet Corps Act, 1948, the Territorial Army Act, 1948, or the Reserve and Auxiliary Air Force Act, 1952;

31 Of 1948. 56 of 1948. 62 of 1952.

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- (d) the office of a member of a Home Guard constituted under any law for the time being in force in any State;
- (e) the office of sheriff in the city of Bombay, Calcutta or Madras:
- (f) the office of Vice-Chancellor of a University or of chairman or member of the syndicate, senate, executive committee, council, court or any other body which is an advisory body, connected with a University;
- (g) the office of a member of any delegation or mission sent outside India by the Government for any special purpose;
- (h) the office of chairman or member of a committee (whether consisting of one or more members), set up temporarily for the purpose of advising the Government or any other authority in respect of any matter of public importance or for the purpose of making an inquiry into, or collecting statistics in respect of, any such matter, if the holder of such office is not entitled to any remuneration other than compensatory allowance:
- (i) the office of chairman, director or member of any statutory or non-statutory body other than any such body as is referred to in clause (h), if the holder of such office is not

entitled to any remuneration other than compensatory allowance, but excluding (i) the office of chairman, director or member of any statutory or non-statutory body specified in Part I of the Schedule and (ii) the office of chairman, secretary or member of the standing or executive committee of any statutory or non-statutory body specified in Part II of the Schedule;

(j) the office of village revenue officer, whether called a lambardar, malguzar, patel, deshmukh or by any other name, whose duty is to collect land revenue and who is remunerated by a share of, or commission on, the amount of land revenue collected by him, but who does not discharge any police functions.

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19 of 1950. 68 of 1951. 1 of 1954.

4. The Parliament (Prevention of Disqualification) Act 1950, Repeals. the Parliament Prevention of Disqualification Act, 1951, and the 15 Prevention of Disqualification*** Act, 1953, are hereby repealed.

THE SCHEDULE

[See section 3 (i)]

PART I

BODIES UNDER THE CENTRAL GOVERNMENT

Advisory Committee for the Air-India International Corporation 5 appointed under section 41 of the Air Corporation Act, 1953 (27 of 1953).

Advisory Committee for the Indian Airlines Corporation appointed under section 41 of the Air Corporations Act, 1953 (27 of 1953).

Air-India International Corporation established under section 3 of the Air Corporations Act, 1953 (27 of 1953).

Air Transport Council constituted under section 30 of the Air Corporations Act, 1953 (27 of 1953).

Board of Directors of the Export Risks Insurance Corporation 15 (Private) Limited.

Board of Directors of the Heavy Electricals (Private) Limited.

Board of Directors of the Hindustan Cables (Private) Limited.

Board of Directors of the Hindustan Insecticides (Private)
Limited.

Board of Directors of the Hindustan Machine Tools Private) Limited.

Board of Directors of the Hindustan Shipyard Limited.

Board of Directors of the Nangal Fertilizers and Chemicals (Private) Limited.

Board of Directors of the National Coal Development Corporation (Private) Limited.

Board of Directors of the National Development Corporation (Private) Limited.

Board of Directors of the National Instruments (Private) Limited. 30 Board of Directors of the National Small Industries Corporation (Private) Limited.

Board of Directors of the Neyveli Lignite Corporation (Private) Limited.

Board of Directors of the Sindri Fertilizers and Chemicals (Private) Limited.

Board of Directors of the State Trading Corporation of India (Private) Limited.

Central Warehousing Corporation established under section 17 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956 (28 of 1956).

Coal Board established under section 4 of the Coal Mines (Conservation and Safety) Act, 1952 (12 of 1952).

of the Coal Mines Labour Welfare Fund Act, 1947 (32 of 1947).

Commissioners for the Port of Calcutta.

Committee for the allotment of land in the township of Gandhidam.

Company Law Advisory Commission constituted under section 410 of the Companies Act, 1956 (1 of 1956).

Cotton Textiles Fund Committee constituted under the Textile Funds Ordinance, 1944 (34 of 1944).

Dock Labour Board, Bombay, established under the Bombay Dock 20 Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Dock Labour Board, Calcutta, established under the Calcutta Dock Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 25 (9 of 1948).

Dock Labour Board, Madras, established under the Madras Dock Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Employees' State Insurance Corporation established under 30 section 3 of the Employees' State Insurance Act, 1948 (34 of 1948).

Forward Markets Commission established under section 3 of the Forward Contracts (Regulation) Act, 1952 (74 of 1952).

Indian Air Lines Corporation established under section 3 of the Air Corporations Act, 1953 (27 of 1953).

Industrial Finance Corporation of India established under section 35 3 of the Industrial Finance Corporation Act, 1948 (15 of 1948).

Licensing Committee constituted under rule 10 of the Registration and Licensing of Industrial Undertakings Rules, 1952, made under the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Mining Boards constituted under section 12 of the Mines Act, 1952 (35 of 1952).

National Co-operative Development and Warehousing Board established under section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956 (28 of 1956).

Rehabilitation Finance Administration constituted under section 3 of the Rehabilitation Finance Administration Act, 1948 (12 of 1948).

Regional Boards appointed by the Employees' State Insurance Corporation under section 25 of the Employees' State Insurance Act, 10 1948 (34 of 1948).

Standing Committee of the Employees' State Insurance Corporation constituted under section 8 of the Employees' State Insurance Act, 1948 (34 of 1948).

Tariff Commission established under section 3 of the Tariff 15 Commission Act, 1951 (50 of 1951).

Trustees of the Port of Bombay.

Trustees of the Port of Madras.

Trustees or Commissioners of any major Port as defined in the Indian Ports Act, 1908 (15 of 1908), other than the Port of Calcutta, 20 Bombay or Madras.

BODIES UNDER STATE GOVERNMENTS

Andhra Pradesh

Agricultural Improvement Fund Committee constituted under section 3 of the Hyderabad Agricultural Improvement Act, 1952.

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Co-operative Agricultural and Marketing Development Fund Committee.

Livestock Purchasing Committee.

Assam

Adhi Conciliation Boards constituted under section 2A of the 30 Assam Adhiars Protection and Regulation Act, 1948.

Assam Evacuee Property Management Committee constituted under section 12 of the Assam Evacuee Property Act, 1951.

Assam Text Book Committee.

Bihar

35

Mining Board for Coal Mines.

Text Book and Education Literature Committee.

Bombay

Allocation Committee (Allopathic) under the Employees' State Insurance Scheme.

Allocation Committee (Ayurvedic) under the Employees' State 5 Insurance Scheme.

Board to conduct over-all supervision of the business and affairs of the Narsinggiriji Mills, Sholapur.

Bombay Housing Board constituted under section 3 of the Bombay Housing Board Act, 1948.

Bombay State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Bombay State Electricity Consultative Council constituted under section 16 of the Electricity (Supply) Act, 1948 (54 of 1948).

Medical Service Committee under the Employees' State Insurance 15 Scheme.

Pharmaceutical Committee under the Employees' State Insurance Scheme.

Regional Transport Authority for Ahmedabad, Aurangabad, Bombay, Nagpur, Poona, Rajkot and Thana constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Saurashtra Housing Board constituted under section 3 of the Saurashtra Housing Board Act, 1954.

State Transport Authority constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Vidarbha Housing Board constituted under section 3 of the Madhya Pradesh Housing Act, 1950.

Kerala

Board of Examiners appointed under rule 8 of the Travancore-Cochin Boiler Attendants Rules, 1954.

Panel of Assessors constituted under rule 63 of the Travancore-Cochin Boiler Attendants Rules, 1954.

Panel of Assessors constituted under the Travancore-Cochin Economiser Rules, 1956.

Madhya Pradesh

35 Madhya Pradesh Housing Board constituted under section 3 of the Madhya Pradesh Housing Board Act, 1950.

Mahakoshal Housing Board.

Madras

Committee to select Books for Study for S.S.L.C. Examination.

Landing and Shipping Fees Committees for Minor Ports.

Local Committee constituted under regulation 10A of the Employees' State Insurance (General) Regulations, 1950.

Madras Board of Transport.

Madras State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Madras State Electricity Consultative Council constituted under section 16 of the Electricity (Supply) Act, 1948 (54 of 1948).

Port Conservancy Boards.

Port Trust Boards of Minor Ports.

State Board of Communications.

Text Books Committee.

Mysore

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Board of Management, Mysore Iron and Steel Works, Bhadravathi.

Board of Management of Industrial Concerns.

Orissa

Appeal Committee under the Board of Secondary Education.

Orissa Board of Communications and Transport.

Regional Transport Authority constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

State Transport Authority constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Punjab

Punjab State National Workers (Relief and Rehabilitation)
Board.

Rajasthan

City Improvement Trust, Kota constituted under the City of Kota 30 Improvement Act, 1946.

Excise Appellate Board, Ajmer.

Rajasthan State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Urban Improvement Board, Jaipur.

Uttar Pradesh

5 Government Cement Factory Board.

Local Committees for Agra, Kanpur, Lucknow and Saharanpur appointed under section 25 of the Employees' State Insurance Act, 1948 (34 of 1948).

Sub-Committee to select books for Educational Expansion Department.

U.P. Sugar and Power Alcohol and Labour Housing Board constituted under section 10 of the U.P. Sugar and Power Alcohol Industries Labour Welfare and Development Fund Act, 1950.

West Bengal

Licensing Board constituted under the regulations made under rule 45 of the Indian Electricity Rules, 1956.

West Bengal Housing Board constituted under the West Bengal Development Corporation Act, 1954.

Bodies in Union Territories

Delhi Development Authority constituted under section 3 of the Delhi Development Act, 1957 (61 of 1957).

Delhi Electricity Power Control Board constituted under section 5 of the Bombay Electricity (Special Powers) Act, 1940, as applied to Delhi.

25 Delhi State Electricity Council constituted under section 16 of the Electricity (Supply) Act, 1948 (54 of 1948).

PART II

BODIES UNDER THE CENTRAL GOVERNMENT

Central Silk Board constituted under section 4 of the Central 30 Silk Board Act, 1948 (61 of 1948).

Coffee Board constituted under section 4 of the Coffee Act, 1942 (7 of 1942).

Coir Board constituted under section 4 of the Coir Industry Act. 1953 (45 of 1953).

Development Council for Acids and Fertilizers established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Alkalis and Allied Industries established under section 6 of the Industries (Development and Regulation) 5 Act, 1951 (65 of 1951).

Development Council for Bicycles established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Drugs, Dyes, and Intermediates established under section 6 of the Industries (Development and Regula- 10 tion) Act, 1951 (65 of 1951).

Development Council for Food Processing Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Heavy Electrical Engineering Industries 15 established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Internal Combustion Engines and Power Driven Pumps established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Light Electrical Engineering Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Machine Tools established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 25 1951).

Development Council for Non-ferrous Metals including alloys established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Oil-based and Plastic Industries esta-30 blished under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Sugar Industry established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Textiles made of artificial Silk including artificial Silk Yarn established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Textiles made of Wool, including woollen yarn, hosiery, carpets and druggets established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Durgah Committee, Ajmer, constituted under section 4 of the Durgah Khawaja Saheb Act, 1955 (36 of 1955).

Indian Central Arecanut Committee.

Indian Central Coconut Committee constituted under section 4 of the Indian Coconut Committee Act, 1944 (10 of 1944).

Indian Central Cotton Committee constituted under section 4 of the Indian Cotton Cess Act, 1923 (14 of 1923).

Indian Central Jute Committee.

Indian Central Oilseeds Committee constituted under section 4 of the Indian Oilseeds Committee Act, 1946 (9 of 1946).

Indian Central Sugarcane Committee.

Indian Central Tobacco Committee.

Indian Lac Cess Committee constituted under section 4 of the Indian Lac Cess Act, 1930 (24 of 1930).

Rubber board constituted under section 4 of the Rubber Act, 20 1947 (24 of 1947).

Tea Board constituted under section 4 of the Tea Act, 1953 (29 of 1953).

BODIES UNDER STATE GOVERNMENTS

Andhra Pradesh

25 Market Committee constituted under section 4 of the Hyderabad Agricultural Market Act No. II of 1339F.

Market Committee constituted under section 4A of the Madras Commercial Crops Markets Act, 1933.

Bihar

30 Bihar State Board of Religious Trusts.

Bihar Subai Majlis Awqaf.

Bodh Gaya Temple Advisory Committee constituted under section 15 of the Bodh Gaya Temple Act, 1949.

Bodh Gaya Temple Management Committee constituted under 35 section 3 of the Bodh Gaya Temple Act, 1949.

Kerala

Administration Committee for Coir Purchase Scheme.

Malabar Market Committee constituted under section 4A of the Madras Commercial Crops Markets Act, 1933.

Tapioca Market Expansion Board.

5

Madras

Area Committee for Hindu Religious and Charitable Endowments constituted under section 12 of the Madras Hindu Religious and Charitable Endowments Act, 1951.

Madras State Wakf Board constituted under section 9 of the Wakf 10 Act, 1954 (29 of 1954).

Punjab

State Marketing Board constituted under section 3 of the Patiala Agricultural Produce Markets Act, 2004.

APPENDIX I

(Vide Para 2 of the Report)

Motion in the Lok Sabha for reference of the Bill to a Joint Committee

"That the Parliament (Prevention of Disqualification) Bill, 1957, be referred to a Joint Committee of the Houses consisting of 30 members; 20 from this House, namely:—

- 1. Sardar Hukam Singh
- 2. Pandit Thakur Das Bhargava
- 3. Shri M. R. Krishna
- 4. Shri Dharanidhar Basumatari
- 5. Shri Rajeshwar Patel
- 6. Shri Rohan Lal Chaturvedi
- 7. Shri M. K. Jinachandran
- 8. Shri Ram Sahai Tiwari
- 9. Shri P. Subbiah Ambalam
- 10. Shri H. Siddananjappa
- 11. Shri Panna Lal
- 12. Shri Jaganatha Rao
- 13. Shri S. R. Damani
- 14. Shri Shivram Rango Rane
- 15. Shri Khushwaqt Rai
- 16. Shri Surendra Mahanty
- 17. Shri Braj Raj Singh
- 18. Shri Aurobindo Ghosal
- 19. Shri S. Easwara Iver, and
- 20. Shri Asoke K. Sen

and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the second week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

APPENDIX II

(Vide para 3 of the Report)

Motion in the Rajya Sabha

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to declare that certain offices of profit under the Government shall not disqualify the holders thereof for being chosen as, or for being, members of Parliament, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

- 1. Dr. Shrimati Seeta Parmanand
- 2. Shri Amolakh Chand
- 3. Shri S. D. Misra
- 4. Kazi Karimuddin
- 5. Shri Purna Chandra Sharma
- 6. Shri N. Ramakrishna Iyer
- 7. Shri C. L. Varma
- 8. Shri Abdur Rezzak Khan
- 9. Shri Rajendra Pratap Sinha
- 10. Shri H. D. Rajah."

APPENDIX III

(Vide para 5 of the Report)

Motion in the Lok Sabha for filling of casual vacancies

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint five members of Rajya Sabha to the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957 in the vacancies caused by the retirement of Dr. Shrimati Seeta Parmanand, Shri S. D. Misra, Kazi Karimuddin, Shri C. L. Varma and Shri H. D. Rajah from Rajya Sabha and communicate to this House the names of members so appointed by Rajya Sabha to the Joint Committee."

APPENDIX IV

(Vide para 5 of the Report)

Motion in the Rajya Sabha for filling of casual vacancies

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint five members to the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957, in the vacancies caused by the retirement of Dr. Shrimati Seeta Parmanand, Shri Shyam Dhar Misra, Kazi Karimuddin, Shri C. L. Varma and Shri H. D. Rajah from the Rajya Sabha and resolves that the following members of the Rajya Sabha be nominated to the said Joint Committee to fill those vacancies, namely:—

- 1. Dr. Shrimati Seeta Parmanand
- 2. Shri Shyam Dhar Misra
- 3. Shri H. D. Rajah
- 4. Shri Tajamul Husain
- 5. Shri Vijay Singh."

APPENDIX V

(Vide para 8 of the Report)

Report of the Sub-Committee

- I, the Chairman of the Sub-Committee of the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957, having been authorised by the Sub-Committee to submit the Report on their behalf, present this their report.
- 2. The Sub-Committee was appointed by the Joint Committee at their Sixth Sitting held on the 3rd February, 1958, to examine the rules and details regarding emoluments etc., paid to members and conditions of their appointments on 961 committees included in the list of Committees whose membership might disqualify (Vide paras 2 and 3 of the Minutes of the Joint Committee dated the 3rd February, 1958). The Committee at their sitting held on the 7th May, 1958 appointed three additional members on the Sub-Committee (Vide para 3 of the Minutes dated the 7th May, 1958).
 - 3. The Sub-Committee held 8 Sittings in all.
- 4. As the Sub-Committee could not submit their report by the 24th April, 1958 extension of time for presentation of their Report upto the 10th July, 1958 was sought at the meeting of the Joint Committee held on the 7th May, 1958. The Sub-Committee were granted extension of time on the 7th May, 1958 upto the 10th July, 1958 and again on the 12th July, 1958 upto the 24th July, 1958.
- 5. As directed by the Joint Committee at their sitting held on the 3rd February, 1958, the Ministry of Law kept in touch with different Ministries and Departments of the Government of India and the State Governments for obtaining the necessary material on the subject.
- 6. Some of the Committees which were included in the original list placed before the Committee have since become defunct while other new committees have been constituted. In all, material in respect of 986 Committees was received through the Ministry of Law.

- 7. The Sub-Committee has been informed that material in respect of several Committees has not been received from certain Ministries of the Central Government and State Governments.
- 8. Based on the material received so far, the Lok Sabha Secretariat prepared Memoranda in respect of each Committee giving information about the composition, functions, emoluments etc., paid to members which were placed before the Sub-Committee.
- 9. After going through these memoranda, the Sub-Committee have prepared the following two lists, namely:—
 - 1. Committees membership of which ought to entail disqualification (List I).
 - 2. Committees membership of which is non-objectionable (List II).
- 10. The Sub-Committee consider that while membership of certain committees may not be objectionable yet the office of Chairman and Secretary of these Committees ought to incur disqualification as such offices take too much time of the members and involve the exercise of essentially executive functions and confers great influence, prestige and capacity to patronise (List III).
- 11. On the same grounds referred to in the preceding paragraph the Committee feel that office of the Chairman and Secretary of all religious trusts, Boards, etc. ought to disqualify the holders thereof.
- 12. The Sub-Committee note that Members of Parliament happen to be sometimes elected or nominated by sectional interests such as employers, employees etc., to represent them on some of the Committees. The Sub-Committee are of the view that such members ought not to incur disqualification.
- 13. The Sub-Committee feel that while membership of Commodity Committees speaking generally might be exempted from disqualification, the office of Chairman, Vice-Chairman and Secretary and membership of the Standing Committees ought not to be exempted from disqualification.
- 14. In categorising the Committees into disqualifying and nonobjectionable ones no single uniform principle has been strictly applied as the Sub-Committee was influenced by the fact that in the peculiar circumstances of our country and the undeveloped state in many respects participation of members of Parliament, many of

whom have special knowledge of various subjects could not rigorously be excluded. Thus some balance and compromise has been applied in categorising these Committees, while purity, freedom from influence and independence of members has been the guiding principle in making the choice. The practical aspect of utilising the experience, wisdom, and talents of members in public interest specially in matters relating to social welfare, education, labour and cognate matters has also been kept in view.

15. The Committee feel that where members of Parliament are elected by Parliament or nominated by the Speaker or the Chairman, as the case may be, on a Committee, membership so acquired ought to be exempted from disqualification.

New Delhi; The 24th July, 1958.

JAGANATHA RAO.

Chairman,
Sub-Committee.

LIST I

(Vide para 9 of the Report of the Sub Committee) Committees membership of which ought to entail disqualification

Under the Central Government

- 1. Administration constituted under the Rehabilitation Finance Administration Act, 1948.
- 2. Advisory Panel of the Central Board of Film Censors at Bombay, Calcutta and Madras.
- 3. Air Corporation
- 4. Air India International Corporation Advisory Committee and Indian Airlines Corporation Advisory Committee.
- 5. Air Transport Council.
- 6. Art Purchase Committee.
- 7. Atomic Energy Commission.
- 8. Board of Directors of the Heavy Electricals (Private) Ltd. Govindpura Colony, Bhopal.
- 9. Board of Directors of the Hindustan Cables (Private) Ltd. Rupnarainpur, West Bengal.
- 10. Board of Directors of the Hindustan Insecticides Private Ltd.
- 11. Board of Directors of the Hindustan Machine Tools (Private)
 Ltd.
- 12. Board of Directors, Hindustan Shipyard Ltd.
- 13. Board of Directors of Nangal Fertilizers and Chemicals Private Ltd.
- 14. Board of Directors of the National Development Corporation Private Ltd.
- 15. Board of Directors, National Instruments (Private) Ltd.. Calcutta.
- Board of Directors of Sindri Fertilizers and Chemicals Private Ltd
- 17. Board of Trustees Coal Mines Provider: Fund.
- 18. Central Board of Film Censors.
- 19. Central Board of Trustees Employees' Provident Fund.
- 20. Central Social Welfare Board.
- 21. Central Warehousing Corporation.

- 22. Coal Board.
- 23. Coal Mines Labour Housing Board.
- 24. Committee for the allotment of land in the area to be developed direct by Government in the township of Gandhidham.
- 25. Company Law Advisory Commission.
- 26. Cotton Textile Fund Committee.
- 27. Delhi Development Authority.
- 28. Dock Labour Board each at Calcutta, Bombay and Madras.
- 29. Employees State Insurance Corporation.
- 30. Export Risks Insurance Corporation (Private) Ltd.
- 31. Industrial Finance Corporation.
- 32. Khadi and Village industries Commission.
- 33. Mining Boards.
- 34. National Art Treasures Fund.
- 35. National Coal Development Corporation (Private) Ltd., Ranchi.
- 36. National Cooperative Development and Warehousing Board.
- 37. Neyveli Lignite Corporation (Private) Ltd.
- 38. Panel of Assessors for the Railway Rates Tribunal.
- 39. Port Trust Board, Madras, Bombay and Calcutta Ports Commission.
- 40. Regional Committees of Employees' Provident Fund.
- 41. Special Recruitment Board.
- 42. Standing Committee of Employees' State Insurance Corporation.
- 43. State Trading Corporation.
- 44. Tariff Commission, Bombay.

COMMITTEES UNDER THE STATE GOVERNMENTS

Andhra Pradesh

- 1. Agricultural Improvement Fund Committee.
- 2. Cooperative Agricultural and Marketing Development Fund Committee.
- 3. Livestock Purchasing Committee.

Assam

- 1. Adhi Conciliation Boards.
- 2. Assam Evacuee Property Management Committee.

Bihar

- 1. Mining Board for Coal Mines.
- 2. Text Book and Education Literature Committee.

Bombay

- 1. Allocation Committee (Allopathic) Under the Employees State Insurance Scheme.
- 2. Allocation Committee (Ayurvedic) under the Employees' State Insurance Scheme.
- 3. Bhoodan Yagna Committee.
- 4. Board of Ayurvedic and Unani System of Medicines, Bombay.
- 5. Board of Ayurvedic and Unani Systems of Medicines, Saurashtra.
- 6. Board of Homoeopathic System of Medicines.
- 7. Board to conduct over all supervision of the business and affairs of the Narsinggiriji Mills, Sholapur.
- 8. Bombay Housing Board.
- 9. Bombay Medical Council.
- 10. Bombay Nursing Council.
- 11. Bombay State Electricity Board.
- 12. Bombay State Electricity Consultative Council.
- 13. Bombay Veterinary Council.
- 14. Faculty of Ayurvedic and Unani Systems of Medicines, Bombay.
- 15. Medical Service Committee under the Employees' State Insurance Scheme.
- 16. Pharmaceutical Committee under Employees State Insurance Scheme.
- 17. Regional Transport Authorities, Bombay, Aurangabad, Nagpur, Ahmedabad, Thana, Poona, Rajkot.
- 18. Saurashtra Housing Board.
- 19. State Transport Authority, Bombay.
- 20. Vidarbha Board of Ayurvedic and Unani Systems of Medicines.
- 21. Vidarbha Housing Board.

Kerala

- 1. Board of Examiners under Boiler Attendants Rules.
- 2. Panel of Assessors under Boiler Rules.
- 3. Panel of Assessors under Economiser Rules.

Madhya Pradesh

- 1. Madhya Bharat Bhoodan Yagna Board.
- 2. Madhya Pradesh Bhoodan Yagna Board.
- 3. Madhya Pradesh Housing Board.
- 4. Mahakoshal Housing Board.
- 5. Vindhya Pradesh Bhoodan Yagna Board.

Madras

- 1. Administrative Committee for the Art Gallery, Tanjore.
- 2. Central Board of Indigenous Medicines.
- 3. Committee to Select Books for Study for S.S.L.C. Examination, 1956.
- 4. Landing and Shipping Fees Committees of Minor Ports.
- 5. Local Committee under the Employees' State Insurance General Regulation, 1950.
- 6. Madras Board of Transport.
- 7. Madras Regional Board of the Employee's State Insurance Corporation.
- 8. Madras State Electricity Board.
- 9. Madras State Electricity Consultative Council.
- 10. Port Conservancy Boards.
- 11. Port Trust Boards of Minor Ports (e.g., Tuticorin Port Trust Board).
- 12. Regional Art Gallery Committee.
- 13. Regional Committee of the Madras State under Employees' Provident Fund Act, 1952.
- 14. State Board of Communications.
- 15. Text Book Committee, Madras.

Mysore

- 1. Board of Management Mysore Iron and Steel Works, Bhadravathi.
- 2. Board of Management of Industrial Concerns.

Orissa

- 1. Appeal Committee (under the Secondary Board of Education)
- 2. Orissa Board of Communications and Transport.
- 3. Regional Transport Authority.
- 4. State Transport Authority.

Punjab

1. Punjab State National Workers (Relief and Rehabilitation)
Board.

Rajasthan

- 1. City Improvement Trust, Kota.
- 2. Cottage and Small Scale Industries Loan Committee.
- 3. Excise Appellate Board, Ajmer.
- 4. Rajasthan State Electricity Board.
- 5. Urban Improvement Board, Jaipur.

Uttar Pradesh

- 1. Government Cement Factory Board.
- 2. Loans and Grants Commission.
- 3. Local Committee Employees' State Insurance Kanpur,
 Lucknow, Agra and Saharanpur.
- 4. Sub-Committee to select books to be purchased for Educational Expansion Department.
- 5. U.P. Bhoodan Yagna Committee.
- 6. U.P. Regional Committee Employees' Provident Fund.
- 7. U.P. Sugar and Alcohol and Labour Housing Board.
- 8. Uttar Pradesh Veterinary Council.

West Bengal

- 1. Licensing Board.
- 2. Regional Board under Employees' State Insurance General Regulations.
- Regional Committee constituted under the Employees' Provident Fund Scheme.
- 4. West Bengal Housing Board.

COMMITTEES IN UNION TERRITORIES DELHI ADMINISTRATION

- 1. Delhi Electricity Power Control Board.
- 2. Delhi State Electricity Council constituted under Section 16 of the Electricity (Supply) Act, 1948.

Himachal Pradesh

1. Himachal Pradesh Bhoodan Yagna Board.

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LIST II

(Vide Para 9 of the Report of the Sub-Committee)

Committees membership of which is non-objectionable

Under the Central Government

- 1. Ad-hoc Commissions of Inquiry into Railway Accidents.
- 2. Advisory Board attached to the National Sugar Institute, Kanpur.
- 3. Advisory Board constituted under the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- 4. Advisory Board constituted under the Minimum Wages Act, 1948 (Act XI of 1948).
- 5. Advisory Board constituted under the Rehabilitation Finance Administration Act, 1948.
- 6. Advisory Board for formulating a scheme for preparation of the National Atlas.
- 7 Advisory Board for Bhagirath (Monthly).
- 8 Advisory Board for Gram Sewak (Monthly) English Edition.
- 9. Advisory Board for Gram Sewak (Monthly) Hindi Edition.
- 10. Advisory Board for Kashmir (Monthly).
- 11. Advisory Board for Kurukshetra (Monthly) English Edition.
- 12. Advisory Board for Kurukshetra (Monthly) Hindi Edition.
- 13 Advisory Board for the March of India (Monthly).
- 14. Advisory Board for the Revision of Gazeteers.
- 15. Advisory Board for the Yojna (Fortnightly) English Edition.
- 16. Advisory Board for Yojna (Fortnightly) Hindi Edition.
- 17. Advisory Board of Hindi Encyclopedia.
- 18. Advisory Committee for Delhi.
- 19. Advisory Committee for Himachal Pradesh.
- 20. Advisory Committee for Libraries.
- 21. Advisory Committee for Manipur.
- 22. Advisory Committee for 'Prasarika'.

- 23. Advisory Committee for Preparation of Eight Graded Books for Neo-Literates.
- 24. Advisory Committee for the Central College of Agriculture, New Delhi.
- 25. Advisory Committee for the Office of the Director-General of Commercial Intelligence and Statistics, Calcutta.
- 26. Advisory Committee for Tripura.
- 27. Advisory Committee for Troops Programmes broadcast from Delhi Jammu and Srinagar Stations of A.I.R.
- 28. Advisory Committee on Capital Issues Control.
- 29. Advisory Committee on Interim Compensation.
- 30. Advisory Committee on Irrigation and Power Projects.
- 31. Advisory Committee on two Central Schemes for promotion of Hindi.
- 32. Advisery Council, Andaman Island.
- 33. Advisory Council for Indian School of Mines and Applied Geology, Dhanbad.
- 34. Advisory Council, Laccadive, Minicoy and Amindivi Islands.
- 35. Advisory Council of the Delhi Development Authority.
- 36. Aeronautical Research Committee.
- 37. Agricultural Prices Variation Committee.
- 38. All India Central Women's Food Council.
- 39. All India Council for Secondary Education.
- 40. All India Council for Technical Education.
- 41. All India Council of Elementary Education.
- 42. All India Council of Sports.
- 43. All India Institute of Medical Sciences.
- 44. All India Radio's Liaison Committee.
- 45. All India United Nations Day Committee.
- 46. Ajkal (Urdu) Monthly.
- 47. Bal Bhawan.
- 48. Banaras Hindu University Enquiry Committee.
- 49. Basic and Social Education Committee.
- 50. Basic Hindi Grammer Committee.
- 51. Biological and Medical Advisory Committee.
- 52. Biological Research Committee.
- 53. Biophysics Research Committee.

- 54. Block Advisory Committees.
- 55. Board of Administration Deshbandhu College, Kalkaji, New Delhi.
- 56. Board of Administration of Lady Hardinge Medical College and Hospital, New Delhi.
- 57. Board of Administration of the Lawrence School, Lovedale (Nilgris).
- 58. Board of Agriculture and Animal Husbandry in India.
- 59. Board of Directors of the United States Educational Foundation in India, New Delhi.
- 60. Board of Editors, History of Freedom Movement in India.
- 61. Board of Governors, Indian Institute of Technology, Kharagpur.
- 62. Board of Governors Lawrence School, Sanawar.
- 63. Board of Governors of the Lakshmibai College of Physical Education, Gwalior.
- 64. Board of Governors, School of Town and Country Planning, New Delhi.
- 65. Board of Research in Nuclear Science.
- 66. Board of Scientific Terminology.
- 67. Board set up for examining and suggesting amendments to the Ancient Monuments Preservation Act, 1904.
- 68. Book-stall Committee.
- 69. Calendar Reform Committee.
- 70. Catering Supervisory Committee.
- 71. Central Advisory Board for Harijan Welfare.
- 72. Central Advisory Board for Homes and Infirmaries.
- 73. Central Advisory Board for Music attached to the Ministry of Information and Broadcasting.
- 74. Central Advisory Board for Salt.
- 75. Central Advisory Board for Tribal Welfare.
- 76. Central Advisory Board for Women's Savings Campaign.
- 77. Central Advisory Board of Anthropology.
- 78. Central Advisory Board of Archaeology.
- 79. Central Advisory Board of Education.
- 80. Central Advisory Board of Museums.
- 81. Central Advisory Board of Physical Education and Recreation
- 82. Central Advisory Committee for N.C.C.

- 83. Central Advisory Committee for the Auxiliary Air Force.
- 84. Central Advisory Committee for the Territorial Army and Lok Sahayak Sena.
- 85. Central Advisory Council of Industries.
- 86. Central Board of Secondary Education, Ajmer.
- 87. Central Committee for State Awards for Films.
- 88. Central Council of Gosamvardhana.
- 89. Central Fruit Products Advisory Committee.
- 90. Central Haj Committee.
- 91. Central Programme Advisory Committee attached to the Ministry of Information and Broadcasting.
- 92. Central Railway Equipment Advisory Committee.
- 93. Central Tourist Traffic Advisory Committees.
- 94. Central Tripartite (Technical) Committee for. drawing up Tripartite Agreements on working conditions in the Cement Industry.
- 95. Central Wage Board for Sugar Industry.
- 96. Central Wage Board for the Cotton Textile.
- 97. Chemical Research Committee.
- 98. Chemistry Advisory Committee.
- 99. Children's Film Society.
- 100. Children Literature Committee.
- 101. Civil Engineering and Hydraulics Research Committee.
- 102. Coal Council of India.
- 103. Coal Mines Labour Welfare Advisory Committee.
- 104. Collected works of Mahatma Gandhi.
- 105. Committee for Labour Service Camps.
- 106. Committee of educational experts for considering educational and other allied matters relating to the reconstitution of Osmania University as a Central Institution.
- 107. Committee of Administration, Indian Gorkha Ex-servicemen's Welfare Fund.
- 108. Committee on Prevention of Cruelty to Animals.
- 109. Committee on Selection of Members of outgoing Cultural Delegations.
- 110. Committee on Transmission of printed books by the Inland Post in India.
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- 111. Committee to review the development of milk powder indus-
- 112. Consultation Panel for School Broadcasts attached to various stations of A.I.R.
- 113. Co-ordinating Committee.
- 114. Co-ordinating Committee for Industrial Projects.
- 115. Co-ordination Committee of Small Industries.
- 116. Cosmic Ray Research Committee.
- 117. Cotton Seed Oil Committee.
- 118. Council of the National Library.
- 119. Court and Council of the Indian Institute of Science, Bangalore.
- 120. Deck Passenger Welfare Committees (Calcutta, Bombay and Madras).
- 121. Delhi International Students' House Society.
- 122. Delhi Library Board.
- 123. Direct Taxation and Administrative Enquiry Committee.
- 124. District and other Savings Advisory Committees.
- 125. Dock Workers Advisory Committee.
- 126. Editorial Board for 'Prasarika'.
- 127. Electrical and Mechanical Engineering Research Committee.
- 128. Essential Oils Research Committee.
- 129. Executive Council of the Central Building Research Institute, Roorkee.
- 130. Executive Council of the Central Drug Research Institute, Lucknow.
- 131. Executive Council of the Central Electro-Chemical Research Institute, Karaikudi.
- 132. Executive Council of the Central Electronics Engineering Research Institute, Pilani.
- 133. Executive Council of the Central Food Technological Research Institute, Mysore.
- 134. Executive Council of the Central Fuel Research Institute, Jealgora.
- 135. Executive Council of the Central Glass and Ceramic Research Institute, Calcutta.
- 136. Executive Council of the Central Leather Research Institute.

 Madras.

- 137. Executive Council of the Central Mining Research Station,
 Dhanbad.
- 138. Executive Council of the Central Road Research Institute, New Delhi.
- 139 Executive Council of the Indian Institute of Biochemistry and Experimental Medicine, Calcutta.
- 140. Executive Council of the National Botanical Garden, Lucknow.
- 141. Executive Council of the National Chemical Laboratory, Poona.
- 142. Executive Council of the National Physical Laboratory,
 New Delhi.
- 143. Executive Council of the Regional Research Laboratory, Hyderabad (Dn).
- 144. Expert Committee on Agricultural Terms.
- 145. Expert Committee on Botany Terms.
- 146. Expert Committee on Chemistry Terms.
- 147. Expert Committee on Defence Services Terms.
- 148. Expert Committee on Economic Terms.
- 149. Expert Committee on Education Terms.
- 150. Expert Committee on Engineering Terms.
- 151. Expert Committee on External Affairs Terms.
- 152. Expert Committee on Finance Terms.
- 153. Expert Committee on Geology Terms.
- 154. Expert Committee on Information and Broadcasting Terms.
- 155. Expert Committee on Legal Terms.
- 156. Expert Committee on Mathematics Terms.
- 157. Expert Committee on Medicine Terms.
- 158. Expert Committee on Philosophy Terms.
- 159. Expert Committee on Physics Terms.
- 160. Expert Committee on Posts and Telegraphs Terms.
- 161. Expert Committee on Railway Terms.
- 162. Expert Committee on Social Sciences and Administration Terms.
- 163. Expert Committee on Transport Terms.
- 164. Expert Committee on Zoology Terms.
- 165. Export Advisory Council.
- 166. Family Planning Board.
- 167. Film Advisory Board.

- 168. General Council of the Lalit-Kala Akadami.
- 169. General Council of the Sahitya Akadami.
- 170. General Council of the Sangeet Natak Akadami.
- 171. Geological and Mineralogical Research Committee.
- 172. Governing Body, Delhi Polytechnic, Delhi.
- 173. Governing Body of Central Institute of Research in Indigenous Systems of Medicines, Jamnagar.
- 174. Governing Body of the Council of Scientific and Industrial Research.
- 175. Governing Body of the Indian Council of Medical Research.
- 176. Governing Body of the Post Graduate Training Centre, Jamnagar.
- 177. Governing Body of the Training Ship "Dufferin".
- 178. High Altitude Cosmic Ray Laboratory Committee.
- 179. Hindi Advisory Committee for the Ministry of Information and Broadcasting.
- 180. Hindi Shiksha Samiti.
- 181. Hindi Shorthand Committee.
- 182. Honorary Editorial Board for 'Ajkal' (Hindi) and 'Bal Bharati'.
- 183. Import Advisory Committee.
- 184. Indian Council for Cultural Relations.
- 185. Indian Council of Agricultural Education.
- 186. Indian Council of Agricultural Research.
- 187. Indian Historical Records Commission.
- 188. Indian National Commission for Cooperation with UNESCO
- 189. Indian Nursing Council.
- 190. Indian Soldiers, Sailors' and Airmen's Board.
- 191. Indology Committee.
- 192. Industrial Programme Advisory Committee attached to various stations of A.I.R.
- 193. Jallianwala Bagh National Memorial.
- 194. Joint Committee of the Vegetable Oils Research Committee and Technological sub-Committee of I.C.O.C.
- 195. Kandla Port Advisory Committee.
- 196. Labour Advisory Council, Andaman and Nicobar Islands.

- 197. Local Audition Committee attached to stations of A.I.R.
- 198. Medical Benefit Council.
- 199. Metallurgy Advisory Committee.
- 200. Metals Research Committee.
- 201. Mica Mines Labour Welfare Advisory Committee.
- 202. Mineral Advisory Board.
- 203. Music Audition Board Consisting of two Panels—Northern and Southern.
- 204. National Advisory Council for the Education of Handicapped.
- 205. National Board for audio-visual Education.
- 206. National Book Trust.
- 207. National Council for Rural Higher Education.
- 208. National Council for Training in Vocational Trades.
- 209. National Development Council.
- 210. National FAO Liaison Committee.
- 211. National Library Council.
- 212. National Productivity Council.
- 213. National Railway Users' Consultative Council.
- 214. National Savings Advisory Committee.
- 215. National Welfare Board for Seafarers.
- 216. Official Language Commission.
- 217. Ordnance Factories Reorganisation Committee
- 218. Panel for Labour.
- 219. Panel of Economists.
- 220. Panel of Judges for award in excellance of printing and designing.
- 221. Panel on Housing.
- 222. Panel on Land Reforms.
- 223. Panel on the Refractory Industry.
- 224. Passenger Amenities Committees.
- 225. Pharmaceuticals and Drugs Research Committee.
- 226. Philatelic Advisory Committee.
- 227. Physical Research Committee.
- 228. Physics Advisory Committee.
- 229. Planning Committee, Andaman and Nicobar Islands.
- 230. Popular Encyclopaedia Committee.

- 231. Popular Literature Committee.
- 232. Programme Advisory Committee attached to stations of A.I.R.
- 233. Prohibition Enquiry Committee.
- 234. Public Health Engineering Research Committee.
- 235. Purchase Advisory Council.
- 236. Radio Research Committee.
- 237. Rail-Sea Coordination Committee.
- 238. Railway Corruption Enquiry Committee.
- 239. Railway Equipment Committee to advise on intensive utilisation of indigenous capacity for manufacture of railway equipments.
- 240. Railway Freight Structure Enquiry Committee.
- 241. Recognition Committee.
- 242. Regional Advisory Committees for Tobacco.
- 243. Regional Advisory Committee (M.P. Excises).
- 244. Regional Committee for State Awards for Films at Calcutta, Bombay and Madras.
- 245. Regional/Divisional Railway Users' Consultative Committee.
- 246. Regional P. & T. Advisory Committees.
- 247. Regional Tourist Traffic Advisory Committee.
- 248. Rescue Stations Committee.
- 249. Rural Advisory Committees attached to Stations of A.I.R.
- 250. Salt Committee.
- 251. Sangeet Natak Akadami.
- 252. Scheduled Castes, Scheduled Tribes and other Backward Classes Scholarship Board.
- 253. Slum Advisory Body.
- 254. Special Committee on nine Central Scheme for Promotion of Hindi.
- 255. Standing Advisory Board for Astronomy.
- 256. Standing Committee of Experts on Manures and Fertilizers.
- 257. Standing Committee of the Central Advisory Board of Education on Basic Education.
- 258. Standing Committee of the Central Advisory Board of Education on Social Education
- 259. Standing Committee of the Central Advisory Council of Industries.

- 260. Standing Committee of the National Council for Rural Higher Education.
- 261. Standing Expert Committee on Seeds.
- 262. Station Consultative Committees.
- 263. Sub-Committee for 'Yoina'.
- 264. Sub-Committee of the Central Advisory Council of Industries.
- 265. Sub-Committee on Mica of the Mineral Advisory Board.
- 266. Suburban Railway Users' Consultative Committee.
- 267. Telephone Advisory Committee.
- 268. Textile Trade Marks Advisory Committee.
- 269. Time Table Committees.
- 270. Typewriter Committee.
- 271. University Grants Commission.
- 272. Uranium Survey, Development and Production Committee.
- 273. Vanaspati Research Advisory Committee
- 274. Vegetable Oil Producers Advisory Committee.
- 275. Wholesale Prices Index Revision Committee
- 276. Working Group on Industrial Co-operation.
- 277. Zonal Councils
- 278. Zonal Railway Users' Consultative Committees.

COMMITTEES UNDER THE STATE GOVERNMENTS

Andhra Pradesh

- 1. Advisory Boards constituted under the Minimum Wages Act, 1948 (XI of 1948).
- 2. Advisory Committees for Government Hospitals.
- 3. Advisory Committee for Indigenous System of Medicines
- 4. Andhra State Advisory Committee for Mines and Minerals.
- 5. Block Planning and Development Committee.
- 6. Board of Ayurveda.
- 7. Board of Homoeopathy.
- 8. District Advisory Committees for Territorial Army and Lok Sahayak Sena.
- 9. District Planning and Development Committee.
- 10. Forest Utilisation Committee.
- 11. Godown Trust Fund Board.

- 12. Hyderabad Land Commission.
- Informal Consultative Committee of State Legislature for C.D. and N.E.S. Programme.
- 14. Jail Visitors' Committee.
- 15. Land Reforms Committee.
- 16. Land Revenue Reforms Committee.
- 17. Livestock Improvement Board.
- 18. Office of Secretary, Rules Committee.
- 19. Public Health Board.
- 20. Rural Welfare Trust Fund.
- 21. State Cooperative Advisory Council.
- 22. State Fodder and Grazing Committee.
- 23. State Forest Advisory Committee.
- 24. State Harijan Welfare Committee.
- 25. State Labour Welfare Committee.
- 26. State Planning and Development Committee.
- 27. State Soil Conservation Board.
- 28. Sugarcane Advisory Committee.
- 29. Village Officers Enquiry Committee.
- 30. Wild Life Advisory Board.

Assam

- 1. Advisory Board for Co-operative Development.
- 2. Anti-Corruption Committee in Districts and Sub-divisions.
- 3. Anti-Corruption Committee, Karimganj.
- 4. Assam Embankment and Drainage Advisory Committee.
- 5. Assam Road Communication Board.
- 6. Block Advisory Committee under the Community Development Programme.
- 7. Central Stipend Committee for Backward Muslim Communities Welfare.
- 8. District Minority Boards.
- 9. Governing Body of Assam Agricultural College.
- 10. Governing Body of Assam Civil Engineering College, Gauhati
- 11. Governing Body of Assam Civil Engineering Institute, Gauhati.

- 12. Land settlement Advisory Committee in the Districts and Sub-Divisions.
- 13. Land Settlement Advisory Committee, Silchar.
- 14. Managing Committee of the His Royal Highness, the Prince of Wales Institute of Engineering and Technology, Jorhat.
- 15. Managing Committee, Junior Technical School, Nowgong.
- 16. Managing Committee, Junior Technical School, Silchar.
- 17. Managing Committee of the Junior Technical School, Tezpur.
- 18. Minority Commission, Assam.
- 19. Power Generation Advisory Board.
- 20. Small Savings State Advisory Committee.
- 21. State Advisory Committee for N.C.C.
- 22. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
- 23. State Committee for Compilation of History of Freedom Movement in Assam.
- 24. State Council of Gosamvardhana.
- 25. State Haj Committee.
- 26. State Soldiers, Sailors' and Airmen's Boards.
- 27. State Technical Committee for Flood Control.
- 28. Sub-Division Development Board.
- 29. Sub-Divisional Minority Boards.
- 30. Town Development Committee for the Gauhati Town.
- 31. Wild Life Board.

Bihar

- 1. Advisory Boards Constituted under the Minimum Wages Act, 1948, (XI of 1948).
- 2. Advisory Committee for the districts of Saran, Champaran, Muzzafarpur, Darbhanga-cum-Monghyr and Patna Division.
- 3. Advisory Committee for the Welfare of Patwaries of the District of Santal Parganas.
- 4. Advisory Committees on Agricultural implements.
- 5. Bihar Academy of Music, Dance and Drama (Bihar Sangeet Nritya Natya Kala Parishad).
- 6. Bihar Basic Education Board.
- 7. Bihar Central Standing Advisory Board.
- 8. Bihar Examination Board.

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- 9. Bihar Industrial Development Council.
- 10. Bihar Khadi and Village Industries Advisory Council.
- 11. Bihar State Society for the Prevention of Cruelty to Animals.
- 12. Bihar State Goshala and Punjrapole Federation.
- 13. Bihar State Haj Committee.
- 14. Bihar Social Welfare Advisory Board.
- 15. Bihar Tribes Advisory Board.
- 16. Bihar Unemployment Committee.
- 17. State Sailors', Soldiers' and Airmen's Board.
- 18. Block Advisory Committee.
- 19. Board of Control for the Bihar Tribnal Research Institute,
 Ranchi.
- 20. Board of Secondary Education.
- 21. Board of Control of the Bihar Rashtra Bhasha Parishad.
- 22. Cane Varieties Advisory Committee.
- 23. Central Stipend Committee for award of stipends and book grants to backward classes students reading in Colleges.
- 24. Central Stipend Committee for award of stipends and book grants to backward Muslim Communities students reading in Colleges.
- 25. Committee for the effective implementation of Untouchability (Offences) Act, 1955.
- 26. Committee of the Hazaribagh Reformatory School.
- 27. Council of the Bihar Rashtra Bhasha Parishad.
- 28. Cultural Boards for Scheduled Tribes.
- 29. Cultural Grants Committee.
- 30. District and sub-divisional welfare Boards.
- 31. District Committees to assist the District Inspectors of Schools in the management of Maketabs.
- 32. District Development Committees.
- 33. District Education Councils.
- 34. District Education Planning Committees.
- 35. District Hindi Committee.
- 36. District Selection Committee, Home-Guards, Bihar.
- 37. District Stipend Committees for award of stipends and book grants to Backward students reading in schools.

- 38. District Stipend Committee for award of stipends, book grants or hostel grants to scheduled caste students reading in schools.
- 39. District Stipend Committees for award of stipends to scheduled tribes Students reading in schools.
- 40 District Stipends Committee for award of stipends to Backward Muslim communities reading in schools.
- 41. Eastern Embankment Co-ordination Committee.
- 42. Executive Committee for the Board of Audit (Social) Education.
- 43. Executive Committee of the Institute of Post-Graduate Studies and Research in Jain, Prakrit and Ahimsa at Vaishali.
- 44. Executive Committee of Mithila Institute.
- 45. Executive Committee of the Nalanda Institute.
- 46. Food Advisory Committees.
- 47. General Council of the Mithila Institute.
- 48. General Council of the Nalanda Institute.
- 49. Governing Body of the Bihar Institute of Technology, Sindhri.
- 50. Governing Body of the Muzaffarpur Institute of Technology, Muzaffarpur.
- 51. Governing Body of the Bihar Veterinary College.
- 52. Headquarters Workers Committee.
- 53. Hindi Pragati Samiti.
- 54. Hindi Samiti.
- 55. Kosi Control Board.
- 56. Kosi Project Co-ordination Committee.
- 57. Local Committees.
- 58. Managing Committee for Chaibasa Technical School, Chaibasa.
- 59. Managing Committee of the Dehri Technical School.
- 60. Managing Committee of the Junior Technical School, Darbhanga.
- 61. Managing Committee of the Junior Technical School.

 Mahrahwarh (Saran).
- **62.** Managing Committee for the Ranchi Technical School. Ranchi.
- 63. Managing Committee for the School of Civil Engineering Bhagalpur.

- 64. Prabhandhak Samiti of the Sanskrit Parishad.
- 65. Press Accreditation Committee.
- 66. Press Advisory Committee, Bihar.
- 67. Project Advisory Committee.
- 68. Public Relations (Press) Committee, Bihar.
- 69. Road Bridges Committee.
- 70. Sanskrit Examination Board.
- 71. Sanskrit Parishad.
- 72. Scheduled Caste Advisory Board.
- 73. Seraikella-Kharswan Advisory Council, Bihar.
- 74. State Action Committee for intensive development of Cottage and Small-Scale Industries.
- 75. State Advisory Committee, for the Territorial Army and Lok Sahayak Sena.
- 76. State Advisory Committee, Home Guards, Bihar.
- 77. State Advisory Committee relating to State Emergency Relief Organisation.
- 78. State Advisory Committee for the promotion of Jute Produc-
- 79. State Advisory Council of Education.
- 80. State Board of Technical Education.
- 81. State Flood Control Board
- 82. State Stipend Committees for award of stipends to Scheduled Tribes.
- 83. Sugar Control Board.
- 84. Technical Advisory Committee.
- 85. Western Embankment Co-ordination Committee.
- 86. Zonal Committee for settlement of Canal Side Cutting lands.

Bombay

- 1. Advisory Boards constituted under the Minimum Wages Act, 1948 (XI of 1948).
- 2. Advisory Board for Jails.
- 3. Advisory Board for Rajkot Industrial Estate.
- 4. Advisory Board for the Industrial Training, workshops at Ahmedabad and Sholapur.
- 5. Advisory Board for the Industrial Training workshop, Kurla Korol, Bombay.
- 6. Advisory Board for the Institute for Labour Welfare Workers, Bombay.

- 7. Advisory Committee for administration of Trust Fund for Saurashtra region.
- 8. Advisory Committee for Government Hospitals.
- 9. Advisory Committee for integrated production of Coke and Coal Gas.
- 10. Advisory Committee for Libraries.
- 11. Advisory Committee for Village Industries for Vidarbha and Marathawada.
- 12. Advisory Council of the R.A. Podar Medical College (Ayur) and M.A. Podar Hospital, (Worli) Bombay.
- 13. Agricultural Committee as a Sub-Committee of the Development Committee.
- 14. Agriculture Sub-Committee of the State Development Committee for revising agricultural production programme.
- 15. Anti-Spurious Drugs Committee.
- 16 Area Medical Boards (Foreign Liquor Health permits). (There are 315 such Boards).
- 17. Area Medical Boards (Hemp Drugs) (There are 325 Area Medical Boards).
- 18. Board for prior scrutiny of Melas, Tamashas and Ras, Bombay.
- 19. Board of Experts constituted under the Bombay Prohibition Act, 1949.
- 20. Board of Experts for Kutch area.
- 21. Board of Experts for the pre-reorganisation of State of Bombay excluding the transferred territories.
- 22. Board of Experts for the Saurashtra Area.
- 23. Board of Research in Ayurveda, Bombay.
- 24. Board of Secondary Education, Bombay.
- 25. Board of Visitors, Government Law College, Bombay.
- 26. Bombay District Gazetteers (Revision) Editorial Board.
- 27. Bombay Smoke Nuisance Commission.
- 28. Bombay State Council on Blindness, Bombay.
- 29. Bombay State Executive Committee of University Planning Forums.
- 30. Bombay State Flood Control Board.
- 31. Bombay State Industrial Research Committee.
- 32. Bombay State Irrigation Board.
- 33. Bombay State Pharmacy Council.
- 34. Bombay State Press Accreditation Committee.

- 35. Bombay State Prohibition Board.
- 36. Bombay State, Sailors' Soldiers' and Airmen's Board.
- 37. Bombay State Sports Council.
- 38. Bombay Tribes Advisory Council.
- 39. Canal Advisory Committee.
- 40. Central Advisory Committee for regulated markets.
- 41. Central Committee for Children's Literature, Bombay.
- 42. City Small Savings Advisory Committee (One for each city with a population of over one lakh).
- 43. Co-operative Honorary Organisers.
- 44. Co-ordination Committee.
- 45. Committee for introduction of Metric System of Weights and Measures.
- 46. Committee for Planning the Development of Forest Labourer Cooperative Societies.
- 47. Committee for recommending Cotton Ginning/Pressing rates for Halar District, Saurashtra, Bombay/Sorath District/Zalawad District/Gohilwad District/Madhya Saurashtra District, Rajkot.
- 48. Committee for Standard Ayurvedic Herbs and Drugs.
- 49. Committee for Suddha Ayurvedic Course (Bombay).
- 50. Committee for the Mahatma Gandhi Memorial at Village Kochran, Ahmedabad.
- 51. District Honorary Organisers of Co-operative societies.
- 52. District Small Savings Advisory Committee
- 53. District Soldiers', Sailors' and Airmen's Board.
- 54 Divisional Advisory Councils of the Bombay Corporation.
- 55. Divisional/Development Council (for each division).
- 56. Divisional Small Savings Advisory Committee (one each for every division).
- 57. Fruit and Vegetable Market Committee.
- 58. Gas Advisory Committee.
- 59. General Committee (of the Bombay Corporation).
- 60. Greater Bombay Prohibition Committee
- 61. Home Guards Selection Committee in the various Districts of the former Bombay State.
- 62. Housing Advisory Committee.
- 63. Investment Committee (of the Bombay Corporation).

- 64. Irrigation Committee.
- 65. Koyna Resettlement Advisory Committee.
- 66. Labour Advisory Board, Bombay.
- 67. Local Advisory Committee.
- 68. Local Advisory Committee for the Decasualisation Scheme at Bombay/Ahmedabad/Sholapur.
- 69. Medical and Toilet Preparation Board (for Vidarbha Prohibition Area).
- 70. Non-official visitors for prisons.
- 71. Orange Transport Advisory Committee.
- 72. Regional Advisory Committee for advising in the implementation of the Bombay Subsidy to Electric Power Consumption.
- 73. Regional and City Social Education Committee.
- 74. Regional and Social Education Committee.
- 75. Regional Committee for selecting candidates for training of Gram Sevekas.
- 76. Sales Tax Enquiry Committee.
- 77. Saurashtra Backward Class Board.
- 78. Special Advisory Board for Juveniles.
- 79. Standing Advisory Committee of Industries, Bombay.
- 80. Standing Committee for the Bombay Corporation.
- 81. Standing Committee for the Establishment of Pilot Plants.
- 82. Standing Committee (of the Bombay Corporation).
- 83. Standing Committee of the State Development Committee on minor irrigation.
- 84. State Advisory Board for Harijan Welfare, Bombay.
- 85. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
- 86. State Advisory Council of Industries, Bombay.
- 87. State Board for Historical Records and Ancient Monuments, Bombav.
- 88. State Board of Primary Education Bombay.
- 89. State Co-operative Council.
- 90. State Co-ordination Committee of Small Industries.
- 91. State Museums Committee, Bombay.
- 92. State Council of Technical Education.
- 93. State Medical Board (Foreign Liquor).

- 94. State Sarvodaya Committee.
- 95. S.T. Services Board (of the Bombay Corporation).
- 96. State water utilisation Committee.
- 97. (1) Sub-Regional Employment Advisory Committee, Poona.
 - (2) District Employment Advisory Committee, Kolhapur.
 - (3) Sub-Regional Employment Advisory Committee,
 Ahmedabad.
 - (4) District Employment Advisory Committee, Thana.
 - (5) Sub-Regional Employment Advisory Committee, Jalgaon.
 - (6) Sub-Regional Employment Advisory Committee, Sholapur.
 - (7) Sub-Regional Employment Advisory Committee, Surat.
 - (8) Sub-Regional Employment Advisory Committee,
 Amravati.
- 98. Tender and Stores Committees (of the Bombay Corporation).
- 99. Traffic Advisory Committee for the Nagpur City Bus Service.
- 100. Tripartite Advisory Committees for the purposes of the Factories Act, 1948.
- 101. Wild Life Advisory Board.

Kerala

- 1. Administrative Reforms Committee.
- 2. Block Advisory Committee.
- 3. Coir Industrial Relations Council.
- 4. Committee for enquiring into the work of the certified school at Kozhikode.
- 5. Committee for selecting a suitable design for a new Emblem for the Kerala State.
- 6. Committee for the Kangany System.
- 7. Committee for the translation of Law books.
- 8. Committee for unification of Jail Rules.
- 9. Committee to tender advice on the Organisation of Factory. societies in Shertallai and Alleppey areas.
- 10. District Development Council.
- 11. District Soldiers', Sailors' and Airmen's Board.

- 12. Hindi Education Committee.
- 13. Housing Advisory Board.
- 14. Industrial Relations Board.
- 15. Industrial Relations Committee for Agriculture in Kuttanad area.
- 16. Industrial Relations Committee for Aluthupiri Industry (Coirrope making).
- 17. Industrial Relations Committee for Chemical Industry.
- 18. Industrial Relations Committee for Engineers.
- 19. Industrial Relations Committee for Oil Milling Industry.
- 20. Industrial Relations Committee for Textile Industry.
- 21. Industrial Relations Committee for Tile Industry.
- 22. Industrial Relations Committee for Working Journalists.
- 23. Irrigation Board.
- 24. Kerala Sahitya Academy.
- 25. Kerala State Advisory Committee for Territorial Army and Lok Sahayak Sena.
- 26. Local spices and Cashewnut Committee.
- 27. Minimum Wages Advisory Board.
- 28. Minimum Wages Committee constituted under Section 5 of the Minimum Wages Act, 1948.
- 29. Minimum Wages Committee for Cashew Industry.
- 30. Minimum Wages Committee for Municipal Employees.
- 31. Minimum Wages Committee for Printing Presses.
- 32. Minimum Wages Committee for Shops and Establishments.
- 33. Minimum Wages Committee for Tile Industry.
- 34. Minimum Wages Committee for Timber Industry.
- 35. Minimum Wages Committee for water Transport other than Motor Road Transport.
- 36. Official Language Committee.
- 37. Plantation Labour Committee.
- 38. Port Advisory Committee.
- 39. State Advisory Board for Basic Education.
- 40. State Aid to Industries Board.
- 41. State Board of Wild Life, Kerala.
- 42. State Cooperative Advisory Council.
- 43. State Council of Gosamvardhana.
- 973(D) LS-9.

- 44. State Planning Advisory Board.
- 45. State Social Welfare Advisory Board.
- 46. State Soldiers', Sailors' and Airmen's Board.
- 47. State Sugarcane Advisory Committee, Kerala.
- 48. Syllabus Committee (Primary).
- 49. Wage Revision Committee for Plantation Industry.
- 50. Works Committees (Being constituted in all P.W.D. sub-Divisions and sections).

Madhya Pradesh

- 1. Advisory Board constituted under the Minimum Wages Act, 1948. (XI of 1948).
- 2. Advisory Board for Jails.
- 3. Advisory Committee for Bidi Manufacture constituted under the Minimum Wages Act, 1948 (XI of 1948).
- 4. Advisory Committee for Local Authorities constituted under the Minimum Wages Act, 1948.
- 5 Advisory Committee for Motor Transport constituted under the Minimum Wages Act, 1948 (XI of 1948).
- 6 Advisory Committee for Oil Mills constituted under the Minimum Wages Act, 1948 (XI of 1948).
- 7. Advisory Committee for Rice Flour and Dal Mills constituted under the Minimum Wages Act, 1948 (XI of 1948).
- 8. Aid to Industries Board.
- 9. Anti drink Committee.
- 10. Block Advisory Committee.
- 11. Christian Missionary Activities Enquiry Committee.
- 12. District Advisory Committee.
- 13. District Development Boards.
- 14. District Soldiers' Sailors' and Airmen's Board.
- 15. Madhya Pradesh State Council of Gosam-Vardhan.
- 16. Madhya Pradesh Tribes Advisory Council.
- 17. Medical and Toilet Preparations Board.
- 18. Nasha Nishadha Committee.
- 19. National Savings State Advisory Committee, Madhya Pradesh.
- 20. Nira Board.

- 21. Non-official Jail visitors.
- 22. Press Accreditation Committee.
- 23. Quarterly Board of Visitors.
- 24. Regional Advisory Committee for the National Art Treasures.
- 25. Regional Survey Committee for Madhya Bharat Historical Records.
- 26. Rural Excise Advisory Committee.
- 27. Rural Local Self-Government Committee.
- 28. State Advisory Committee for Territorial Army and Lok Sahayak Sena.
- 29. State Advisory Cooperative Council, Madhya Pradesh.
- 30. State Development Advisory Board.
- 31. State Development Committee.
- 32. State Development Council
- 33. State Labour Advisory Committee.
- 34. State Soldiers' Sailors' and Airmen's Board.
- 35. Tribes Advisory Council.
- 36. Urban excise Advisory Committee.
- 37. Urban Local self-Government Committee.
- 38. Vikram Samiti.
- 39. Visiting Committee of Borstal Institute, Nasimapur.

Madrae

- 1. Advisory Committee for Adult Education.
- 2. Advisory Committee for Betterment Levy.
- 3. Advisory Committees under the Community Development Programme.
- 4. Advisory Committees for Government Medical Institutions including the Hospital of Integrated Medicine, Madras.
- 5. Advisory Committee for the Government Oriental Manuscripts Library.
- 6. Advisory Committee for the Pilot Scheme for the 16 spindles Model Spinning Units.
- 7. Advisory Committee for salvage of dry cows, Alamadi (Transferred from Kambakkam).
- 8. Agricultural Machinery Advisory Committee.

- 9. Board of Honorary Visitors to the Government Botanical Gardens, Ooty and Sin's Parks, Coonor.
- 10. Board of Honorary Visitors to the Agricultural College, Coimbatore.
- 11. Board of Honorary Visitors to Madras Veterinary Hospital.
- 12. Board of Industries.
- 13. Board of Secondary Education for the State of Madras.
- 14. City Transport Advisory Committee.
- 15. Committee for the Administration of the Post War Services Reconstruction Fund.
 - 16. Committee for Selection of Candidates for admission to Madras Veterinary College and the Agriculture College, Coimbatore.
 - 17. Committee for the selection of candidates for the College of Integrated Medicines.
 - 18. Committee for the selection of candidates for the Engineering Colleges.
 - 19. Committee for the Selection of candidates for the Medical Colleges.
 - 20. Committee for selection of candidates for admission into various Government polytechnics.
 - 21. District Advisory Committee for Coimbatore District.
 - 22. District Advisory Committee constituted under the Emergency Relief Organisation Scheme.
 - 23. District Employment Advisory Committee.
 - 24. District Handloom Boards.
 - 25. District Harijan Welfare Committees.
 - 26. District Planning Board.
 - 27. District Sales Tax Advisory Committee.
 - 28. District Soldiers' Sailors' and Airmen's Board.
 - 29. District Transport Advisory Committee.
 - 30. Expert Committee for the Selection of Manuscripts for publication by the Government Oriental Manuscript Libraties.

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- 31. Family Planning Board.
- 32. Fertilizers Advisory Committee.
- 33. Forest Utilisation Advisory Board.
- 34. Gramian Survey Committees.
- 35. Half yearly District Irrigation Conference.

- 36. Honorary Visitors to the Livestocks farms of the Madras State.
- 37. Irrigation Advisory Boards.
- 38. Irrigation Panchayats.
- 39. Madras Plantation Labour Advisory Board.
- 40. Madras State Children's Films Committee.
- 41. Madras State Cooperative Advisory Council.
- 42. Madras State Handloom Committee.
- 43. Madras State Soldiers' Sailors' and Airmen's Board.
- 44. Madras Tribes Advisory Board.
- 45. Minimum Wages State Advisory Board.
- 46. National Art Gallery Committee.
- 47. Nilgiris District Soil Conservation Board.
- 48. Project Level, Action Committee.
- 49 Public Health Board under the Madras Public Health Act.
- 50. Sandalwood Advisory Board.
- 51. Standing Fodder and Grazing Committee.
- 52. Standing Headquarters Committee for Agricultural Information
- 53. State Advisory Committee constituted under the Emergency Relief Organisation Scheme.
- 54. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
- 55. State Backward Classes Advisory Committee.
- 56. State Compost Development Committee.
- 57. State Co-ordination Committee.
- 58. State Farmers Forum.
- 59. State Gramdan Board.
- 60. State Harijan Welfare Committee
- 61. State Industries Development Committee.
- 62. State Informal Consultative Committee under the Community Development Programme.
- 63. State Labour Advisory Board.
- 64. State Livestock Improvement Board, Madras.
- 65. State Soil Conservation Board.
- 36. State Standing Committee for Tree Planting.

- 67. State Transport Advisory Committee.
- 68. State Wild Life Board.
- 69. Steel Advisory Board.
- 70. Tribal Welfare Committee, Nilgiris.

Mysore

- 1. Action Committee at the State Level for the Industries Pilot Project at Ramanagaram.
- 2 Board for selection of social education Organisers.
- 3. Board of Industries.
- 4. Board of Visitors to Government Hospitals.
- 5. Central Beggar Relief Committee, Bangalore.
- 6. Committee for selection of Gramsevikas for admission to the Home Science Wing of the Extension Training Centre.
- 7. Committee of Visitors of the Agricultural College, Hebbal.
- 3. Committee to look after the interest of Scheduled Castes,
 Tribes and other Backward Classes.
- 9. Managing Committee, Occupational Institute, Hassan.
- 10. Marconhalli Agricultural Colony Committee.
- 11. Mysore Silk Advisory Committee.
- 12. N.E.S. Block|Project Advisory Committees (for each Taluk)
 —(consisting of two Blocks|Units under the charge of a common Block Development Officer).
- 13. Scholarship Committees, Ramanagaram Taluk, Bangalore District.
- 14. Standing Advisory Committee for Flag Day.
- 15. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
- 16. State Scheduled Castes and Scheduled Tribes Advisory Board.
- 17. State Soldiers', Sailors' and Airmen's Board.
- 18. Sugarcane Advisory Committee, Hospet.
- 19. Taluka Development Boards.

Orissa

- 1. Advisory Board under the Minimum Wages Act, 1948.
- 2. Advisory Committee for Agriculture constituted under the Minimum Wages Act, 1948.

- 3. Advisory Committee for Government Hospitals.
- 4. Advisory Committee for Local Authority under Minimum Wages Act, 1948.
- 5. Advisory Committee for Public Motor Transport under the Minimum Wages Act, 1948.
- 6. Advisory Committees for the (i) Rice, Flour and Dal Mills (ii) Tobacco including Bidi making manufactory and (iii) Road construction or building operation and employment in stone-breaking or stone-crushing under the Minimum Wages Act, 1948.
- 7. Block Advisory Committee.
- 8. Blood transfusion Committee of the S.C.B. Medical College, Cuttack.
- 9. Board of Industries.
- 10. Board of Visitors in all District Jails.
- 11. Botanical Garden Committee.
- 12. Committee of Visitors at Angul Juvenile Jail.
- Consultative Committee for Community Development Organisation.
- 14. District Food Advisory Committee.
- 15. District Welfare Committee.
- 16. Editorial Board for Compilation of History of Orissa.
- 17. Editorial Board for Publication of Orissa Historical Research Journal.
- 18. Education Committee under the Secondary Board of Education.
- 19. Examination Committee under the Secondary Board of Education.
- 20. Executive Committee under the Secondary Board of Education.
- 21. Finance Committee under the Secondary Board of Education.
- 22. Governing Body for the Government Art Colleges.
- 23. Governing Body of the Gopabandhu Ayurveda Vidyapitha,
 Puri.
- 24. Managing Committee for Engineering School.
- 25. Non-official Visitors of the sub-Jails.
- 26. Orissa Famine (Charitable) Fund.
- 27. Orissa River Board.

- 28. Orissa Sangeet Natak Academy.
- 29. Regional Employment Advisory Committee.
- 30. Selection Committees for Industrial Schools and Institutes.
- 31. State Council for Child Welfare.
- 32. State Flood Control Board.
- 33. State Harijan Welfare Board.
- 34. State Labour Advisory Board.
- 35. State Savings Advisory Committee.
- 36. Syllabus Committee under the Board of Secondary Education.
- 37. Technical Advisory Committee.
- 38. Tribal Research Bureau.
- 39. Tribes Advisory Council.
- 40. Utkal Balashrams Central Committee.

Punjab

- 1. Advisory Board of Economic Enquiry, Punjab.
- 2. Advisory Committee for Community Development and National Extension Service Blocks.
- 3. Advisory Council for the Punjab Engineering College.
- 4. Advisory Committee of the Government Livestock Farm, Hissar.
- 5. Backward Class Welfare Committee.
- 6. Central Anti-Corruption Board.
- 7. Central Library Committee.
- 8. Committee for Labour Legislation.
- 9. Committee for the survey of facilities for ginning and pressing of cotton in the erstwhile Punjab.
- Committee to examine the recommendations of the Backward Classes Commissioner.
- 11. District Crime Prevention Society.
- 12. District Planning and Development Committee.
- 13. District Public Relations Committee.
- 14. Divisional Canal Advisory Committee.
- 15. Enquiry Committee to study the conditions obtaining in the Textile Industry of Punjab,
- 16. Jail Visitors Committee of B.I. & J. Jail, Hissar.
- 17. Liaison Committee to intensify Small Savings Scheme.

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- 18. Non-official Visitors.
- 19. Public Relations Committees.
- 20. Punjab Crime Prevention Society.
- 21. Punjab Tourist Traffic Advisory Committee.
- 22. Regional Advisory Committee for the National Art Treasures Purchase Fund.
- 23. Senior Division Advisory Committee N.C.C.
- 24. State Advisory Committee N.C.C.
- 25. State Advisory Committee on Community Projects.
- 26. State Board of Technical Education.
- 27. State Cotton Committee (erstwhile Punjab).
- 28. State Committee for compilation of a History of Freedom Movement in Punjab.
- 29. State Council of Gosamvardhana.
- 30. State Museum Advisory Committee.
- 31. Sub-Committee of Ex-INA Personnel.
- 32. Sugarcane Board (erstwhile PEPSU).
- 33. Sugarcane Central Board (erstwhile Punjab)
- 34. Tourist Advisory Committee, Kulu.
- 35. Tripartite Board at Jullundur, Bhiwani, Ludhiana, Sonepat, Rohtak, Jagadhri & Yamunanagar, Pathankot, Faridabad and Amritsar.
- 36. Tourist Advisory Committees (Simla, Patiala, Dharmsala, Dalhousie and Amritsar).
- 37. Town Allotment Committee, Kangra.
- 38. Visitors Committee of the Reformatory School, Hissar.

Rajasthan

- 1. Anti-Corruption Board, Rajasthan.
- 2. Block Advisory Committee.
- 3. Central Advisory Committee for Welfare Centres.
- Committee for compilation of History of Freedom Movement in India.
- 5. District Development Committee.
- 6. Divisional Jagir Advisory Committee.
- 7. Finance Enquiry Committee, Rajasthan.
- 8. Industrial Advisory Council.
- 973(D) LS-10.

- 9. Informal consultative Committee for the group comprising of Community Development National Extension Service and Panchayat and Public Cooperation.
- 10. Informal consultative Committee for the group comprising of Irrigation and Power.
- 11. Mica Mines Labour Welfare Fund, Advisory Committee.
- 12. Minimum Wages Advisory Board and Minimum Wages Advisory Committee.
- 13. Planning Board.
- 14. Project Advisory Committee.
- 15. Rajasthan Labour Advisory Board.
- 16. Rajasthan State Advisory Committee for Scheduled Castes.
- 17. Rajasthan State Central Advisory Committee for Small Savings Scheme.
- 18. Rajasthan State Central Jagir Advisory Committee.
- 19. Rajasthan Tribes Advisory Council.
- 20. Special Committee for fixation of Ceiling on agricultural holdings in Rajasthan.
- 21. State Advisory Committee for the Territorial Army, and Lok Sahayak Sena.
- 22. State Land Commission for Rajasthan.
- 23. Wild Life Preservation Board.

Uttar Pradesh

- 1. Advisory Board for consultation in regard to matters connected with Housing of the Plantation Labourers.
- 2. Advisory Board for the History of Freedom Movement in Uttar Pradesh.
- 3. Advisory Committee constituted under the U.P. Sugar and Power Alcohol Industries Labour Welfare and Development Act, 1950 and the Rules made thereunder.
- 4. District Advisory Committee for the appointment of Honorary Magistrates.
- 5. District Anti-Corruption Committee.
- 6. District Development Conference.
- 7. District Harijan Sahayak Sub-Committee (Sub-Committee of the District Planning Committee).
- 8. District Labour Welfare Advisory Committee U.P.

9. District Planning Committees:

- (i) Agricultural Sub-Committee.
- (ii) Animal Husbandry Sub-Committee.
- (iii) Co-operation Sub-Committee.
- (iv) Panchayat Prantiya Rakshak Dal and S.W. Sub-Committee; and
- (v) Forest Sub-Committee of the District Planning Committee.
- 10. District Selection Committees for the appointment of Honorary Magistrates.
- 11. District Social Welfare Coordination Committee (Jail Samaj Kallyan Samitti).
- 12. Executive Committees of the District Planning Committee.
- 13. Family Planning Board.
- 14. Harijan and Backward Classes Welfare Board.
- 15. Honorary Director, Women Section Commissioner, Relief and Rehabilitation.
- 16. Industries Sub-Committee of the District Planning Committee.
- 17. Kumaun Forest Committees.
- 18. Molasses Board for Uttar Pradesh.
- 19. National Extension Service Block Advisory Committee.
- 20. Non-official Visitors to Jails and Central Prisons.
- 21. P.W.D. Advisory Committee, of the District Planning Committee.
- 22. Regional Records Survey Committee.
- 23. School Committee for every Junior High School.
- 24. Scientific Research Committee.
- 25. Shahdara Saharanpur Light Railway Advisory Committee.
- 26. Small Savings Sub-Committee.
- 27. Standing Labour Tripartite Committee for Electricity.
- 28. Standing Labour Tripartite Committee for Sugar Industry U.P.
- 29. Standing Labour Tripartite Committee for Textile Industries of U.P., Kanpur.
- 30. Standing Labour Tripartite Committee for Textile Industry of U.P. outside Kanpur.
- 31. State Advisory Committee for the National Cadet Corps.
- 32. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.

- 33. State Board of Animal Husbandry and Fisheries.
- 34. State Employment Advisory Committee U.P.
- 35. State Haj Committee.
- 36. State Harijan Sahayak Board and Harijan Sahayak Sub-Committee in various districts of Uttar Pradesh.
- 37. State Health Board.
- 38. State Labour Welfare Advisory Committee U.P.
- 39. State Planning Board.
- 40. Sugarcane Board for Uttar Pradesh.
- 41. University Grants Committee.
- 42. U.P. Advisory Board for the promotion of organised Industries.
- 43. U.P. Minimum Wages Advisory Board.
- 44. U.P. Old Age Pension Advisory Committee.
- 45. U.P. State Health Board.

West Bengal

- 1. Advisory Board under the Minimum Wages Act, 1948.
- 2. Advisory Committee under the Minimum Wages Act, 1948.
- 3. District Tender Committees for Jails and Borstal Schools—Central Committee in Calcutta.
- 4. District Tender Committees for Jails and Borstal Schools— District Tender Committee at the District Headquarters.
- 5. West Bengal Brick Board.

COMMITTEES IN UNION TERRITORIES Andaman and Nicobar Islands

- 1. Advisory Committee for allotment of cultivable land or House site in South Andaman.
- 2. Advisory Council of the Chief Commissioner Andaman and Nicobar Islands.
- 3. Education Advisory Committee.
- 4. Labour Advisory Committee.
- 5. Loan Advisory Committee.
- 6. Planning Committee.
- 7. Social Welfare Advisory Committee.
- 8. Water Supply Advisory Committee.

Delhi Administration

- 1. Advisory Board for Cooperative Schools.
- 2. Advisory Board for implementing Basic Education Schemes.
- 3. Advisory Committee for the Delhi Cooperative Industrial Emporium.
- 4. Ayurvedic and Unani Tibbia College Board.
- 5. Block Development Committee, Mehrauli.
- 6. Cement Advisory Committee.
- 7. Coal Advisory Committee.
- 8. Committee to examine the prohibition policy in Delhi State.
- 9. Delhi Cooperative Council.
- 10. Delhi Development Advisory Board.
- 11. Delhi Informal Consultative Committee on Community Devement (shortly being managed with the Rural Development Committee).
- 12. Delhi State Scheduled Castes and Backward Classes Stipend Board.
- 13. Industrial Advisory Board.
- 14. Iron and Steel Advisory Committee.
- 15. Land Reforms Committee.
- 16. National Savings Advisory Committees.
- 17. Public Relations Committee.
- 18. Rural Development Committee.
- 19. State Advisory Committee for the National Cadet Corps.

Himachal Pradesh

- 1. District Advisory Committees in Chamba, Mandi, Mahasu and Sirpur.
- 2. Himachal Pradesh State Advisory Board.

LIST III

(Vide para 10 of the Report of the Sub-Committee)

Committees whose Chairmanship or Secretaryship or Membership of their Standing Committees ought to disqualify, but whose Membership would not disqualify

UNDER THE CENTRAL GOVERNMENT

- 1. All India Handicrafts Board.
- 2. All India Handloom Board.
- 3. Central Silk Board.
- 4. Coffee Board.
- 5. Coir Board.
- 6. Development Council for Internal Combustion Engines and Power Driven Pumps.
- 7. Development Council for Sugar Industry.
- 8. Development Council for Textiles, made of wool, including woollen yarn, hosiery, carpets and draggets.
- 9. Durgah Committee, Ajmer.
- 10. Indian Central Jute Committee.
- 11. Indian Lac Cess Committee.
- 12. Khadi and Village Industries Board.
- 13. Rubber Board.
- 14. Small Scale Industries.
- 15. Tea Board.

UNDER THE STATE GOVERNMENTS

Andhra Pradesh

- 1. Market Committee constituted under Hyderabad Agricultural Market Act.
- 2. Market Committee constituted under the Madras Commercial Crops Markets Act, 1933.

Bihar

- 1. Bihar Small Scale Industries and Handicrafts Board.
- 2. Bihar State Board of Religious Trusts.

- 3. Bihar State Handloom Board.
- 4. Bihar Subai Majlis Awqaf.
- 5. Bodh Gaya Temple Advisory Committee.
- 6. Bodh Gaya Temple Management Committee.

Bombay

- 1. Bombay Village Industries Board.
- 2. Saurashtra Khadi and Village Industries Board.
- 3. Small Scale Industries and Handicrafts Board.
- 4. State Handloom Board.

Kerala

- 1. Administration Committee for Coir Purchase Scheme.
- 2. Kerala Khadi and Village Industries Board.
- 3. Malabar Market Committee.
- 4. Tapioca Market Expansion Board.

Madhya Pradesh

- 1. Bhopal Rajya Khadi and Gramdyog Sangh.
- 2. Madhya Bharat Cottage Industries Board.

Madras

- 1. Area Committee (for Hindu Religious and Charitable Endow-ments).
- 2. Madras State Wakf Board.
- 3. State Khadi and Village Industries Board.

Mysore

1. Mysore Khadi and Village Industries Board.

Orissa

1. Orissa Khadi and Village Industries Board.

Punjab

- 1. Punjab Khadi and Village Industries Board.
- 2. Small Scale Industries and Handicrafts Board.
- 3. State Marketing Board.

Rajasthan

- 1. Rajasthan Handloom Board.
- 2. Rajasthan Khadi and Village Industries Board.
- 3. Small Scale Industries and Handicrafts Board.

Uttar Pradesh

- 1. U.P. Handloom Board.
- 2. U.P. Khadi and Village Industries Board.
- 3. U.P. Small Scale and Cottage Industries Board.

COMMITTEE IN UNION TERRITORIES

Delhi Administration

1. Cottage Industries Khadi and Handicrafts Development Board.

MINUTES OF THE SUB-COMMITTEE OF THE JOINT COM-MITTEE ON THE PARLIAMENT (PREVENTION OF DIS-QUALIFICATION) BILL, 1957

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First Sitting

The Committee met from 09.00 to 09.50 hours on Tuesday, the 22nd April, 1958.

PRESENT

Shri Jaganatha Rao-Chairman.

MEMBERS

- 2. Shri Ram Sahai Tiwari
- 3. Shri H. Sidananjappa
- 4. Shri Shivram Rango Rane
- 5. Shri Khushwaqt Rai
- 6. Shri Amolakh Chand.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

Shri Jaganatha Rao, who was appointed by the Chairman of the Joint Committee as the Chairman of the sub-Committee in place of Pandit Thakur Das Bhargava, who had expressed his inability to act as Chairman owing to illness, took the Chair.

- 2. It was pointed out, at the outset to the sub-Committee that information regarding about 500 Committees had not so far been supplied by the various Ministries of the Central and State Governments. The sub-Committee desired that they might be asked to expedite the supply of the relevant information.
- 3. It was agreed to by the sub-Committee that copies of memoranda regarding Committee whose functions are obviously advisory

in nature need not be circulated to the members of the Sub-Committee. However, a list containing names of such Committees might be circulated for the information of Members.

- 4. The members were of the view that it would not be possible for them to devote sufficient time for study of material on the subject while the House was sitting therefore they should meet during the inter-session period. It was accordingly decided to sit from the 23rd June, 1958 onwards day to day till the completion of their work.
 - 5. The sub-Committee further decided to ask for extension of time for presentation of their report upto the 5th July, 1958 and accordingly authorised the Chairman to write to the Chairman of the Joint Committee for the necessary extension.
 - 6. The Committee then adjourned to meet again at 15.00 hours on Monday, the 23rd June. 1958.

Second Sitting

The Sub-Committee met from 15.00 to 18.33 hours on Tuesday, the 1st July, 1958.

PRESENT

Shri Jaganatha Rao-Chairman.

MEMBERS

- 2. Pandit Thakur Das Bhargava
- 3. Shri Ram Sahai Tiwari
- 4. Shri Panna Lal
- 5. Shri Shivram Rango Rane
- 6. Shri Khushwaqt Rai
- 7. Shri Amolakh Chand
- 8. Shri Tajamul Hussain
- 9. Shri Abdur Rezzak Khan
- 10. Shri Rajendra Pratap Sinha.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Sub-Committee took up consideration of Memoranda Nos. 1 to 30, 32 to 43 and 45 to 123, circulated by this Secretariat, regarding the composition and functions of various committees appointed by the Central and the State Governments.
- 3. The Sub-Committee felt that the composition, functions etc. of the Committee specified in the annexure are such that their membership ought not to disqualify.
- 4. The Suh-Committee were of the view that the membership of the following bodies ought to disqualify unless the members were

elected by Parliament or nominated by the Chairman or the Speaker as the case may be:—

- (i) Administration constituted under the Rehabilitation Finance Administration Act, 1948.
- (ii) Air India International Corporation Advisory Committee and Indian Airlines Corporation Advisory Committee.
- 5. The Sub-Committee also felt that the membership of the following bodies ought not to be exempted from disqualification as these bodies exercised executive or judicial powers or wielded influence or carried powers of patronage:—
 - 1. Adhi Conciliation Boards (Assam).
 - 2. The Assam Evacuee Property Management Committee (Assam).
 - 3. Bombay Housing Board (Bombay).
 - 4. Saurashtra Housing Board (Bombay).
 - 5. The Vidarbha Housing Board (Bombay).
 - 6. The Board of Management, Mysore Iron and Steel Works, Bhadravathi (Mysore).
 - 7. The Board of Management of Industrial Concerns (Mysore).
 - 8. Rajasthan State Electricity Board (Rajasthan).
 - 6. Consideration of Memoranda Nos. 31 and 44 was held over.
- 7. The Sub-Committee desired that this Secretariat might further examine Memoranda Nos. 19 to 22 with a view to determine whether Members of these bodies other than those elected by Parliament ought to be exempted from disqualification.
- 8. The Committee then adjourned to meet again at 10.00 hours on Wednesday, the 2nd July, 1958.

ANNEXURE

Committees Membership of which is Non-Objectionable

(Vide Para 3)

Under the Central Government

- 1. Advisory Board constituted under the Rehabilitation Finance Administration Act, 1948.
- 2. Advisory Committee on Capital Issues Control.
- 3. Advisory Council of the Delhi Development Authority (Not as yet constituted, but is expected to be constituted shortly).
- 4. All India United Nations Day Committee.
- 5. Block Advisory Committees.
- 6. Board of Administration of Lady Hardinge Medical College and Hospital.
- 7. Central Advisory Board for Women's Savings Campaign.
- 8. Central Haj Committee.
- 9. District and other Savings Advisory Committees.
- 10. Family Planning Board.
- 11. Governing Body of Central Institute of Research in Indigenous Systems of Medicines, Jamnagar.
- 12. Indian Nursing Council.
- 13. Informal Consultative Committees for various Ministries.
- 14. National Savings Advisory Committee.
- 15. Philatelic Advisory Committee.
- 16. Purchase Advisory Council.
- 17. Regional Advisory Committees for Tobacco.
- 18. Regional Advisory Committee. (M.P. Excises).
- 19. Regional P. & T. Advisory Committees.
- 20. Standing Advisory Board for Astronomy.
- 21. Standing Committee of the Family Planning Board.
- 22. State Advisory Board for Women's Savings Campaign.
- 23. State Savings Advisory Committees.

- 24. Slum Advisory Body.
- 25. Telephone Advisory Committee.

UNDER STATE GOVERNMENTS

Assam

- 26. Advisory Board for Co-operative Development.
- 27. Anti Corruption Committee in Districts and Sub-divisions.
- 28. Block Advisory Committee under the Community Development Programme.
- 29. District Minority Boards.
- 30. Governing Body of Assam Civil Engineering College, Gauhatl.
- 31. Governing Body of Assam Civil Engineering Institute, Gauhati.
- 32. Managing Committee, Junior Technical School, Nowgong.
- 33. Managing Committee, Junior Technical School, Silchar.
- 34. Minority Commission, Assam.
- 35. Power Generation Advisory Board.
- 36. Small Savings State Advisory Committee.
- 37. State Advisory Committee for the National Cadet Corps.
- 38. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
- 39. State Committee for Compilation of History of Freedom Movement in Assam.
- 40. State Haj Committee.
- 41. State Soldiers', Sailors' and Airmen's Boards.
- 42. Sub-Divisional Development Board.
- 43. Sub-Divisional Minority Boards.
- 44. Town Development Committee for the Gauhati Town.

Bombay

- 45. Advisory Board for the Institute for Labour Welfare Workers, Bombay.
- 46. Advisory Board for the Industrial Training Workshop, Kurla Korol, Bombay.
- 47. Advisory Committee for Libraries.
- 48. Board of Secondary Education, Bombay.
- 49. Board of Visitors, Government Law College, Bombay
- 50. Bombay Smoke Nuisance Commission.

- 51. Bombay State Sports Council.
- 52. Bombay Tribes Advisory Council.
- 53. Central Committee for Children's Literature, Bombay.
- 54. Housing Advisory Committee.
- 55. Labour Advisory Board, Bombay.
- 56. Local Advisory Committee for the Decasualisation Scheme at Bombay/Ahmedabad/Sholapur.
- 57. Minimum Wages Advisory Board.
- 58. Regional & Social Education Committee.
- 59. Saurashtra Backward Classes Board.
- 60. State Advisory Board for Harijan Welfare, Bombay.
- 61. State Board for Historical Records and Ancient Monuments, Bombay.
- 62. State Board of Primary Education, Bombay.
- 63. State Council of Technical Education.
- 64. State Museums Committee, Bombay.
- 65. (1) Sub-Regional Employment Advisory Committee, Poona.
 - (2) District Employment Advisory Committee, Kolhapur.
 - (3) Sub-Regional Employment Advisory Committee, Ahmedabad.
 - (4) District Employment Advisory Committee, Thana.
 - (5) Sub-Regional Employment Advisory Committee, Jalgaon.
 - (6) Sub-Regional Employment Advisory Committee, Sholapur.
 - (7) Sub-Regional Employment Advisory Committee, Surat.
 - (8) Sub-Regional Employment Advisory Committee, Amravati.
- 66. Tripartite Advisory Committees for the purposes of the Factories Act, 1948.

Madhya Pradesh

- 67. Advisory Board for Jails.
- 68. Anti Drink Committee.
- 69. Block Advisory Committee.
- 70. District Advisory Committee.
- 71. District Soldiers', Sailors' and Airmen's Board.
- 72. Madhya Pradesh State Council of Gosamwardhan.
- '73. Medical and Toilet Preparation Board.
- 74. Nasha Nishedha Committee.

- 75. National Savings State Advisory Committee, Madhya Pradesh.
- 76. Nira Board.
- 77. Non-official Jail Visitors.
- 78. Press Accreditation Committee.
- 79. Quarterly Board or Board of Visitors.
- 80. Rural Excise Advisory Committee.
- 81. Rural Local Self-Government Committee.
- 82. State Advisory Committee for Territorial Army and Lok Sahayak Sena.
- 83. State Advisory Co-operative Council, Madhya Pradesh.
- 84. State Development Advisory Board.
- 85. State Development Committee.
- 86. State Soldiers', Sailors' and Airmen's Board.
- 87. Urban Excise Advisory Committee.
- 88. Urban Local self-Government Committee.
- 89. Visiting Committee of Borstal Institute, Nasimapur.

Mysore

- 90. Board of Industries.
- 91. Board of Visitors to Government Hospitals.
- 92. Central Beggar Relief Committee, Bangalore.
- 93. Mysore Silk Advisory Committee.
- 94. Standing Advisory Committee for Flag Day.
- 95. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
- 96. State Soldiers', Sailors' and Airmen's Board.

Rajasthan

- 97. Anti Corruption Board, Rajasthan.
- 98. Central Advisory Committee for Welfare Centres.
- 99. Committee for Compilation of History of Freedom Movement in India.
- 100. Finance Enquiry Committee, Rajasthan.
- 101. Mica Mines Labour Welfare Fund Advisory Committee.
- 102. Minimum Wages Advisory Board and Minimum Wages Advisory Committee.

- 103. Rajasthan Labour Advisory Board.
- 104. Rajasthan State Advisory Committee for Scheduled Castes.
- 105. Rajasthan State Central Advisory Committee.
- 106. Rajasthan Tribes Advisory Council.
- 107. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.

Third Sitting...

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The Sub-Committee met from 10:00 to 18:00 hours on Wednesday, the 2nd July, 1958.

PRESENT

Shri Jaganatha Rao-Chairman.

MEMBERS

- 2. Pandit Thakur Das Bhargava
- 3. Shri Ram Sahai Tiwari
- 4. Shri Panna Lal
- 5. Shri Shivram Rango Rane
- 6. Shri Khushwaqt Rai
- 7. Shri Amolakh Chand
- 8. Shri Tajamul Hussain
- 9. Shri Abdur Rezzak Khan
- 10. Shri Rajendra Pratap Sinha.
 - Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Sub-Committee took up consideration of Memoranda Nos. 124 to 126, 129 to 181, 185 to 201, 203—241 and 243, circulated by this Secretariat regarding the composition and functions of various Committees appointed by the Central and the State Governments.
- 3. The Sub-Committee felt that the composition, functions etc., of the Committees specified in the annexure are such that their membership ought not to disqualify.

- 4. The Sub-Committee felt that the offices of Chairman, Vice-Chairman and Secretary of Commodity Committees and Development Councils and membership of their standing Committees and sub-Committees ought to disqualify.
- 5. The Sub-Committee were of the view that members who are elected to Committees by Parliament or Sectional interests ought not to incur disqualification.
- 6. The Sub-Committee also felt that the membership of the following bodies ought not to be exempted from disqualification as these bodies exercised executive or judicial powers or wielded influence or carried powers of patronage:
 - i. National Coal Development Corporation (Private) Ltd. Ranchi (Central Government).
 - 2. Neyveli Lignite Corporation (Private) Ltd. (Central Government).
 - 3. Special Recruitment Board (Central Government).
 - 4. State Transport Authority, Bombay (Bombay).
 - 5. Regional Transport Authorities, Bombay Aurangabad, Nagpur, Ahmedabad, Thana, Poona, Rajkot (Bombay).
 - 6. Bombay State Electricity Board (Bombay).
 - 7. Board to conduct overall supervision of the business and affairs of the Narsinggiriji Mills, Sholapur (Bombay).
 - 8. Tapioca Market Expansion Board (Kerala).
 - 9. Madhya Pradesh Bhoodan Yagna Board (Madhya Pradesh).
 - 10. Madhya Bharat Bhoodan Yagna Board (Madhya Pradesh).
 - 11. Vindhya Pradesh Bhoodan Yagna Board (Madhya Pradesh).
 - 12. Mahakoshal Housing Board (Madhya Pradesh).
 - 13. Development Council for Sugar Industry (Central Government).
 - 14. Market Committee constituted under the Madras Commercial Crops Markets Act, 1933 (Andhra Pradesh).
 - 15. Market Committee constituted under Hyderabad Agricultural Markets Act (Andhra Pradesh).
 - 16. Livestock Purchasing Committee (Andhra Pradesh).
 - 17. Co-operative Agricultural and Marketing Development Fund Committee (Andhra Pradesh).
 - 18. Agricultural Improvement Fund Committee (Andhra Pradesh).

- 19. National Cooperative Development and Warehousing Board (Central Government).
- 20. Central Warehousing Corporation (Central Government).
- 21. Licensing Board (West Bengal).
- 22. West Bengal Housing Board (West Bengal).
- 23. Panel of Assessors under Economiser Rules (Kerala).
- 24. Panel of Assessors under Boiler Rules (Kerala).
- 25. Board of Examiners under Boiler Attendants Rules (Kerala).
- 26. Himachal Pradesh Bhoodan Yagna Board (Himachal Pradesh).
- 27. National Book Trust (Central Government).
- 28. University Grants Commission (Central Government).
- 29. Dock Labour Board each at Calcutta, Bombay and Madras (Central Government).
- 30. Employees State Insurance Corporation (Central Government).
- 31. Standing Committee of Employees' State Insurance Corporation (Central Government).
- 32. Central Board of Trustees Employees' Provident Fund (Central Government).
- 33. Board of Trustees Coal Mines Provident Fund (Central Government).
- 34. Mining Boards (Central Government).
- 35. Port Trust Boards of Minor Ports (e.g., Tuticorin Port Trust Board) (Madras).
- 36. Landing and Shipping Fees Committees of Minor Ports (Madras).
- 7. Consideration of Memoranda Nos. 127, 128, 182 to 184, 202 and 242 were held over.
- 8. The Committee then adjourned to meet again at 10.00 hours on Thursday the 3rd July, 1958.

ANNEXURE

Committees Membership of which is Non-Objectionable

(Vide para 3)

Under the Central Government

- 1. All India Council of Sports.
- 2. Board of Administration, Deshbandhu College, Kalkaji.
- 3. Board of Governors of the Lakshmibai College of Physical Education (Gwalior).
- 4. Central Advisory Board of Physical Education and Recreation.
- 5. Committee on Administration, Indian Gorkha Ex-servicemen's Welfare Fund.
- 6. Delhi Library Board.
- 7. National Board for audio-visual Education.
- 8. National Council for Training in Vocational Trades.

Under State Governments

Andhra Pradesh

- 9. Godown Trust Fund Board.
- 10. Public Health Board.
- 11. Rural Welfare Trust Fund.
- 12. State Council of Gosamvaradhana.
- 13. State Soil Conservation Board.

Bihar

- 14. Bihar State Society for the prevention of Cruelty of animals.
- 15. Board of Control for the Bihar Tribal Research Institute
 Ranchi
- 16. Central Stipend Committee for award of stipends and books grants to backward classes students reading in colleges.
- 17. Central Stipend Committee for award of stipends and book grants to backward Muslim Communities students reading in Colleges.

- 18. District Committees to assist the District Inspectors of Schools in the management of Maktabs.
- 19. District Stipend Committees for award of stipends and book grants to backward students reading in schools.
- 22. District Stipend Committees foraward of stipends, Backward Muslim Communities reading in schools.
- 21. District Stipend Committees for award of stipends to scheduled Tribes students reading in schools to scheduled tribes.
- 22. District Stipend Committees for award of stipends, book grants, petty grants or hostel grants to scheduled caste students reading in schools.
- 23. District Selection Committee, Home-Guards, Bihar-
- 24. Governing Body of the Bihar Veterinary College.
- 25. Press Accreditation Committee.
- 26. Press Advisory Committee, Bihar.
- 27. State Action Committee for intensive development of Cottage and Small-Scale Industries.
- 28. State Stipend Committees for award of stipends, to Scheduled Tribes.

Bombay

- 29. Advisory Board for Jails.
- 30. Advisory Board for Rajkot Industrial Estate.
- 31. Agriculture Committee as a Sub-Committee of the Development Committee.
- 32. Board for prior scrutiny of Melas, Tamashas and Ras, Bombay.
- 33. Bombay District Gazetteers (Revision) Editorial Board.
- 34. Bombay State, Sailors', Soldiers' and Airmen's Board.
- 35. City Small Savings Advisory Committee (One for each city with a population of over one lakh).
- 36. Co-operative Honorary Organisers.
- 37. Co-ordination Committee.
- 38. District Small Savings Advisory Committee (One each for every District, except Bombay and B.S.D.).
- 39. District S. S. and Airmen's Board.
- 40. Divisional Advisory Councils of the Bombay Corporation.

- 41. Divisional Small Savings Advisory Committee (one each for every division).
- 42. Gas Advisory Committee.
- 43. General Committee (of the Bombay Corporation).
- 44. The Home Guards Selection Committee in the various districts of the former Bombay State.
- 45. Investment Committee (of the Bombay Corporation).
- 46. Irrigation Committee.
- 47. Regional Committee for selecting candidates for training of Gram Sevaks.
- 48. Special Advisory Boards for Juveniles.
- 49. Standing Committee of the State Development Committee on minor irrigation.
- 50. Standing Committee (of the Bombay Corporation).
- 51. S.T. Services Board (of the Bombay Corporation).
- 52. State water utilization Committee.
- 53. Tender and Stores Committees (of the Bombay Corporation).
- 54. Traffic Advisory Committee for the Nagpur City, Bus Service.

Kerala

- 55. Committee for the translation of law books.
- 56. District Soldiers', Sailors' and Airmen's Board.
- 57. Irrigation Board.
- 58. State Council of Gosamvardhana.
- 59. State Soldiers', Sailors' and Airmen's Board.

Madhya Pradesh

- 60. District Development Boards.
- 61. State Development Council.
- 62. Vikram Samiti.

Madras

- 63. Committee for the Administration of the Post War Services Reconstruction Fund.
- 64. District Soldiers', Sailors' and Airmen's Board.
- 65. Irrigation Panchayats.
- 66. Madras State Soldiers', Sailors' and Airmen's Board.
- 67. Port Conservancy Boards of Minor Ports (Port Conservancy Boards, Cuddalore).

68. Steel Advisory Board.

Mysore

- 69. Action Committee at the State Level for the Industries Pilot Project at Ramnagaram.
- 70. Board for selection of social Education Organisers.
- 71. Committee for selection of Gramsevikas for admission to the Home Science Wing of the Extension Training Centre.
- 72. Taluka Development Boards.

West Bengal

- 73. District Tender Committees for Jails and Borstal Schools— Central Committee in Calcutta.
- 74. District Tender Committees for Jails and Borstal Schools— District Tender Committee at the District Head Quarters.
- 75. West Bengal Brick Board.

COMMITTEES IN UNION TERRITORIES

Himachal Pradesh

- 76. District Advisory Committees in Chamba, Mandi, Mahasu and Sirmur.
- 77. Himachal Pradesh State Advisory Board.

Fourth Sitting

The Sub-Committee met from 10.00 to 12.52 hours on Thursday, the 3rd July, 1958.

PRESENT

Shri Jaganatha Rao-Chairman.

MEMBERS

- 2. Pandit Thakur Das Bhargava
- 3. Shri Ram Sahai Tiwari
- 4. Shri Panna Lal
- 5. Shri Shivram Rango Rane
- 6. Shri Khushwaqt Rai
- 7. Shri Amolakh Chand
- 8. Shri Purna Chandra Sharma
- 9. Shri Tajamul Hussain
- 10. Shri Rajendra Pratap Sinha
- 11. Shri Abdur Razzak Khan.
 - Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

Draftsman

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Sub-Committee took up consideration of memoranda Nos. 244 to 373 (excepting memoranda Nos. 252, 271, 279, 282, 283, 285, 293, 341, 342, 344, 355 and 363 which were held over) circulated by this Secretariat regarding the composition and functions of various Committees appointed by the Central and the State Governments.
- 3. The Sub-Committee felt that the composition, functions etc. of the Committees specified in the annexure are such that their membership ought not to disqualify.
- 4. The Sub-Committee felt that the membership of the following bodies ought not to be exempted from disqualification as these bodies

exercised executive or judicial powers or wielded influence or carried powers of patronage:—

- 1. Madras Regional Board of the E.S.I. Corporation. (Madras).
- 2. Local Committee under the E.S.I. General Regulation, 1950. (Madras).
- 3. Madras State Electricity Board. (Madras).
- 4. Central Board of Film Censors. (Central Government).
- 5. Advisory Panel of the Central Board of Film Censors at Bombay, Calcutta and Madras. (Central Government).
- 6. State Transport Authority. (Orissa).
- 7. Regional Transport Authority. (Orissa).
- 8. City Improvement Trust Kota. (Rajasthan).
- 9. Urban Improvement Board, Jaipur. (Rajasthan).
- 10. Cottage and Small Scale Industries Loan Committee. (Rajasthan).
- 11. State Marketing Board (Erstwhile Pepsu). (Punjab).
- 12. Central Social Welfare Board. (Central Government).
- 13. National Art Treasures Fund. (Central Government).
- 14. Text Book and Education Literature Committee. (Bihar).

The Committee then adjourned to meet again at 10.00 hours on Friday the 4th July, 1958.

ANNEXURE

Committees Membership of which is Non-Objectionable

(Vide Para 3)

Under the Central Government

- 1. Advisory Board of Hindi Encyclopaedia.
- 2. Advisory Committee on two Central Schemes for Promotion of Hindi.
- 3. Advisory Committee for Central Scheme for promotion of Hindi.
- 4. All India Council for Secondary Education.
- 5. Bal Bhawan.
- 6. Basic Hindi Grammar Committee.
- 7. Board of Scientific Terminology.
- 8. Board of Administration of the Law rence School, Lovedale (Nilgiris).
- 9. Board of Directors of the United States Educational Foundation in India, New Delhi.
- 10. Board of Governors Lawrence School, Sanawar.
- 11. Central Board of Secondary Education, Ajmer.
- 12. Childrens' Film Society.
- 13. Committee on Selection of Members of outgoing Cultural Delegations.
- 14. Co-ordinating Committee.
- 15. Council of the National Library.
- 16. Delhi International Students' House Society.
- 17. Expert Committee on Agricultural Terms.
- 18. Expert Committee on Botany Terms.
- 19. Expert Committee on Chemistry Terms.
- 20. Expert Committee on Defence Services Terms.
- 21. Expert Committee on Economic Terms.
- 22. Expert Committee on Education Terms.
- 23. Expert Committee on Engineering Terms.

- 24. Expert Committee on External Affairs Terms.
- 25. Expert Committee on Finance Terms.
- 26. Expert Committee on Geology Terms.
- 27. Expert Committee on Information and Broadcasting Terms.
- 28. Expert Committee on Legal Terms.
- 29. Expert Committee on Mathematics Terms.
- 30. Expert Committee on Medicine Terms.
- 31. Expert Committee on Post and Telegraphs Terms.
- 32. Expert Committee on Physic Terms.
- 33. Expert Committee on Railway Terms.
- 34. Expert Committee on Social Sciences and Administration Terms.
- 35. Expert Committee on Transport Terms.
- 36. Expert Committee on Zoology Terms.
- 37. Expert Committee on Philosophy Terms.
- 38. Hindi Shiksha Samiti.
- 39. Hindi Shorthand Committee.
- 40. Indian Council for Cultural Relations.
- 41. Local Audition Committee attached to stations of All India Radio.
- 42. Music Audition Board consisting of two Panels—Northern and Southern.
- 43. National Council for Rural Higher Education.
- 44. Recognition Committee.
- 45. Special Committee on nine Central Scheme for promotion of Hindi.
- 46. Standing Committee of the National Council for Rural Higher Education.
- 47. Typewriter Committee.

Under State Governments

Assam

- 48. Governing Body of the Assam Agricultural College.
- 49. State Council of Gosamvardhana.
- 50. Bihar Basic Education Board.
- 51. Bihar Industrial Development Council.
- 52. Bihar School of Examination Board.

- 53. Board of Secondary Education.
- 54. District Education Councils.
- 55. Executive Committee of the Institute of Post-Graduate Studies and Research in Jain, Prakrit and Ahimisa at Vaishali.
- 56. Executive Committee of the Mithila Institute.
- 57. Executive Committee of the Nalanda Institute.
- 58. Executive Committee for the Board of Audit (Social) Education.
- 59. General Council of the Institute of Post Graduate Studies and Research in Prakrit, Jainology and Ahimsa.
- 60. General Council of the Mithila Institute.
- 61. General Council of the Nalanda Institute.
- 62. Governing Body of the Bihar Institute of Technology, Sindri.
- 63. Governing Body of the Muzaffarpur Institute of Technology, Muzaffarpur.
- 64. Kosi Control Board.
- 65. Local Committee.
- 66. Managing Committee for Chaibasa Technical School, Chaibasa.
- 67. Managing Committee of the Dehri Technical School.
- 68. Managing Committee for the Junior Technical School, Darbhanga.
- 69. Managing Committee for the Junior Technical School, Mahrahwarh (Saran).
- 70. Managing Committee for the Ranchi Technical School, Ranchi.
- 71. Managing Committee for the School of Civil Engineering, Bhagalpur.
- 72. Prabandhak Samiti of the Sanskrit Parishad.
- 73. Sanskrit Examination Board.
- 74. Sanskrit Parishad.
- 75. State Board of Technical Education.

Madhya Pradesh

76. Madhya Pradesh State Council of Gosamvardhan.

Madras

- 77. Board of Industries.
- 78. District Advisory Committee Constituted under the Emergency Relief Organisation Scheme.
- 79. District Handloom Boards.
- 80. District Sales Tax Advisory Committee.
- 81. Gramian Survey Committees.
- 82. Madras State Children's Films Committee.
- 83. Project Level, Action Committee.
- 84. State Co-ordination Committee.

Orissa

- 85. Board of Industries.
- 86. Managing Committee for Engineering School.
- 87. Orissa Board of Communication and Transport.
- 88. Orissa Famine (Charitable) Fund.
- 89. Orissa River Board.
- 90. Selection Committees for Industrial Schools and Institutes.
- 91. State Flood Control Board.
- 92. Technical Advisory Committee.

Punjab

- 93. Central Library Committee.
- 94. District Crime Prevention Society.
- 95. Punjab Crime Prevention Society.
- 96. State Board of Technical Education.
- 97. State Council of Gosamvardhana.
- 98. Sugarcane Board (erstwhile Pepsu).

COMMITTEE IN UNION TERRITORIES

Delhi Administration

- 99. Advisory Committee for the Delhi Co-operative Industrial Emporium.
- 100. Ayurvedic and Unani Tibbia College Board.
- 101. Block Development Committee, Mehrauli.
- 102. Delhi State Scheduled Castes and Backward Classes Stipend Board.
- 103. Industrial Advisory Board.
- 104. Public Relations Committee.

Fifth Sitting

The Sub-Committee met from 10.05 to 12.01 hours on Friday, the 1th July, 1958.

PRESENT

Shri Jaganatha Rao-Chairman

MEMBERS

- 2. Pandit Thakur Das Bhargava
- 3. Shri Ram Sahai Tiwari
- 4. Shri Shivram Rango Rane
- 5. Shri Khushwaqt Rai
- 6. Shri Amolakh Chand
- 7. Shri Purna Chandra Sharma
- 8. Shri Tajamul Hussain
- 9. Shri Rajendra Pratap Sinha
- 10. Shri Abdur Razzak Khan

13

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Sub-Committee took up consideration of Memoranda Nos. 374 to 478 (excepting Memoranda Nos. 453, 455, 465 to 467, 470 475 and 476 which were held over) circulated by this Secretariat regarding the composition and functions of various Committees appointed by the Central and State Governments.
- 3. The Sub-Committee felt that the composition, functions etc., of the Committees specified in the annexure are such that their membership ought not to disqualify.

- 4. The Sub-Committee felt that the membership of the following bodies ought not to be exempted from disqualification as these bodies exercised executive or judicial powers or wielded influence or carried powers of patronage:—
 - 1. Board of Ayurvedic and Unani System of Medicine, Bombay.
 (Bombay).
 - 2. Faculty of Ayurvedic and Unani Systems of Medicines, Bombay. (Bombay).
 - 3. Bombay Medical Council. (Bombay).
 - 4. Bombay Nursing Council. (Bombay).
 - 5. Allocation Committee (Allopathic) under the E.S.I. Scheme. (Bombay).
 - 6. Allocation Committee (Ayurvedic) under the E.S.I. Scheme. (Bombay).
 - 7. Medical Service Committee under the E.S.I. Scheme. (Bombay).
 - 8. Vidarbha Board of Ayurvedic & Unani Systems of Medicines. (Bombay).
 - 9. Board of Ayurvedic and Unani System of Medicine Saurashtra. (Bombay).
 - 10. Coal Board. (Central Government).
 - 11. Text Book Committee, Madras. (Madras).
 - 12. Administrative Committee for the Art Gallery, Tanjore. (Madras).
 - 13. Central Board of Indigenous Medicines. (Madras).
 - 14. Atomic Energy Commission. (Central Government).
 - 15. Government Cement Factory Board. (Uttar Pradesh).
 - 16. University Grants Committee. (Uttar Pradesh).
 - 17. Uttar Pradesh Veterinary Council. (Uttar Pradesh).
 - 18. Loans and Grants Commission. (Uttar Pradesh).
 - 19. U.P. Sugar and Alcohol and Labour Housing Board. (Uttar Pradesh).
 - 20. Regional Board of E.S.T. Corporation.
- 5. The Committee then adjourned to meet again at 08.00 hours on Saturday, the 5th July, 1958.

ANNEXURE

Committees Membership of which is Non-Objectionable

(Vide Para 3)

UNDER THE CENTRAL GOVERNMENT

- 1. Advisory Board for formulating a scheme for preparation of the National Atlas.
- 2. Advisory Council for Indian School of Mines and Applied Geology, Dhanbad.
- 3. All India Council for Technical Education.
- 4. Biological and Medical Advisory Committee.
- 5. Board of Governors, Indian Institute of Technology, Kharagpur.
- Board of Governors, School of Town and Country Planning, New Delhi.
- 7. Board of Research in Nuclear Science.
- 8. Court and Council of the Indian Institute of Science Bangalore.
- 9. Executive Council of the Central Drug Research Institute Lucknow.
- 10. Executive Council of the Central Electro-Chemical Research Institute, Karaikudi.
- 11. Executive Council of the Central Electronics Engineering Research Institute, Pilani.
- 12. Executive Council of the Central Fuel Research Institute, Jealgora.
- 13. Executive Council of the Central Food Technological Research Institute, Mysore.
- 14. Executive Council of the Central Glass and Ceramic Research Institute, Calcutta.
- 15. Executive Council of the Central Leather Research Institute, Madras.
- 16. Executive Council of the Central Mining Research Station, Dhanbad.

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17. Executive Council of the Central Road Research Institute, New Delhi.

- 18. Executive Council of the Central Building Research Institute, Roorkee.
- 19. Executive Council of the Indian Institute for Biochemistry and Experimental Medicine, Calcutta.
- 20. Executive Council of the National Botanical Garden, Lucknow.
- 21. Executive Council of the National Chemical Laboratory, Poona.
- 22. Executive Council of the National Physical Laboratory, New Delhi.
- 23. Executive Council of the Regional Research Laboratory, Hyderabad. (Dn).
- 24. Governing Body of the Council of Scientific and Industrial Research.
- 25. Governing Body, Delhi Polytechnic, Delhi.
- 26. High Altitude Cosmic Ray Laboratory Committee.
- 27. Physics Advisory Committee.
- 28. Uranium Survey, Development and Production Committee.

Under State Government

Assam

- 29. Managing Committee of the Junior Technical School, Texpur.
- 30. Wild Life Board.

Bombay

- 31. Advisory Board for Rajkot Industrial Estate.
- 32. Board of Research in Ayurved, Bombay.
- 33. Bombay State Flood Control Board.
- 34. Bombay State Pharmacy Council.
- 35. Bombay Village Industries Board.
- 36. Canal Advisory Committee.
- 37. Committee for Standard Ayurvedic Herbs and Drugs,
- 38. Committee for Sudha Ayurvedic Course (Bombay).
- 39. Koyna Resettlement Advisory Committee.
- 40. State Sarvodava Committee.
- 41. State Co-ordination Committee of Small Industries.

Kerala

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- 42. Official Language Committee.
- 43. Syllabus Committee (Primary).

Madras

- 44. Board of Secondary Education for the State of Madras.
- 45. Committee for the Selection of candidates for the Engineer-ing Colleges.
- 46. Committee for Selection of candidates for admission to Madras
 Veterinary College and the Agriculture College, Coimbatore.
- 47. Committee for the Selection of candidates for the Medical Colleges.
- 48. Committee for the Selection of candidates for the College of Integrated Medicines.
- 49. Committee for Selection of candidates for admission into various Government Polytechnics.
- 50. Expert Committee for the Selection of Manuscripts for publication by the Govt. Oriental Manuscript Libraries.
- 51. Family Planning Board.
- 52. State Compost Development Committee.
- 53. State Farmers Forum.
- 54. Standing Headquarters Committee for Agricultural Information.
- 55. State Soil Conservation Board.
- 56. State Standing Committee for Tree Planting.

Orissa

57. District Welfare Committee.

Uttar Pradesh

- 58. Advisory Board for consultation in regard to matters connected with Housing of the Plantation labourers.
- 59. Advisory Committee constituted under the U.P. Sugar and Power Alcohol Industries Labour Welfare and Development Act, 1950 and the Rules made thereunder.
- 60. District Anti-Corruption Committees.
- 61. District Harijan Sahayak Sub-Committee (Sub-Committee of the District Planning Committee).
- 62. District Selection Committees for the appointment of Honorary Magistrates.
- 63. District Social Welfare Coordination Committee (Jila Samaj Kallyan Samiti).
- 64. Executive Committees of the District Planning Committee.

- 65. Harijan and Backward Classes Welfare Board.
- 66. Honorary Director, Women Section Commissioner, Relief and Rehabilitation.
- 67. School Committee for every Junior High School.
- 68. Scientific Research Committee.
- 69. Small Savings Sub-Committee.
- 70. Standing Labour Tripartite Committee for Electricity Industry of U.P.
- 71. Standing Labour Tripartite Committee for Textile Industry of U.P. outside Kanpur.
- 72. Standing Labour Tripartite Committee for Sugar Industry of U.P.
- 73. State Advisory Committee for the National Cadet Corps.
- 74. State Board of Animal Husbandry and Fisheries.
- 75. U.P. Advisory Board for the promotion of organised Industries.
- 76. U.P. State Health Board.

Sixth Sitting

The Sub-Committee met from 08.00 to 10.50 hours on Saturday, the 5th July, 1958.

PRESENT

Shri Jaganatha Rao-Chairman

MEMBERS

- 2. Pandit Thakur Das Bhargava
- 3. Shri Ram Sahai Tiwari
- 4. Shri Shivram Rango Rane
- 5. Shri Khushwaqt Rai
- 6. Shri Amolakh Chand
- 7. Shri Purna Chandra Sharma
- 8. Shri Tajamul Hussain
- 9. Shri Abdur Rezzak Khan
- 10. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Sub-Committee took up consideration of Memoranda which had been held over at their earlier sittings.
- 3. The Sub-Committee felt that the composition, functions, etc. of the committees specified in the annexure are such that their membership ought not to disqualify.
- 4. The Sub-Committee were of the view that the membership of the following bodies ought not to be exempted from disqualifica-

tion as these bodies exercised executive or judicial powers or wielded influence or carried powers of patronage:—

- 1. Delhi Development Authority (Central Government).
- 2. Air Transport Council (Central Government).
- 3. The U.P. Bhoodan Yagna Committee (Uttar Pradesh).
- 5. The Sub-Committee reopened discussion on Memoranda No. 221 and 223 relating to the National Book Trust and University Grants Commission respectively and decided that their membership was not objectionable.
- 6. The Sub-Committee felt that while the membership of the following bodies may be non-objectionable the Office of Chairman-ship of these bodies ought to disqualify:—
 - 1. Mysore Khadi and Village Industries Board (Mysore).
 - 2. Kerala Khadi and Village Industries Board (Kerala).
 - 3. Orissa Khadi and Village Industries (Orissa).
 - 4. Bhopal Rajya Khadi and Gramodyog Sangh (Madhya Pradesh).
 - 5. Rajasthan Handloom Board (Rajasthan).
 - 6. Rajasthan Khadi and Village Industries (Rajasthan).
 - 7. Punjab Khadi and Village Industries Board (Punjab).
 - 8. U.P. Small Scale and Cottage Industries Board (Uttar Pradesh).
 - 9. U.P. Khadi and Village Industries Board (Uttar Pradesh).
 - 10. Malabar Market Committee (Kerala).
 - 11. Administration Committee for Coir Purchase Scheme (Kerala).
 - 12. State Handloom Board (Bombay).
 - 13. Saurashtra Khadi and Village Industries Board (Bombay).
- 7. The Sub-Committee felt that Chairmanship and Secretaryship of the religious Trusts, Boards etc. ought to disqualify.
- 8. The Committee then took up consideration of memoranda in respect of Advisory Committees listed in the two lists circulated to members by the Secretariat. The Sub-Committee felt that membership of these committees was not objectionable.
- 9. The Sub-Committee decided that the membership of Committees included in appendices III and VI of the report of Parliamentary Committee on Offices of Profit ought to be treated as non-objectionable except in cases where the Sub-Committee have taken a contrary decision earlier.

As regards the Committees included in the annexure VII of the same report the Committee decided that the membership of the following Committees will only incur disqualification:—

- 1. Bhoodan Yagna Committee (Saurashtra).
- 2. Central Board of Films Censors and Advisory Panels Calcutta, Bombay and Madras.
- 3. Committee to select books for study for S.S.L.C. Examination, 1956 (Madras).
- 4. Excise Appellate Board, Ajmer.
- 5. Mining Board of Coal Mines, Bihar.
- 6. Panel of Assessors for the Railway Rates Tribunal.
- Punjab State National Workers (Relief and Rehabilitation)
 Board.
- 8. State Transport Authority, Orissa.
- 9. Sub-Committee to select books to be purchased for Educational Expansion Department (Uttar Pradesh).
- 10. The Sub-Committee then adjourned to meet again at 17.00 hours on Tuesday, the 8th July, 1958.

ANNEXURE

Committees Membership of which is non-objectionable

(Vide Para 3)

UNDER THE CENTRAL GOVERNMENT

- 1. All India Institute of Medical Sciences.
- 2. Durgah Committee, Ajmer.
- 3. General Council of Sahitya Akadmi.
- 4. Governing Body of the Indian Council of Medical Research.
- 5. Governing Body of the Post Graduate Training Centre Jamnagar.
- 6. Indian Central Jute Committee.
- 7. Indian Lac Cess Committee.
- 8. Indian Council of Agricultural Research.
- 9. Lalit Kala Akadmi.
- 10. Sangeet Natak Akadami.

UNDER STATE GOVERNMENTS

Assam

- 11. Land Settlement Advisory Committee in the Districts and Sub-divisions.
- 12. Managing Committee of the His High Royal Highness, the Prince of Wales Institute of Engineering and Technology, Jorhat.

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Bihar

- 13. Bihar Academy of Music, Dance and Drama. (Bihar Sangeet Nritya Natya Kala Parishad).
- 14. Board of Control of the Bihar Rashtra Bhasha Parishad.

Kerala

15. Kerala Sahitya Academy.

Madhya Pradesh

16. Bhopal Rajya Khadi and Gramodyog Sangh.

Madras

- 17. Area Committee. (For Hindu Religious and Charitable endowments).
- 18. Madras State Wakf Board.

Rajasthan

19. Divisional Jagir Advisory Committees.

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Seventh Sitting

The Committee met from 17.00 to 18.00 hours on Tuesday, the 8th July, 1958.

PRESENT

Shri Jaganatha Rao—Chairman

MEMBERS

- 2. Pandit Thakur Das Bhargava
- 3. Shri Shivram Rango Rane
- 4. Shri Khushwaqt Rao
- 5. Shri Purna Chandra Sharma
- 6. Shri Tajamul Hussain
- 7. Shri Abdur Rezzak Khan
- 8. Shri Rajendra Pratap Sinha
- 9. Shri Panna Lal

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Sub-Committe at the outset reviewed the position regarding information in respect of Committees so far placed before them for their consideration. It was felt that since information in respect of a large number of Committees is yet to be received and examined by the Sub-Committee, they might ask for further extension of time for presentation of their report by the 24th July, 1958, and accordingly authorised the Chairman to write to the Chairman of the Joint Committee for the necessary action.
- 3. However, the Sub-Committee considered the draft Report circulated to the Members earlier and agreed with it with some changes. Final adoption of the report was, however, held over till after the completion of their work.
- 4. The Committee then adjourned to meet again at 15.00 hours on Wednesday, the 23rd July, 1958.

VIII

Eighth Sitting

The Sub-Committee met from 15.00 to 16.30 hours on Wednesday, the 23rd July, 1958.

PRESENT

Shri Jaganatha Rao-Chairman

Members

- 2. Pandit Thakur Das Bhargava
- 3. Shri Ram Sahai Tewari
- 4. Shri Panna Lal
- 5. Shri Shivram Rango Rane
- 6. Shri Khushwaqt Rai
- 7. Shri Purna Chandra Sharma
- 8. Shri Tajamul Hussain
- 9. Shri Abdur Rezzak Khan
- 10. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. P. Sen Verma, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai—Under Secretary.

- 2. The Sub-Committee took up consideration of Memoranda Nos. 479 to 537 circulated by this Secretariat regarding the composition and functions of various Committees appointed by the Central and the State Governments.
- 3. The Sub-Committee felt that the composition, functions etc. of the Committees specified in the annexure are such that their membership ought not to disqualify.

- 4. The sub-Committee felt that the membership of the following bodies ought not to be exempted from disqualification, as these bodies exercised executive or judicial powers or wielded influence or carried power of patronage:—
 - 1. Standing Committee of the Central Silk Board (Central Government).
 - 2. Board of Directors of Nangal Fertilizers and Chemicals Private Ltd. (Central Government).
 - 3. Board of Directors of the National Development Corporation Private Ltd. (Central Government).
 - 4. Board of Directors of Sindri Fertilizers and Chemicals Private Ltd. (Central Government).
 - 5. Tariff Commission, Bombay (Central Government).
 - 6. The Bombay Veterinary Council (Bombay).
 - 7. Port Conservancy Board (Madras).
 - 8. Air Corporations (Central Government).
 - 9. Port Trust Board, Madras and Bombay and Calcutta Ports Commission. (Central Government).
 - Committee for the allotment land in the area to be developed direct by Government in the township of Gandhidham (Central Government).
 - 11. Board of Directors of the Heavy Electricals (Private) Ltd., Govindpura Colony, Bhopal (Central Government).
 - 12. Board of Directors of the Hindustan Cables Private Ltd. Rupnarain Pur, West Bengal (Central Government).
 - 13. Board of Directors of the Hindustan Machine Tools (Private)
 Ltd. (Central Government).
 - 14. Company Law Advisory Commission. (Central Government).
 - 15. Board of Directors, National Instruments (Private) Ltd., Calcutta (Central Government).
 - 16. Khadi and Village Industries Commission (Central Government).
 - 17. Cotton Textile Fund Committee (Central Government).
 - 18. Board of Directors of the Hindustan Insecticides Private Ltd. (Central Government).
 - 19. The State Trading Corporation (Central Government).
 - 20. The Export Risks Insurance Corporation (Private) Ltd. (Central Government).
 - 21. Appeal Committee (Under the Secondary Board of Education) (Orissa).

- 5. The Sub-Committee felt that while the membership of the following bodies may be non-objectionable but the offices of Chairman and Secretary and membership of standing Committees of these bodies ought to disqualify:—
 - 1. The All India Handicrafts Board, New Delhi. (Central Government).
 - 2. All India Handloom Board, Ballard Estate, Bombay. (Central Government).
 - 3. Development Council for Internal Combustion Engines and Power Division Pumps. (Central Government).
 - 4. Development Council for Sugar. (Central Government).
 - 5. Development Council for Textiles, made of wool, including woolen yarn, hosiery, carpets and draggests.
- 6. The Sub-Committee decided that its earlier decision regarding Development Councils might be modified in the light of the decision taken on the Development Councils (vide para 5 items 3 to 5).
- 7. The Sub-Committee then took up consideration of memoranda in respect of Advisory Committees listed in List III circulated to members by the Secretariat. The Sub-Committee felt that membership of these Committees was not objectionable.
- 8. The Sub-Committee authorised the Chairman to finalise the draft Report considered by them at their last sitting.
- 9. The Sub-Committee also authorised the Chairman to present the Report on their behalf.
 - 10. The Sub-Committee then adjourned at 16:30 hours.

ANNEXURE

Committees Membership of which is Non-objectionable

(Vide Para 3)

Under the Central Government

- 1. Central Silk Board.
- 2. Coffee Board.
- 3. Coir Board.
- 4. Committee to review the development of milk powder industry.
- 5. Co-ordinating Committee for Industrial Projects.
- 6. Cotton Seed Oil Committee.
- 7. Governing Body of the Training Ship "Dufferin".
- 8. Khadi and Village Industries Board.
- 9. National Productivity Council.
- 10. National Welfare Board for Seafarers.
- 11. Panel on the Refractory Industry.
- 12. Rubber Board.
- 13. Small Scale Industries.
- 14. Tea Board.
- 15. Wholesale Prices Index Revision Committee.
- 16. Working Group in Industrial Co-operation.

Under State Governments

Andhra Pradesh

- 17. Advisory Committee for Indigenous system of Medicines.
- 18. Board of Ayurveda.
- 19. Board of Homeopathy.
- 20. State Planning and Development Committee.

Bombay

21. Standing Committee for the Bombay Corporation.

Orissa

22. Editorial Board for compilation of History of Orissa.

- 23. Editorial Board for Publication of Orissa Historical Research
 Journal.
- 24. Education Committee under the Secondary Board of Education.
- 25. Examination Committee under the Secondary Board of Education.
- 26. Executive Committee under the Secondary Board of Education.
- 27. Finance Committee under the Secondary Board of Education.
- 28. Governing Body for the Government Art Colleges.
- 29. Orissa Sangeet Natak Academy.
- 30. State Council for Child Welfare.
- 31. Syllabus Committee under the Board of Secondary Education.
- 32. Utkal Bala Shrams Central Committee.

Uttar Pradesh

33. Regional Records Survey Committee.

APPENDIX VI

(Vide Para 9 of the Report)

Supplementary Report of the Sub-Committee

- I, the Chairman of the Sub-Committee of the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957 having been authorised by the Sub-Committee to submit the Report on their behalf, present this their supplementary Report.
- 2. At their sitting held on the 25th August, 1958 the Joint Committee authorised the Sub-Committee to examine the rules and other details regarding emoluments etc., paid to members, their conditions of appointments etc. in respect of Committee, information in regard to which had been received subsequent to 24th July, 1958 and to draw up a list of Committees whose membership might disqualify membership of Parliament.
- 3. The Sub-Committee accordingly held their sittings on the 26th August, 1958 and in the light of the criteria adopted by them in their earlier Report, have prepared the following three lists, namely:—
 - List I: Committees membership of which ought to entail disqualification.
 - List II: Committees membership of which is non-objectionable.
 - List III: Committees whose Chairmanship or Secretaryship or membership of their standing Committees ought to disqualify, but whose membership would not disqualify.
- 4. The Committee feel that if a Chairman is only a Presiding Officer at a sitting of a Committee enumerated in List III, and does not exercise any executive or other function, such Chairmanship should not incur disqualification.

New Delhi; The 26th August, 1958. JAGANATHA RAO, Chairman, Sub-Committee.

LIST I

(Vide Para 3)

Committees Membership of which ought to entail Disqualification

Under the Central Government

- 1. Forward Markets Commission.
- 2. National Small Industries Corporation (Private) Ltd., New Delhi.

Under the State Government

Bihar

Bihar Bhoodan Yagna Committee.

LIST II

(Vide Para 3)

Committees Membership of which is non-objectionable

Under the Central Government

- 1. Capital Goods/Heavy Industries Committee.
- 2. Expert Committee of Scientists to advise on the technical side of the Pencilline Project.
- 3. Licensing Committee.
- 4. Panel for Surgical Instruments and Appliances.
- 5. Panel for X-Ray Equipment.
- 6. Standing Metric Committee.
- 7. Technical Committee on Cement.

Under State Governments

Assam

- 1. Assam Sanskrit Board.
- 2. Assam Text Book Committee.
- 3. District Advisory Library Committee.
- 4. Regional School Boards.
- 5. State Basic Education Board.
- 6. State Central Library Board.

Bihar

- 1. Bihar Land Commission.
- 2. Committee to enquire into and report on the causes of the present stage of employment in the State.
- 3. Forest Advisory Board.
- 4. Inland Water Transport Advisory Committee.
- 5. Khandsari Fact Finding Committee.
- 6. Standing Committee (Sugar).
- 7. Standing Committee (Trade Union).
- 8. Technical Committee for Vegetable Oil Products.

Kerala

- 1. Advisory Committee Kano Tenancy Act.
- 2. Land Assignment Taluq Advisory Committee.
- 3. State Committee for the Compilation of History of Freedom movement in India.

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4. State Metric Committee.

Punjab

- 1. State National Workers (Relief and Rehabilitation) Board.
- 2. State Savings Advisory Committee.

Rajasthan

- 1. Consultative Committee for the group comprising of Agriculture and Animal Husbandry.
- 2. Consultative Committee for the group comprising of Community Development and National Extension Service.
- 3. Consultative Committee for the group comprising of Irrigation and Power.
- 4. Consultative Committee for the group comprising of Roads and Buildings (BLR).

West Bengal

- 1. Advisory Board of Irrigation and Drainage in West Bengal.
- 2. Bengal Smoke Nuisance Commission.
- 3. District Advisory Committee of the West Bengal National Volunteer Force.
- 4. District Health Committees.
- 5. General Council and State Faculty of Homeopathic.
- 6. Governing Body of the school of Tropical Medicine, Calcutta.
- 7. Mayurakshi Reservoir Project Public Relations Committee.
- 8. National Volunteer Force Advisory Committee.
- 9. North Bengal Flood Control Advisory Committee of the State Flood Control Board.
- 10. Rural Water Supply Committee (at district, sub-division and Thana Level).
- 11. State Advisory Committee for Territorial Army/Lok Sahayak Sena.

- 12. State Soldiers, 'Sailors' and 'Airmen' Board.
- 13. Visiting Committee of the Lady Dufferin Victoria Hospital, Calcutta.
- 14. Visiting Committee for the Medical College Group of Hospital, Calcutta.
- 15. West Bengal Dental Council.
- 16. West Bengal Pharmacy Council.

LIST III

(Vide Para 3)

Committee whose Chairmanship or Secretaryship or Membership of their Standing Committees ought to disqualify, but whose Membership would not disqualify

UNDER THE CENTRAL GOVERNMENT

- 1. Development Council for Acids and Fertilisers.
- 2. Development Council for Alkalis and Allied Industries.
- 3. Development Council for Bicycles.
- 4. Development Council for Drugs, Dyes and Intermediates.
- 5. Development Council for Food Processing and Industries.
- 6. Development Council for Heavy Electrical Engineering Industries
- 7. Development Council for Light Electrical Engineering Industries.
- 8. Development Council for Machine Tools.
- 9. Development Council for Non-ferrous Metals including alloys.
- 10. Development Council for Oil-based and Plastic Industries.
- 11. Development Council for Textiles made of artificial Silk including artificial Silk Yarn.
- 12. Khadi and Village Industries Board.

MINUTES OF SITTING OF THE SUB-COMMITTEE OF THE JOINT COMMITTEE ON THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1957, HELD ON THE 26TH AUGUST, 1958

The Committee met from 09-00 to 10-05 hours on Tuesday, the 26th August, 1958.

PRESENT

Shri Jaganatha Rao—Chairman.

MEMBERS

- 2. Pandit Thakur Das Bhargava
- 3. Shri Ram Sahai Tiwari
- 4. Shri H. Siddananjappa
- 5. Shri Shivram Rango Rane
- 6. Shri Khushwaqt Rai
- 7. Shri Surendra Mahanty
- 8. Shri Amolakh Chand
- 9. Shri Tajamul Husain
- 10. Shri Purna Chandra Sharma
- 11. Shri Rajendra Pratap Sinha.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

SECRETARIAT

Shri N. N. Mallya—Deputy Secretary.

- 2. The sub-Committee took up consideration of Memoranda Nos. 1 to 62 in respect of the composition and functions of the various Committees appointed by the Central and the State Government information in regard to which was received after the 24th July, 1958.
- 3. The sub-Committee felt that the composition, functions etc. of the Committee specified in the annexure to these minutes are such that their membership ought not to disqualify.

4. The sub-Committee however felt that the membership of the following bodies ought not to be exempted from disqualification, as these bodies exercised powers of an executive or judicial nature or wielded influence or carried power of patronage:—

Bihar Bhoodan Yagna Committee (Bihar).

National Small Industries Corporation (Private) Ltd., New Delhi (Central Government).

Forward Markets Commission (Central Government).

- 5. The sub-Committee felt that while the membership of the following bodies may be non-objectionable but the office of Chairman and Secretary and membership of standing Committees of these bodies ought to disqualify:—
 - Development Council for Machine Tools (Central Government).
 - Development Council for Acids and Fertilizers. (Central Government).
 - Development Council for Alkalis & Allied Industries (Central Government).
 - Development Council for Drugs, Dyes and Intermediates. (Central Government).
 - Development Council for Bicycles. (Central Government).
 - Development Council for Textiles made of artificial Silk including artificial Silk Yarn (Central Government).
 - Development Council for Non-ferrous Metals including alloys. (Central Government).
 - Development Council for Light Electrical Engineering Industries. (Central Government).
 - Development Council for Heavy Electrical Engineering Industries. (Central Government).
 - Development Council for Oil-based and Plastics Industries. (Central Government).
 - Development Council for Food Processing and Industries. (Central Government).
 - Khadi and Village Industries Board. (Central Government).
- 6. The sub-Committee authorised the Chairman to finalise the draft Report and present the same on their behalf.
 - 7. The sub-Committee then adjourned at 10-05 hours.

ANNEXURE

(Vide Para 3)

Committees Membership of which is non-objectionable

Under the Central Government

- 1. Capital Goods/Heavy Industries Committee.
- 2. Expert Committee of Scientists to advise on the technical side of the Penicillin Project.
- 3. Licensing Committee.
- 4. Panel for Surgical Instruments and Appliances.
- 5. Panel for X-Ray Equipment.
- 6. Standing Metric Committee.
- 7. Technical Committee on Cement.

Under the State Government

Assam

- 8. Assam Sanskrit Board.
- 9. Assam Text Book Committee.
- 10. District Advisory Library Committee.
- 11. Regional School Boards.
- 12. State Basic Education Board.
- 13. State Central Library Board.

Bihar

- 14. Bihar Land Commission.
- 15. Committee to enquire into and report on the causes of the present stage of employment in the State.
- 16. Forest Advisory Board.
- 17. Inland Water Transport Advisory Committee.
- 18. Khandsari Fact Finding Committee.
- 19. Standing Committee (Sugar).
- 20. Standing Committee (Trade Union).
- 21. Technical Committee for Vegetable Oil Products.

Kerala

- 22. Advisory Committee Kano Tenancy Act.
- 24. State Committee for the Compilation of History of Freedom
- 24. State Committee for the Compilation of History of Freedom Movement in India.
- 25. State Metric Committee.

Punjab

- 26. State National Workers (Relief and Rehabilitation) Board.
- 27. State Savings Advisory Committee.

Rajasthan

- 28. Consultative Committee for the group comprising of Agriculture and Animal Husbandry.
- 29. Consultative Committee for the group comprising of Community Development and National Extension Service.
- 30. Consultative Committee for the group comprising of Irrigation and Power.
- 31. Consultative Committee for the group comprising of Roads and Buildings (BLR).

West Bengal

- 32. Advisory Board of Irrigation and Drainage in West Bengal.
- 33. Bengal Smoke Nuisance Commission.
- 34. District Advisory Committee of the West Bengal National Volunteer Force.
- 35. District Health Committees.
- 36. General Council and State Faculty of Homeopathy.
- 37. Governing Body of the School of Tropical Medicine, Calcutta.
- 38. Mayurakshi Reservoir Project Public Relations Committee.
- 39. National Volunteer Force Advisory Committee.
- 40. North Bengal Flood Control Advisory Committee of the State Flood Control Board.
- 41. Rural Water Supply Committee (at district, sub-division and Thana Level).
- 42. State Advisory Committee for Territorial Army/Lok Saha-yak Sena.
- 43. State Soldiers, Sailors and Airmen Board.
- 973(D) LS-17.

- 44. Visiting Committee of the Lady Dufferin Victoria Hospitai, Calcutta.
- 45. Visiting Committee for the Medical College Group of Hospital, Calcutta.
- 46. West Bengal Dental Council.
- 47. West Bengal Pharmacy Council.

APPENDIX VII

MINUTES OF THE JOINT COMMITTEE ON THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1957

I

First Sitting

The Committee met from 10.00 to 10.40 hours on Sunday, the 22nd December, 1957.

PRESENT

Sardar Hukam Singh-Chairman.

Members

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel
- 5. Shri Rohan Lal Chaturvedi
- 6. Shri Ram Sahai Tiwari
- 7. Shri H. Siddananjappa
- 8. Shri Panna Lal
- 9. Shri Jaganatha Rao
- 10. Shri S. R. Damani
- 11. Shri Shivram Rango Rane
- 12. Shri Khushwaqt Rai
- 13. Shri Surendra Mahanty
- 14. Shri Braj Raj Singh
- 15. Shri Aurobindo Ghosal
- 16. Shri Asoke K. Sen.

Rajya Sabha

- 17. Dr. Shrimati Seeta Parmanand
- 18. Shri P. C. Sharma
- 19. Shri N. Ramakrishna Iyer
- 20. Shri A. R. Khan
- 21. Shri Rajendra Pratap Sinha.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai—Under Secretary.

- 2. The Committee decided that following documents might be obtained from the Ministry of Law and circulated to the Members:—
 - (i) Note regarding the hereditary revenue officers and officials in the States containing particulars about their designation, functions and emoluments;
 - (ii) State Legislation, if any, on prevention of disqualifications for membership of a legislature.
- 3. The Committee also decided that the following documents/papers might be circulated to the members:—
 - (i) Report of the Committee on Offices of Profits (Parts I and II).
 - (ii) Debates in the Houses on the earlier Bills relating to Prevention of Disqualification.
 - (iii) Debates in the Houses on the present Bill.
 - (iv) Bibliography on the Bill.

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- (v) The House of Commons Disqualification Act, 1957 and any other foreign enactment on the subject.
- (vi) Gist of election cases on the office of profit, since the signing of the Report of the Committee on offices of profit.
- (vii) A list of offices of profit, if any, not mentioned in the Report of the Committee on Offices of Profit which might disqualify a person from being chosen as a member of a Legislature.
- 4. The Committee then adjourned to meet again at 15.00 hours on Tuesday, the 28th January, 1958.

Second Sitting

The Committee met from 15.07 to 17.08 hours on Tuesday, the 28th January, 1958.

PRESENT

Sardar Hukam Singh-Chairman.

MEMBERS

Lok Sabha

- 2. Shri M. R. Krishna
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel
- 5. Shri Rohan Lal Chaturvedi
- 6. Shri Ram Sahai Tiwari
- 7. Shri H. Siddananjappa
- 8. Shri Panna Lal
- 9. Shri Jaganatha Rao
- 10. Shri Shivram Rango Rane
- 11. Shri Khushwaqt Rai
- 12. Shri Asoke K. Sen.

Rajya Sabha

- 13. Dr. Shrimati Seeta Parmanand
- 14. Shri Amolakh Chand
- 15. Shri Purna Chandra Sharma
- 16. Shri C. L. Varma
- 17. Shri H. D. Rajah.
 - Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

2. The Committee decided to sit from 10.00 to 13.00 hours daily for the next three days.

The Committee then had a general discussion on clause 2 of the Bill during which the following suggestions were put forth by members:—

- (1) Vice Chancellor might not be exempted from disqualification.
- (2) Vice Chancellor elected by the Senate might be exempted.
- (3) Chairman, director or member of a statutory body other than those controlled or financed by Government might only be exempted from disqualification.
- (4) Committees might be divided into categories e.g. advisory committees, commodity committees, development committees, non advisory committees and thereafter decision taken as to which of them might be exempted from disqualification.
- (5) A standing committee of both Houses might be appointed to undertake continuous scrutiny of offices of profit as suggested by the Committee on Offices of Profit.

Discussion of the clause was not concluded.

- 3. The Committee desired that the Ministry concerned might be requested to prepare a note giving the following particulars about officers and members appointed in regard to National Cadet Corps, Territorial Army and Home Guards for giving training in schools, colleges etc., for the information of members:—
 - (a) The terms of appointment.
 - (b) Emoluments and allowances paid to them.
 - (c) The source of such payments that is whether it is met out of the funds provided by the Government to schools and colleges in this regard.
 - (d) Nature of other privileges enjoyed by them, if any.
- 4. The Committee desired that the members might put their suggestions in the form of amendments and send them to the Secretariat for circulation to the members.
- 5. The Committee then adjourned to meet again at 10.00 hours on Wednesday, the 29th January, 1958.

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Third Sitting

The Committee met from 10.12 to 13.03 hours on Wednesday, the 29th January, 1958.

PRESENT

Sardar Hukam Singh-Chairman.

Members

Lok Sabha

- 2. Shri M. R. Krishna
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel
- 5. Shri Rohan Lal Chaturvedi
- 6. Shri Ram Sahai Tiwari
- 7. Shri H. Siddananjappa
- 8. Shri Panna Lal
- 9. Shri Jaganatha Rao
- 10. Shri Shivram Rango Rane
- 11. Shri Khushwaqt Rai
- 12. Shri Surendra Mahanty
- 13. Shri Braj Raj Singh
- 14. Shri Asoke K. Sen.

Rajya Sabha

- 15. Dr. Shrimati Seeta Parmanand
- 16. Shri Amolakh Chand
- 17. Shri Purna Chandra Sharma
- 18. Shri C. L. Varma
- 19. Shri H. D. Rajah.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

2. The Committee resumed general discussion on clause 2 of the Bill during which the following suggestions were made by members:—

item (h) (i)

- (1) the Bill might have a schedule enumerating all the offices of profit holders of which might incur disqualification.
- (2) All future legislation constituting statutory bodies might expressly provide whether or not membership of the same would incur disqualification.
- (3) Principles or basis of disqualification from membership of a statutory body might be laid down.
- (4) Membership of a statutory body which is of an advisory character might only be exempted from disqualification.
- (5) Chairman, director or member of important statutory bodies might be disqualified from membership while other statutory bodies might be exempted.
- (6) Members elected by Parliament or nominated by the Chairman or Speaker on statutory bodies whose funds are augmented by Government might be exempted from disqualification so as to maintain a liaison between Parliament and such statutory bodies.
- (7) This item might be deleted.

item (h) (iiii)

- (1) Schedule enumerating the offices which would not disqualify might be added which could be changed as and when necessary. In order to carry it out the words "by law" occurring in Article 102(1) (a) might be substituted by words "by or under law".
- (2) The exemption under this item might be restricted to certain categories of advisers only such as technical advisers and might not be a general one in favour of all advisers.
- (3) The word "temporarily" might be substituted by a more specific term.

item (i)

All village officers who are to be exempted might be specified in the item.

Discussion on the clause was not concluded.

3. The Committee then adjourned to meet again at 15.00 hours on Thursday, the 30th January, 1958.

Fourth Sitting

30th January, 1958.

The Committee met from 15.00 to 17.49 hours on Thursday, the PRESENT

Sardar Hukam Singh-Chairman.

Members

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel.
- 5. Shri Rohan Lal Chaturvedi
- 6. Shri Ram Sahai Tiwari
- 7. Shri H. Siddananjappa
- 8. Shri Jaganatha Rao
- 9. Shri Shivram Rango Rane.
- 10. Shri Khushwaqt Rai
- 11. Shri Surendra Mahanty
- 12. Shri Braj Raj Singh
- 13. Shri Aurobindo Ghosal
- 14. Shri Asoke K. Sen

Rajya Sabha

- 15. Dr. Shrimati Seeta Parmanand
- 16. Shri Amolakh Chand
- 17. Shri Purna Chandra Sharma
- 18. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law. was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

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SECRETARIAT

Shri A. L. Rai—Under Secretary.

- 2. The Committee resumed general discussion on clause 2 of the Bill during which the following suggestions were made by members:—
 - (1) there might be two schedules to the Bill enumerating all offices of profit holders of which might incur disqualification and those who might be exempted;
 - (2) there might be a standing committee of Parliament for continuous scrutiny of newly created committees to recommend whether their membership would disqualify;
 - (3) principles or basis might be laid down for determining whether an office constituted an office of profit or not;
 - (4) the right to appoint members on committees might be vested in the Houses, Chairman or Speaker and not in the Minister;
 - (5) "office of profit", "office", "profit", and "office under the Government" might be defined;
 - (6) number of Ministers, Deputy Ministers etc., might be fixed;
 - (7) chairman, vice-chairman and secretary of commodity committees might be disqualified from membership;
 - (8) in item (i) the offices of "mafidar", "jagirdar" and "mehmar" might be added;
 - (9) the enumeration of offices already given in this clause was akin to that of a schedule and it would not be practicable to enlist all the committees in a schedule and they would also have to be varied from time to time:
 - (10) it was neither possible nor necessary for the purposes of the Bill to define office of profit. Since the term was used in the Constitution of India a definition of it in an Act might not be binding on law courts.

Discussion on the clause was not concluded.

3. The Committee then adjourned to meet again at 14:00 hours on Friday, the 31st January, 1958.

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Fifth Sitting

The Committee met from 14.03 to 17.25 hours on Friday, the 31st January, 1958.

PRESENT

Sardar Hukam Singh-Chairman

Members

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Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel
- 5. Shri Rohan Lal Chaturvedi
- .6. Shri Ram Sahai Tiwari
- 7. Shri H. Siddananjappa
- 8. Shri Panna Lal
- 9. Shri Jaganatha Rao
- 10. Shri Shivram Rango Rane
- 11. Shri Khushwaqt Rai
- 12. Shri Surendra Mahanty
- 13. Shri Braj Raj Singh
- 14. Shri Aurobindo Ghosal
- 15. Shri Asoke K. Sen

Rajya Sabha

- 16. Dr. Shrimati Seeta Parmanand
- 17. Shri Amolakh Chand
- 18. Shri Purna Chandra Sharma
- 19. Shri C. L. Verma
- 20. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

2. The Committee took up clause by clause consideration of the Bill.

3. Clause 2.—

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(i) item (a).—In page 1, line 10, after 'Minister' insert 'Deputy Minister'.

The draftsman was also directed to redraft the item to make its intention clear.

- (ii) item (b).—was adopted without any amendment.
- (iii) items (c) & (d).—consideration of these items was held over.
- (iv) item (e).—was adopted without any amendment.
- (v) item (f).—In page 1, line 23,—for 'any other body' substitute 'any other advisory body'.
- (vi) item (g).—was adopted without any amendment.
- (vii) item (h).—consideration of the item was taken up but not concluded.
- 4. The Committee then adjourned to meet again at 14.00 hours on Monday, the 3rd February, 1958.

Sixth Sitting

The Committee met from 14.05 to 15.35 hours on Monday, the 3rd February, 1958.

PRESENT

Sardar Hukam Singh-Chairman

MEMBERS

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel
- 5. Shri Rohan Lal Chaturvedi
- 6. Shri Ram Sahai Tiwari
- 7. Shri H. Siddananjappa
- 8. Shri Panna Lal
- 9. Shri Jaganatha Rao
- 10. Shri Shivram Rango Rane
- 11. Shri Khushwaqt Rai
- 12. Shri Surendra Mahanty
- 13. Shri Braj Raj Singh
- 14. Shri Aurobindo Ghosal
- 15. Shri Asoke K. Sen

Rajya Sabha

- 16. Dr. Shrimati Seeta Parmanand
- 17. Shri Amolakh Chand
- 18. Shri Purna Chandra Sharma
- 19. Shri C. L. Varma
- 20. Shri Abdur Rezzak Khan
- 21. Shri Rajendra Pratap Sinha
 - Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

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SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Committee desired that rules and details regarding emoluments etc., paid to members and conditions of their appointments on 961 committees included in the list circulated to members might be obtained by the Ministry of Law and compiled by the Lok Sabha Secretariat to enable the Committee to draw up a list of committees whose membership might disqualify.
- 3. In this regard the Committee appointed a Sub-Committee consisting of the following members to examine the compiled information and submit their report by the 24th April, 1958.
 - 1. Pandit Thakur Das Bhargava—Chairman.
 - 2. Shri Ram Sahai Tiwari
 - 3. Shri H. Siddananjappa
 - 4. Shri Panna Lal
 - 5. Shri Jaganatha Rao
 - 6. Shri Shivram Rango Rane
 - 7. Shri Khushwaqt Rai
 - 8. Shri Surendra Mahanty
 - 9. Shri Amolakh Chand
 - 10. Shri Rajendra Pratap Sinha.
- 4. The Committee decided to ask for extension of time for presentation of their Report upto the last day of the first week of Autumn Session. The Chairman was authorised to move the necessary motion in the House.
- 5. The Committee then resumed discussion of clause 2 and took up item (c) which was held over [vide para 3(iii) of minutes of the 5th sitting].
- 6. The Chairman read the note received from the Ministry of Defence on offices held under the National Cadet Corps Act, 1948 and the Territorial Army Act, 1948.

The item was adopted without any amendment.

7. The Committee then adjourned sine die.

VII

Seventh Sitting

The Committee met from 16.00 to 16.32 hours on Wednesday, the 7th May, 1958.

PRESENT

Sardar Hukam Singh-Chairman

Members

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri M. R. Krishna
- 4. Shri Rajeshwar Patel
- 5. Shri Rohan Lal Chaturvedi
- 6. Shri M. K. Jinachandran
- 7. Shri Ram Sahai Tiwari
- 8. Shri P. Subbiah Ambalam
- 9. Shri H. Siddananjappa
- 10. Shri Jaganatha Rao
- 11. Shri S. R. Damani
- 12. Shri Shivram Rango Rane
- 13. Shri Khushwaqt Rai

Rajya Sabha

- 14. Dr. Shrimati Seeta Parmanand
- 15. Shri Amolakh Chand
- 16. Shri S. D. Misra
- 17. Shri Tajamul Husain
- 18. Shri Purna Chandra Sharma
- 19. Shri N. Ramakrishna Iyer
- 20. Shri Vijay Singh
- 21. Shri Abdur Rezzak Khan
- 22. Shri Rajendra Pratap Sinha
 - Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. At the outset, the Committee considered the request from the Chairman of the Sub-Committee regarding extension of time for the presentation of the Report of the Sub-Committee upto the 5th July, 1958. The Committee after a discussion decided that the Sub-Committee might sit from 1st July, 1958 onwards instead of 23rd June, 1958 as earlier decided by the Sub-Committee and submit their Report to the Committee by the 10th July, 1958.
- 3. The Committee also appointed the following three additional members to the Sub-Committee:—
 - 1. Shri Tajamul Husain
 - 2. Shri Purna Chandra Sharma
 - 3. Shri Abdur Rezzak Khan.
- 4. The Committee then considered the request from Shri Manubhai Shah, Minister of Industry, for appearing before the Committee in order to explain that the disqualification, if any, incurred by the Members of Parliament invited to serve on the Boards of Directors of Public Sector Projects might be removed. The Committee decided that he might be requested to attend the sitting of the Committee on Saturday, the 26th July, 1958.
- 5. The Committee then fixed their future programme and decided to sit from Friday, the 25th July, 1958 onwards till the completion of their work.
- 6. The Committee then adjourned to meet again at 15.00 hours on Friday, the 25th July, 1958.

VIII

Eighth Sitting

The Committee met from 15.03 hours to 17.09 hours on Friday, the 25th July, 1958.

PRESENT

Sardar Hukam Singh—Chairman

Members

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri M. R. Krishna
- 4. Shri Dharanidhar Basumatari
- 5. Shri M. K. Jinachandran
- 6. Shri Ram Sahai Tiwari
- 7. Shri P. Subbiah Ambalam
- 8. Shri H. Siddananjappa
- 9. Shri Panna Lal
- 10. Shri Jaganatha Rao
- 11. Shri Shivram Rango Rane
- 12. Shri Khushwaqt Rai
- 13. Shri Surendra Mahanty
- 14. Shri Braj Raj Singh
- 15. Shri Aurobindo Ghosal

Rajya Sabha

- 16. Shri Amolakh Chand
- 17. Shri Tajamul Husain
- 18. Shri N. Ramakrishna Iyer
- 19. Shri Vijay Singh
- 20. Shri Abdur Rezzak Khan
- 21. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. P. Sen Verma, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Committee resumed clause by clause consideration of the Bill.
 - 3. Clause 2.—
 - (i) item (d).—was adopted without any amendment.
 - (ii) item (i).—consideration of the item was taken up but not concluded.
- 4. The Committee desired the Ministry of Law to prepare a list of Village Revenue Officers whose offices have been exempted from disqualification by the various State Acts.
- 5. The Committee also decided to adjourn after their sitting on the 26th July, 1958 upto the 20th August, 1958. The Committee, therefore, decided to ask for further extension of time up to the 10th September, 1958 for presentation of their report. The Chairman was authorised to move the necessary motion in the House.
- 6. The Committee then adjourned to meet again at 14.30 hours on Saturday, the 26th July, 1958.

Ninth Sitting

The Committee met from 14.30 to 18.10 hours on Saturday, the 26th July, 1958.

PRESENT

Sardar Hukam Singh-Chairman

MEMBERS

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri M. R. Krishna
- 4. Shri Dharanidhar Basumatari
- 5. Shri Rajeshwar Patel
- 6. Shri M. K. Jinachandran
- 7. Shri Ram Sahai Tiwari
- 8. Shri P. Subbiah Ambalam
- 9. Shri H. Siddananjappa
- 10. Shri Panna Lal
- 11. Shri Jaganatha Rao
- 12. Shri Shivram Rango Rane
- 13. Shri Khushwaqt Rai
- 14. Shri Surendra Mahanty
- 15. Shri Braj Raj Singh
- 16. Shri Aurobindo Ghosal

Rajya Sabha

- 17. Shri Amolakh Chand
- 18. Shri Tajamul Husain
- 19. Shri N. Ramakrishna Iyer
- 20. Shri Vijay Singh
- 21. Shri Abdur Rezzak Khan
- 22. Shri Rajendra Pratap Sinha

Shri Manubhai Shah, Minister of Industries, and Shri R. M. Hajarnavis, Deputy Minister of Law, were also present.

DRAFTSMAN

Shri S. P. Sen Verma. Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai.—Under Secretary.

- 2. The Committee heard the views of Shri Manubhai Shah, Minister of Industries, on the Bill.
- 3. It was suggested that Shri C. C. Biswas and Shri S. Sen might be invited to tender evidence before the Joint Committee, but the decision was held over.
- 4. The Committee then resumed discussion on item (i) of clause 2. The discussion on the item was not concluded.
- 5. The Committee then reviewed their earlier decision regarding their future programme of sittings and decided to sit again at 09.00 hours on Monday the 28th July, 1958.
 - 6. The Committee then adjourned.

Tenth Sitting

The Joint Committee met from 09.03 to 12.45 hours on Monday, the 28th July, 1958.

PRESENT

Sardar Hukam Singh—Chairman

MEMBERS

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Ram Sahai Tiwari
- 5. Shri P. Subbiah Ambalam
- 6. Shri H. Siddananjappa
- 7. Shri Panna Lal
- 8. Shri Jaganatha Rao
- 9. Shri Shivram Rango Rane
- 10. Shri Khushwaqt Rai
- 11. Shri Surendra Mahanty
- 12. Shri Aurobindo Ghosal

Rajya Sabha

- 13. Shri Amolakh Chand
- 14. Shri Purna Chandra Sharma
- 15. Shri N. Ramakrishna Iyer
- 16. Shri Vijay Singh
- 17. Shri Abdur Rezzak Khan
- 18. Shri Rajendra Pratap Sinha
 - Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Committee discussed the Report of the Sub-Committee presented on the 24th July, 1958.
- 3. Appendix I. It was decided to add the Industrial Finance Corporation to the Appendix.

Appendix II. It was decided that the following Committees might be transferred to Appendix I:—

- (1) Art Purchase Committee
- (2) Board of Directors, Hindustan Shipyard Ltd.
- (3) Regional Art Gallery Committee (Madras).
- (4) Orissa Board of Communications and Transport.
- (5) Regional Board under Employees' State Insurance General Regulations (West Bengal).
- (6) Regional Committee constituted under the Employees' Provident Fund Scheme (West Bengal).
- (7) Delhi Electricity Power Control Board.
- (8) Delhi State Electricity Council constituted under Section 16 of the Electricity (Supply) Act, 1948.
- (ii) It was decided that the following Committees might be transferred to Appendix III:—
 - (1) Khadi and Village Industries Board
 - (2) Small Scale Industries
 - (3) All India Handicrafts Board
 - (4) Bodh Gaya Temple Advisory Board
 - (5) All India Handloom Board.

It was also felt that all Commodity Committees ought to be transferred to Appendix III.

- (iii) It was decided that the following Committees might be added to the Appendix:—
 - (1) Wild Life Preservation Board (Rajasthan)
 - (2) Direct Taxation and Administrative Enquiry Committee.

Appendix III.—It was decided to substitute the following heading for the existing heading:—

- "Committees whose Chairmanship or Secretaryship or Membership of their Standing Committees ought to disqualify, but whose membership would not disqualify".
- 4. Final adoption of the Report of the Sub-Committee was, however, held over.
- 5. The Committee desired that memoranda in respect of Committees information in regard to which was received after the presentation of the Report of the Sub-Committee might be prepared and circulated to all the members of the Joint Committee.
- 6. The Committee then adjourned to meet again at 15.00 hours on Wednesday, the 20th August, 1958.

Eleventh Sitting

The Committee met from 15.10 to 16.55 hours on Wednesday, the 20th August, 1958.

PRESENT

Sardar Hukam Singh-Chairman

MEMBERS

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rohan Lal Chaturvedi
- 5. Shri P. Subbiah Ambalam
- 6. Shri Panna Lal
- 7. Shri Khushwaqt Rai
- 8. Shri Surendra Mahanty
- 9. Shri Braj Raj Singh
- 10. Shri Aurobindo Ghosal
- 11. Shri Asoke K. Sen

Rajya Sabha

- 12. Dr. Shrimati Seeta Parmanand
- 13. Shri S. D. Misra
- 14. Shri Purna Chandra Sharma
- 15. Shri N. Ramakrishna Iyer
- 16. Shri Abdur Rezzak Khan
- 17. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

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SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Committee resumed clause by clause consideration of the Bill.
- 3. Clause 2, item (h) (vide Minutes of the 5th sitting, 31st January, 1957): Discussion on the item was resumed but not concluded.
- 4. The Committee also considered the question whether schedules might be appended to the Bill enumerating the Committees, membership of which might or might not entail disqualification.

The discussion was not concluded.

5. The Committee then adjourned to meet again at 15.00 hours on Friday, the 22nd August, 1958.

XII

Twelfth Sitting

The Committee met from 09.09 to 10.18 hours on Monday, the 25th August, 1958.

PRESENT

Sardar Hukam Singh—Chairman

MEMBERS

Lok Sabha

- 2. Shri H. Siddananjappa
- 3. Shri Jaganatha Rao
- 4. Shri Shivram Rango Rane
- 5. Shri Khushwaqt Rai
- 6. Shri Surendra Mahanty
- 7. Shri Aurobindo Ghosal
- 8. Shri Asoke K. Sen

Rajya Sabha

- 9. Dr. Shrimati Seeta Parmanand
- 10. Shri Amolakh Chand
- 11. Shri Purna Chandra Sharma
- 12. Shri Rajendra Pratap Sinha
- 13. Shri H. D. Rajah
 - Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai.—Under Secretary.

2. The Committee resumed further general discussion on item (h) of clause 2 and regarding the question of appending schedules to the Bill enumerating the Committee, membership of which might or might not entail disqualification.

3. In this connection, the Minister of Law brought to the notice on the Committee that he would like to place before them a list of Committees whose membership should disqualify subject to the provisions contained in item (h).

The Committee approved the suggestion that one schedule only may be appended to the Bill enumerating the Committees whose membership might disqualify.

- 4. The Committee then resumed clause by clause consideration of the Bill.
 - 5. Clause 2.—
 - (i) Item (i)—The following Government amendment was accepted:—

Page 2, for lines 13—16,

Substitute:

"(i) the office of a village revenue officer who functions to collect land revenue and who is remunerated by a share of commission on the amount of land revenue collected but who does not discharge any police function, whether called a lambardar, malguzar, patel, deshmukh or by any other name".

The item as amended was adopted.

- (ii) Item (j) was omitted
- 6. Clause 3.—The following amendment was accepted:—

Page 2, lines 39-40,

omit "(Parliament and Part C State Legislatures)".

The clause as amended was adopted.

- 7. The Committee then authorised their Sub-Committee to examine rules and details regarding emoluments etc. paid to members and conditions of their appointments on Committees, information in regard to which was received after the presentation of their Report on the 24th July, 1958 and on the basis of it prepare a list of Committees whose membership might disqualify.
- 8. It was suggested that the Sub-Committee might sit on Tuesday, the 26th August, 1958, at 09.00 hours.
- 9. The Committee then adjourned to meet again on Monday, the 1st September, 1958.

IIIX

Thirteenth Sitting

The Committee met from 09.07 hours to 10.52 hours on Monday, the 1st September, 1958.

PRESENT

Sardar Hukam Singh-Chairman.

MEMBERS

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel
- 5. Shri M. K. Jinachandran
- 6. Shri H. Siddananjappa
- 7. Shri Panna Lal
- 8. Shri Jaganatha Rao
- 9. Shri S. R. Damani
- 10. Shri Shivram Rango Rane
- 11. Shri Surendra Mahanty
- 12. Shri Braj Raj Singh
- 13. Shri Asoke K. Sen

Rajya Sabha

- 14. Shri Amolakh Chand
- 15. Shri Purna Chandra Sharma
- 16. Shri Rajendra Pratap Sinha
- 17. Shri H. D. Rajah

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Committee resumed further general discussion on item (h) of clause 2 regarding the schedules to be appended to the Bill.
- 3. It was decided that two schedules might be appended to the Bills one enumerating the Committees membership of which would entail disqualification; and the other enumerating those Committees whose Chairmanship and Secretaryship and Membership of their Standing or Executive Committees would alone entail disqualification.
- 4. The Committee agreed with the suggestion of the Law Minister that membership of the Committees connected with the Bhoodan Movement, Small Scale, Cottage and Village Industries and Medical Councils and certain other bodies ought not to incur disqualification. It was accordingly decided that—
 - (i) membership of Committees enumerated in annexure A to these Minutes ought not to incur disqualification;
 - (ii) Chairmanship, Secretaryship and Membership of Standing or Executive Committees, of Committees enumerated in annexure B to these Minutes ought not to incur disqualification.
- 5. The Committee directed that the Secretariat might prepare the two comprehensive lists, viz.:—
 - (i) Committees membership of which ought to entail disqualification, and
 - (ii) Committees whose Chairmanship and Secretaryship and Membership of their Standing or Executive Committees ought to disqualify but whose membership would not disqualify.
- 6. The Committee decided to make a recommendation in their Report for the constitution of a Standing Parliamentary Committee composed of members of both the Houses of Parliament to undertake the work of continuous scrutiny in respect of all the existing and future Committees with a view to recommending to the Government whether any of them ought to incur disqualification.
- 7. The Committee then adjourned to meet again at 15.00 hours on Wednesday, the 3rd September, 1958.

ANNEXURE A

(Vide para 4 of Minutes)

Committees Membership of which ought not to entail Disqualification

UNDER THE CENTRAL GOVERNMENT

Advisory Panel of the Central Board of Film Censors at Bombay, Calcutta and Madras.

Art Purchase Committee.

Atomic Energy Commission.

Board of Trustees Coal Mines Provident Fund.

Central Board of Film Censors.

Central Board of Trustees Employees' Provident Fund

Central Social Welfare Board.

Khadi and Village Industries Commission.

National Art Treasures Fund.

Regional Committees of Employees' Provident Fund.

Special Recruitment Board.

Standing Committee of Central Silk Board.

Under the State Governments

Andhra Pradesh

Board of Ayurveda.

Board of Homoeopathy.

Bombay

Bhoodan Yagna Committee.

Board of Ayurvedic and Unani systems of Medicines, Bombay.

Board of Ayurvedic and Unani systems of Medicines, Saurashtra.

Board of Homoeopathic systems of Medicines.

Bombay Medical Council.

Bombay Nursing Council.

Bombay Veterinary Council.

Faculty of Ayurvedic and Unani systems of Medicines, Bombay. Vidarbha Board of Ayurvedic and Unani systems of Medicines.

Madhya Pradesh

Madhya Bharat Bhoodan Yagna Board.

Madhya Pradesh Bhoodan Yagna Board.

Vindhya Pradesh Bhoodan Yagna Board.

Madras

Administrative Committee for the Art Gallery, Tanjore.

Central Board of Indigenous Medicines.

Regional Art Gallery Committee.

Regional Committee of the Madras State under Employees' Provident Fund Act, 1952.

Rajasthan

Cottage and Small Scale Industries Loan Committee.

Uttar Pradesh

Loans and Grants Commission.

U.P. Bhoodan Yagna Committee.

U.P. Regional Committee Employees' Provident Fund.

Uttar Pradesh Veterinary Council.

West Bengal

Regional Committee constituted under the Employees' Provident Fund Scheme.

COMMITTEES IN UNION TERRITORIES

Himachal Pradesh

Himachal Pradesh Bhoodan Yagna Board.

ANNEXURE B

(Vide Para 4 of the Minutes)

Committees whose Chairmanship and Secretaryship and Membership of their Standing or Executive Committees ought not to entail disqualification.

UNDER THE CENTRAL GOVERNMENT

All India Handicrafts Board.
All India Handloom Boad.
Khadi and Village Industries Board.
Small Scale Industries.

Under the State Governments

Bihar

Bihar Small Scale Industries and Handicrafts Board. Bihar State Handloom Board.

Bombay

Bombay Village Industries Board. Saurashtra Khadi and Village Industries Board. Small Scale Industries and Handicrafts Board. State Handloom Board.

Kerala

Kerala Khadi and Village Industries Board.

Madhya Pradesh

Bhopal Rajya Khadi and Gramodyog Sangh. Madhya Bharat Cottage Industries Board.

Madras

State Khadi and Village Industries Board.

Mysore

Mysore Khadi and Village Industries Board.

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Orissa

Orissa Khadi and Village Industries Board.

Punjab

Punjab Khadi and Village Industries Board. Small Scale Industries Handicrafts Board.

Rajasthan

Rajasthan Handloom Board.

Rajasthan Khadi and Village Industries Board.

Small Scale Industries and Handicrafts Board.

Uttar Pradesh

U.P. Handloom Board.

U.P. Khadi and Village Industries Board.

U.P. Small Scale and Cottage Industries Board.

COMMITTEE IN UNION TERRITORIES

Delhi Administration

Cottage Industries Khadi and Handicrafts Development Board.

XIY

Fourteenth Sitting

The Committee met from 15·12 to 17·30 hours on Wednesday, the 3rd September, 1958.

PRESENT

Sardar Hukam Singh-Chairman.

Members

Lok Sabha

. 3

5

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel
- 5. Shri Rohan Lal Chaturvedi
- 6. Shri M. K. Jinachandran
- 7. Shri H. Siddananjappa
- 8. Shri Jaganatha Rao
- 9. Shri S. R. Damani
- 10. Shri Shivram Rango Rane
- 11. Shri Khushwaqt Rai
- 12. Shri Surendra Mahanty
- 13. Shri Asoke K. Sen.

Rajya Sabha

- 14. Dr. Shrimati Seeta Parmanand
- 15. Shri Amolakh Chand
- 16. Shri Purna Chandra Sharma
- 17. Shri Vijay Singh
- 18. Shri Abdur Razzak Khan
- 19. Shri Rajendra Pratap Sinha
- 20. Shri H. D. Rajah.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Committee resumed clause by clause consideration of the Bill.
- 3. Clause 2.—Item (h).—The following Government amendment was accepted:—

Page 2,

for lines 1—12, substitute—

"(h) the office of chairman, director or member of any statutory or non-statutory body if the holder thereof is not entitled to any remuneration other than compensatory allowance, but excluding the office of chairman, director or member of any statutory or non-statutory body specified in Part I of the Schedule and the office of chairman, secretary or member of the standing or executive committee of any statutory or non-statutory body specified in Part II of the Schedule."

The item as amended was adopted.

New Item (j).—Consideration of the item was taken up but not concluded.

4. The Committee then adjourned to meet again at 17.30 hours on Thursday, the 4th September, 1958.

XV

Fifteenth Sitting

The Committee met from 17.37 to 18.30 hours on Thursday, the 4th September, 1958.

PRESENT

Sardar Hukam Singh-Chairman

MEMBERS

Lok Sabha

- 2. Pandit Thakur Das Bhargava
- 3. Shri Dharanidhar Basumatari
- 4. Shri Rajeshwar Patel
- 5. Shri Rohan Lal Chaturvedi
- 6. Shri H. Siddananjappa
- 7. Shri Panna Lal
- 8. Shri Jaganatha Rao
- 9. Shri Shivram Rango Rane
- 10. Shri Khushwaqt Rai
- 11. Shri Asoke K. Sen.

Rajya Sabha

- 12. Dr. Shrimati Seeta Parmanand
- 13. Shri Amolakh Chand
- 14. Shri S. D. Misra
- 15. Shri Purna Chandra Sharma
- 16. Shri Vijay Singh
- 17. Shri Abdur Razzak Khan
- 18. Shri Rajendra Pratap Sinha.

DRAFTSMAN

Shri S. K. Hiranandani, Additional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. The Committee resumed clause by clause consideration of the Bill.
 - 3. New clause 1A.—A new clause 1A as follows was adopted:—

Page 1,

after line 5, add,—

"Definitions. IA. In this Act—

- (a) 'compensatory allowance' means any sum of money payable to the holder of an office of profit by way of daily allowance (such allowance not exceeding the amount of daily allowance to which a member of Parliament is entitled under the Salaries and Allowances of Members of Parliament Act, 1954), conveyance allowance, house-30 of 1940 rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;
- (b) 'satutory body' means any corporation, committee, commission, council, board or other body of persons, whether incorporated or not, established by or under any law for the time being in force;
- (c) 'non-statutory body' means any body of persons other than a statutory body."
- 4. Clause 2. [New item (j)].—The following new item (j) was accepted:—

Page 2,

for lines, 17-36, substitute—

"(j) the offices of Chairman and member of a Committee whether consisting of one or more persons set up temporarily for the purpose of advising the Government or any other authority in respect of any matter of public importance or for the purpose of making an inquiry into, or collecting statistics in respect of, any such matter, if the holder of such office is not entitled to any remuneration other than compensatory allowance."

Clause 2 as amended was adopted.

5. The Schedule.—A Schedule to the Bill in the form shown in the annexure to these minutes was adopted.

6. Clause 1.—The following amendment was accepted:—Page 1, line 5,

for "1st day of January, 1958" substitute "31st day of December, 1958"

The Clause as amended was adopted.

- 7. The Committee decided to consider the Draft Report at their next sitting.
- 8. The Committee then adjourned to meet again at 10.00 hours on Monday, the 8th September, 1958.

THE SCHEDULE

[See section 3(i)]

Part I

BODIES UNDER THE CENTRAL GOVERNMENT

Advisory Committee for the Air India International Corporation appointed under section 41 of the Air Corporations Act, 1953 (27 of 1953).

Advisory Committee for the Indian Airlines Corporation appointed under section 41 of the Air Corporations Act, 1953 (27 of 1953).

Air India International Corporation established under section 3 of the Air Corporations Act, 1953 (27 of 1953).

Air Transport Council constituted under section 30 of the Air Corporations Act, 1953 (27 of 1953).

Board of Directors of the Export Risks Insurance Corporation (Private) Ltd.

Board of Directors of the Heavy Electricals (Private) Ltd.

Board of Directors of the Hindustan Cables (Private) Ltd.

Board of Directors of the Hindustan Insecticides (Private) Ltd.

Board of Directors of the Hindustan Machine Tools (Private) Ltd.

Board of Directors of the Hindustan Shipyard Ltd.

Board of Directors of the Nangal Fertilizers and Chemicals (Private) Ltd.

Board of Directors of the National Coal Development Corporation (Private) Ltd.

Board of Directors of the National Development Corporation (Private) Ltd.

Board of Directors of the National Instruments (Private) Ltd.

Board of Directors of the National Small Industries Corporation (Private) Ltd.

Board of Directors of the Neyveli Lignite Corporation (Private) Ltd.

Board of Directors of the Sindri Fertilizers and Chemicals (Private) Ltd.

Board of Directors of the Sindri Fertilizers and Chemicals (Pri-(Private) Ltd.

Central Warehousing Corporation established under section 17 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956 (28 of 1956).

Coal Board established under section 4 of the Coal Mines (Conservation and Safety) Act, 1952 (12 of 1952).

Coal Mines Labour Housing Board constituted under section 6 of the Coal Mines Labour Welfare Fund Act, 1947 (32 of 1947).

Commissioners for the Port of Calcutta.

Committee for the allotment of land in the township of Gandhi-dham.

Company Law Advisory Commission constituted under section 410 of the Companies Act, 1956 (1 of 1956).

Cotton Textiles Fund Committee constituted under the Textile Funds Ordinance 1944 (Ordinance 34 of 1944).

Dock Labour Board, Bombay, established under the Bombay Dock Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Dock Labour Board, Calcutta, established under the Calcutta Dock Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Dock Labour Board, Madras, established under the Madras Dock Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Employees State Insurance Corporation established under section 3 of the Employees State Insurance Act, 1948 (34 of 1948).

Forward Markets Commission established under section 3 of the Forward Contracts (Regulation) Act, 1952 (74 of 1952).

Indian Air Lines Corporation established under section 3 of the Air Corporations Act, 1953 (27 of 1953).

Industrial Finance Corporation of India established under section 3 of the Industrial Finance Corporation Act, 1948 (15 of 1948).

Licensing Committee constituted under rule 10 of the Registration and Licensing of Industrial Undertakings Rules, 1952, made 973(D) LS—22. under the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Mining Boards constituted under section 12 of the Mines Act, 1952 (35 of 1952).

National Cooperative Development and Warehousing Board established under section 3 of the Agricutural Produce (Development and Warehousing) Corporations Act, 1956 (28 of 1956).

Rehabilitation Finance Administration constituted under section 3 of the Rehabilitation Finance Administration Act, 1948 (12 of 1948). Regional Boards appointed by the Employees State Insurance Corporation under section 25 of the Employees State Insurance Act, 1948 (34 of 1948).

Standing Committee of the Employees State Insurance Corporation constituted under section 8 of the Employees State Insurance Act, 1948 (34 of 1948).

Tariff Commission established under the Tariff Commission Act. 1951 (50 of 1951).

Trustees of the Port of Bombay.

Trustees of the Port of Madras.

BODIES UNDER STATE GOVERNMENTS

Andhra Pradesh

Agricultural Improvement Fund Committee constituted under section 3 of the Hyderabad Agricultural Improvement Act, 1952.

Cooperative Agricultural and Marketing Development Fund Committee.

Livestock Purchasing Committee.

Assam

Adhi Conciliation Boards constituted under section 2A of the Assam Adhiars Protection and Regulation Act, 1948.

Assam Evacuee Property Management Committee constituted under section 12 of the Assam Evacuee Property Act, 1951.

Assam Text Book Committee

Bihar

Mining Board for Coal Mines.

Text Book and Education Literature Committee.

Bombay

Allocation Committee (Allopathic) under the Employees' State Insurance Scheme.

Allocation Committee (Ayurvedic) under the Employees' State Insurance Scheme.

Board to conduct over-all supervision of the business and affairs of the Narsinggiriji Mills, Sholapur.

Bombay Housing Board constituted under section 3 of the Bombay Housing Board Act, 1948.

Bombay State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Bombay State Electricity Consultative Council constituted under section 16 of the Electricity (Supply) Act, 1948 (54 of 1948).

Medical Service Committee under the Employees' State Insurance Scheme.

Pharmaceutical Committee under the Employees' State Insurance Scheme.

Regional Transport Authority for Aurangabad, Ahmedabad, Bombay, Nagpur, Poona, Rajkot and Thana constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Saurashtra Housing Board constituted under section 3 of the Saurashtra Housing Board Act, 1954.

State Transport Authority, constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Vidarbha Housing Board constituted under the Madhya Pradesh Housing Act, 1950.

Kerala

Board of Examiners appointed under rule 8 of the Travancore-Cochin Boiler Attendance Rules, 1954.

Panel of Assessors constituted under rule 63 of the Travancore-Cochin Boiler Attendance Rules, 1954.

Panel of Assessors constituted under the Travancore-Cochin Economiser Rules, 1956.

Madhya Pradesh

Madhya Pradesh Housing Board constituted under section 3 of the Madhya Pradesh Housing Board Act, 1950.

Mahakoshal Housing Board.

Madras

Committee to select Books for Study for S.S.L.C. Examination.

Landing and Shipping Fees Committees for Minor Ports.

Local Committee constituted under regulation 10A of the Employees' State Insurance (General) Regulations, 1950.

Madras Board of Transport.

Madras State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Madras State Electricity Consultative Council constituted under section 16 of the Electricity (Supply) Act, 1948 (54 of 1948).

Port Conservancy Boards.

Port Trust Boards of Minor Ports.

State Board of Communications.

Text Book Committee.

Мувоте

Board of Management, Mysore Iron and Steel Works, Bhadravathi.

Board of Management of Industrial Concerns.

Orissa

Appeal Committee under the Board of Secondary Education.

Orissa Board of Communications and Transport.

Regional Transport Authority constituted under section 44 of the Motor Vehicle Act, 1939 (4 of 1939).

State Transport Authority constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Punjab

Punjab State National Workers (Relief and Rehabilitation) Board.

Rajasthan

City Improvement Trust, Kota constituted under the city of Kota Improvement Act, 1946.

Excise Appellate Board, Ajmer.

Rajasthan State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Urban Improvement Board, Jaipur.

Uttar Pradesh

Government Cement Factory Board.

Local Committees for Agra, Kanpur, Lucknow and Saharanpur appointed under section 25 of the Employees' State Insurance Act, 1948 (34 of 1948).

Sub-Committee to select books for Educational Expansion Department.

U.P. Sugar and Power Alcohol and Labour Housing Board constituted under section 10 of the U.P. Sugar and Power Alcohol Industries Labour Welfare and Development Fund Act, 1950.

West Bengal

Licensing Board constituted under the regulations made under rule 45 of the Indian Electricity Rules, 1956.

West Bengal Housing Board constituted under section 13 of the West Bengal Development Corporation Act, 1954.

BODIES IN UNION TERRITORIES

Delhi Development Authority constituted under section 3 of the Delhi Development Act, 1957 (60 of 1957).

Delhi Electricity Power Control Board constituted under section 5 of the Bombay Electricity (Special Powers) Act, 1946 as applied to Delhi.

Delhi State Electricity Council constituted under section 16 of the Electricity (Supply) Act; 1948 (54 of 1948).

PART II

BODIES UNDER THE CENTRAL GOVERNMENT

Central Silk Board constituted under the Central Silk Board Act, 1948 (61 of 1948).

Coffee Board constituted under section 4 of the Coffee Act, 1942 (7 of 1942).

Coir Board constituted under section 4 of the Coir Industry Act, 1953 (45 of 1953).

Development Council for Acids and Fertilizers established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Alkalis and Allied Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Bicycles established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Drugs, Dyes and Intermediates established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Food Processing Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Heavy Electrical Engineering Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Internal Combustion Engines and Power Driven Pumps established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Electrical Engineering Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Machine Tools established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Non-ferrous Metals including alloys established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Oil-based and Plastic Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Sugar Industry established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Textiles made of Artificial Silk including Artificial Silk Yarn established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Textiles made of wool, including woollen yarn, hosiery carpets and draggets established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Durgah Committee, Ajmer constituted under section 4 of the Durgah Khawaja Saheb Act, 1955 (36 of 1955).

Indian Central Arecanut Committee.

Indian Central Cocoanut Committee constituted under the Indian Cocoanut Act, 1944 (10 of 1944).

Indian Central Cotton Committee constituted under the Indian Cotton Cess Act, 1923 (14 of 1923).

Indian Central Jute Committee.

Indian Central Oilseeds Committee constituted under the Indian Oilseeds Act, 1946 (9 of 1946).

Indian Central Sugarcane Committee.

Indian Central Tobacco Committee.

Indian Lac Cess Committee constituted under section 4 of the Indian Lac Cess Act, 1930 (24 of 1930).

Rubber Board constituted under the Rubber Act, 1947 (24 of 1947).

Tea Board constituted under section 4 of the Tea Act, 1953 (29 of 1953).

BODIES UNDER STATE GOVERNMENTS

Andhra Pradesh

Market Committee constituted under section 4 of the Hyderabad Agricultural Market Act No. II of 1339F.

Market Committee constituted under section 4A of the Madras Commercial Crops Markets Act, 1933.

Bihar

Bihar State Board of Religious Trusts.

Bihar Subai Majlis Awqaf.

Bihar Gaya Temple Advisory Committee constituted under section 15 of the Bodh Gaya Temple Act, 1949.

Bodh Gaya Temple Management Committee constituted under section 3 of the Bodh Gaya Temple Act, 1949.

Kerala

Administration Committee for Coir Purchase Scheme.

Malabar Market Committee constituted under section 4A of the Madras Commercial Crops Markets Act, 1933.

Tapioca Market Expansion Board.

Madras

Area Committee for Hindu Religious and Charitable Endowments constituted under section 12 of the Madras Hindu Religious and Charitable Endowments Act, 1951.

Madras State Wakf Board constituted under section 9 of the Wakf Act, 1954 (29 of 1954).

Punjab

State Marketing Board constituted under section 3 of the Patiala Agricultural Produce Markets Act, 2004.

XVI

Sixteenth Sitting

The Committee met from 10.00 hours to 10.35 hours on Monday, the 8th September, 1958.

PRESENT

MEMBERS

Lok Sabha

- 1. Pandit Thakur Das Bhargava
- 2. Shri Dharanidhar Basumatari
- 3. Shri Rajeshwar Patel
- 4. Shri M. K. Jinachandran
- 5. Shri P. Subbiah Ambalam
- 6. Shri H. Siddananjappa
- 7. Shri Jaganatha Rao
- 8. Shri S. R. Damani
- 9. Shri Shivram Rango Rane
- 10. Shri Khushwaqt Rai
- 11. Shri Surendra Mahanty
- 12. Shri Asoke K. Sen

Rajya Sabha

- 13. Dr. Shrimati Seeta Parmanand
- 14. Shri Amolakh Chand
- 15. Shri Tajamul Husain
- 16. Shri Abdur Rezzak Khan.

DRAFTSMAN

Shri S. K. Hiranandani, Addirional Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai-Under Secretary.

- 2. In the absence of Sardar Hukam Singh, the Chairman of the Committee, Shri Jaganatha Rao was elected chairman for the sitting.
- 3. The Committee considered the Bill as amended and adopted the same with the following amendments:—
 - (i) In clause 3,
 - (a) Item (b),—

after "Deputy Chief Whip" insert "or a Whip".

(b) Item (j),--

for "any functions of a police officer", substitute "any police functions".

- (ii) In the Schedule, Part I, under "Bodies under the Central Government", add as the last item—
 - "Trustees or Commissioners of any other major port as defined in the Indian Ports Act, 1908 (XV of 1908)."
- 4. The Committee next considered the draft Report. It was decided to add the following sub-para at the end of para 17 of the Report:—
 - "(vi) Original item (j).—The Committee have omitted this item in the original Bill as in their opinion such part-time offices should not be exempt from disqualification for membership of Parliament."

Subject to the above the draft Report was adopted.

- 5. The Committee authorised the Chairman of the Committee, and in his absence, Shri Jaganatha Rao to present the Report on their behalf.
- 6. The Committee authorised Shri Amolakh Chand, and in his absence Shri Tajamul Husain, to lay the Report on the Table of Rajya Sabha.
- 7. The Committee decided that minutes of dissent, if any, might be sent so as to reach the Lok Sabha Secretariat by 10.00 hours on Wednesday, the 10th September, 1958.
 - 8. The Committee then adjourned.

GIPND-LSI-973 LS (D)-15-9-58-1,700.